Eighth Lok Sabha XI Session (27/07/1988 to 05/09/1988)

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, July 27, 1988/Sravana 5, 1910 (Saka)

No. 363

11 A.M.

1. Oath or Affirmation

Seven members took the oath or made the affirmation as follows, signed the Roll of Members and took their seats in the House:—

- 4 in Hindi
- 2 in Urdu
 - 1 in English

2. Obituary References

The Speaker made references to the passing away of Shri Ramji Verma, a Member of First and Second Lok Sabha; Shri Dwarika Prasad Mishra, a Member of Central Legislative Assembly; Shri Sohan Singh Basi, a Member of Fourth Lok Sabha; Shri M. Kalyanasundaram, a Member of Fifth and Sixth Lok Sabha: Dr. A. Krishnaswami a Member of First and Second Lok Sabha; Shri Tarkeshwar Pande, a Member of Fifth Lok Sabha and Shri Maganlal Bagdi, a Member of First and Second Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect of the deceased.

3. Starred Questions

Starred Questions Nos. 2, 3, 7 and 8 were orally answered. Replies to Starred Questions Nos. 1, 4 5 and 9—20 were laid on the Table.

4. Unstarred Questions

Replies to Unstarred Questions Nos. 1—104 and 106—166 were laid on the Table.

5. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Ordinances (Hindi and English versions) under article 123(2)(a) of the Constitution:—
- (i) The Benami Transaction (Prohibition of the Right to Recover Property) Ordinance, 1988 (No. 2 of 1988) promulgated by the President on the 19th May, 1988.
- (i) The Religious Institutions (Prevention of Misuse) Ordinance, 1988 (No. 3 of 1988) promulgated by the President on the 26th May, 1988.
- (iii) The National Security (Amendment) Ordinance, 1988 (No. 4 of 1988) promulgated by the President on the 26th May, 1968.
- (iv) The Arms (Amendment) Ordinance, 1988 (No 5 of 1968) promulgated by the President on the 27th May, 1968.
- (v) The Bharat Petroleum Corporation Limited (Determination of Conditions of Service of Employees)
 Ordinance, 1988 (No. 6 of 1988) promulgated by the
 President on the 2nd July, 1988.
- (vi) The Prevention of Phicit Traffic in Narcotic Drugs and Psychotropic Substances Ordinance, 1988 (No. 7 of 1988) promulgated by the President on the 4th July, 1988.

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Admin strative Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1988 published in Notification No. G.S.R. 294 in Gazette of India dated the 16th April, 1988.
 - (ii) The Indian Admin strative Service (Pay) Second Amendment Rules, 1988 published in Notification No. G.S.R. 295 in Gazette of India dated the 16th April, 1988.
 - (iii) The Indian Admin strative Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1988 published in Notification No. G.S.R. 296 in Gazette of India dated the 16th April, 1988.
 - (iv) The Ind an Administrative Service (Pay) Third Amendment Rules, 1988 published in Notification No. G.S.R. 297 in Gazette of India dated the 16th April, 1988.
 - (v) The Indian Administrative Service (Cadre) Amendment Rules, 1988 published in Not fication No. G.S.R. 445 in Gazette of India dated the 4th June, 1988.
 - (vi) The Indian Administrative Service (Pay) Fourth Amendment Rules, 1988 published in Notification No. G.S.R. 654 (E) in Gazette of India dated the 26th May, 1988.
 - (vii) The Indian Administrative Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1988 published in Notificat on No. G.S.R. 760 (E) in Gazette of India dated the 30th June, 1988.
 - (viii) The Indian Administrative Service (Pay) Fifth Amendment Rules, 1988 published in Not fication No. G.S.R. 761 (E) in Gazette of India dated the 30th June, 1988.
 - (ix) The All India Services (Death-cum-Retirement Benefits) Amendment Rules, 1988 published in Notification No. G.S.R. 343 in Gazette of India dated the 30th April, 1988.

- (x) The Ind an Police Services (Pay) Fourth Amendment Rules, 1988 published in Notification No. G.S.R. 345 in Gazette of India dated the 30th April, 1988.
- (xi) The Indian Forest Service (Fixation of Cadre Strength) Third Amendment Regulations, 1988 published in Notification No. G.S.R. 404 in Gazette of India dated the 21st May, 1988.
- (xii) The Indian Police Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1988 published in Notification No. G.S.R. 446 in Gazette of India dated the 4th June, 1988.

6. Announcement by Speaker

The Speaker informed the House of two notices received on 11 July, 1988, from the Deputy Registrar, High Court, Appellate Side, Bombay, requiring his appearance before the Bombay High Court on 19 July, 1988, or filing of an affidavit by him or the Secretary-General, Lok Sabha, within three weeks from 28 June, 1988, in connection with two writ petitions Nos. 6157, 87 and 1299/88 alleging that there was "a variance between the Bill (The Central Excise Tariff Bill, 1985), as passed and gazetted with regard to the rate of the excise duty on the goods—cranes-chapter sub-heading No. 8426-00".

The Speaker observed that as per established practice and convention, he had decided not to respond to the notices and had passed on the relevant papers to the Minister of Law and Justice for taking such action as he might deem fit to apprise the court of the correct constitutional position and well established conventions of the House.

7. Resignation by Member

The Speaker informed the House that he had received a letter dated 29th June, 1988 from Shri Arjun Singn, an elected member from South Delhi constituency of Delhi, resigning his seat in Lok Sabha and that his resignation had been accepted by him with effect from 29th June, 1988.

8. Statements by Ministers

(i) The Minister of State of the Ministry of Railways made a statement regarding the accident to 26 DN. Bangalore-Trivandrum Express between Sasthankotta and Perinad stations of Southern Railway on 8 July, 1988.

- (ii) The Minister of State in the Departments of Ocean Development, Atomic Energy, Electronics and Space made a statement regarding Launch of Augmented Satellite Launch Vehicle-D2 (ASLV-D2) and INSAT 1-C.
- *(iii) The Minister of Health and Family Welfare made a statement regarding incidence of gastro-enteritis cholera in the Union Territory of Delhi.

9. Matters under Rule 377

- (1) Shri Somnath Rath raised a matter regarding need to declare Kavi Samrat Upendra Bhanj Training College, Bhanjnagar, Orissa, as a comprehensive college for teachers' education.
- (2) Shri Ashok Shankarrao Chavan raised a matter regarding need to develop Nanded in Maharashtra as a tourist centre.
- (3) Shri Banwari Lal Purohit raised a matter regarding need to study the working conditions of weavers particularly in Maharashtra.
- (4) Shri Balasaheb Vikhe Patil raised a matter regarding need t_0 ensure compensation to the workers who have become jobless as a result of closure of certain sugar mills in Maharashtra.
- (5) Shri Bhishma Deo Dube raised a matter regarding need to run Chambal Express daily.
- (6) Dr. K. S. Bhoi raised a matter regarding allocation of adequate funds for setting up of slag cement plant at Rourkela.
- (7) Shri V. Sobhanadreeswara Rao raised a matter regarding need to write off the loans taken by cotton growers of Guntur and Prakasam districts of Andhra Pradesh from cooperative and commercial banks.
- (8) Shri Basudeb Acharia raised a matter regarding need for prior discussion with representatives of Trade Unions regarding the provisions of Industrial Disputes (Amendment) Bill and the Hospitals and other Institutions (Redressal of Grievances of Employees) Bill.

^{*}Made at 4 P.M.

10. Statutery Resolution—Adopted

Shri Buta Singh moved the following Resolution:—

"That this House approves the continuance in force of the Proclamation dated the 30th January, 1988 in respect of the State of Tamil Nadu, issued under article 356 of the Constitution by the President, for a further period of six months with effect from the 30th July, 1988."

The following members took part in the debate:—

- (1) Shri Thampan Thomas
 - (2) Shri E. Ayyanu Reddy
 - (3) Shri R. Jeevarathinam

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.03 P.M.)

- (4) Dr. S. Jagathrakshakan
- (5) Dr. G. S. Rajhans
- (6) Shri Suresh Kurup
- (7) Smt. Vyjayanthimala Bali
- (8) Smt. M. Chandrasekhar (9) Smt. Geeta Mukherjee
 - (10) Shri N. Dennis
 - (11) Shri P. R. Kumaramangalam
 - (12) Shri P. Kolandaivelu
- (13) Shri A. Jayamohan
 - (14) Shri N. V. N. Somu

 - (15) Shri N. Sundararaj (16) Shri Balwant Singh Ramoowalia
 - (17) Shri Harish Rawat

Shri Buta Singh replied to the debate.

The Resolution was adopted.

Benert of Business Advisory Committee

Smt. Sheila Dikshit presented the Fifty-fifth Report of the Business Advisory Committee.

6.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 28th July, 1988) เรียยนได้ฆา

SUBHASH C. KASHYAP.

Secretary-General.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, July 28, 1988 Sravana 6, 1910 (Saka)

No. 364

11 A.M.

1. Starred Questions

Starred Questions Nos. 21, 22, 24—26 and 28 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 167—295, 297—304 and 306—337 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Wealth-tax (Second Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. S.O. 533(E) in Gazette of India dated the 30th May, 1988, under sub-section (4) of section 46 of the Wealth-tax Act, 1957.

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- (2) A copy each of the following Notifications (Hindi and English versions) under Section 41 of the Finance Act, 1979:—
 - (i) G.S.R. 543(E) published in Gazette of India dated the 4th May, 1988 together with an explanatory memorandum regarding exemption to His Excellency Dr. Najibullah, President of the Republic of Afghanistan and other members of the delegation who

- visited India from 4th to 6th May, 1988 from the payment of foreign travel tax together with Notification No. G.S.R. 552(E) published in Gazette of India, dated the 6th May, 1988.
- (ii) G.S.R. 567(E) published in Gazette of India dated the 13th May, 1988 together with an explanatory memorandum regarding exemption to His Excellency Major General Joaquim Alberto Chissano, President of the People's Republic of Mozambique and other members of delegation who visited India from 14th to 16th May, 1988 from the payment of foreign travel tax.
- (3) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—
 - (i) S.O. 1740 published in Gazette of India dated the 11th June, 1988 regarding exemption to Kasturba Gandhi Kanya Gurukulam, Vedaraniam, Tanjavur District, Tamil Nadu, under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1987-88 and 1988-89.
 - (ii) S.O. 1741 published in Gazette of India dated the 11th June, 1988 regarding exemption to 'Shri Kanyakumari Gurukula Ashram, Kanvakumari', under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1983-84 to 1988-89.
 - (iii) S.O. 1742 published in Gazette of India dated the 11th June, 1988 regarding exemption to 'The C.P. Ramaswami Aiyar Foundation, Madras' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1988-89.
 - (iv) S.O. 1743 published in Gazette of India dated the 11th June, 1988 regarding exemption to The Loreto House Educational Society of Calcutta', under section 10 (23C) of the Income-tax Act; 1961 for the period covered by the assessment year 1988-89.
 - (v) S.O. 1744 published in Gazette of India dated the 11th June, 1988 regarding exemption to 'Pirojsha

- Godrej Foundation, Bombay' under section 10(23C) of the Income-tax, Act, 1961 for the period covered by the assessment year 1988-89.
- (vi) S.O. 1745 published in Gazette of India dated the 11th June, 1988 regarding exemption to 'National Association for the Blind Karnataka Branch' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1988-89.
- (vii) S.O. 1746 published in Gazette of India dated the 11th June, 1988 regarding exemption to "Indian Exservices League" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1988-89.
- (viii) S.O. 1747 published in Gazette of India dated the 11th June, 1988 regarding exemption to 'Ramana Kendra, Delhi (Regd.)' under section 10(23C) of the Income-tax Act. 1961 for the period covered by the assessment year 1988-89.
 - (ix) S.O. 1748 published in Gazette of India dated the 11th June, 1988 regarding exemption to Bharat Sevashram Sangha, Calcutta under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1988-89.
 - (x) S.O. 1749 published in Gazette of India dated the 11th June, 1988 regarding exemption to 'Chief Minister's Relief Fund, Maharashtra' under section 10(23C) of the Income-tax Act. 1961 for the period covered by the assessment year 1988-89.
 - (xi) S.O. 1750 published in Gazette of India dated the 11th June, 1988 regarding exemption to 'Sir Dorab-ji Tata Trust, Bombay', under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1988-89.
 - (xii) S.O. 1751 published in Gazette of India dated the 11th June 1988 regarding exemption to 'Helpage India, New Delhi', under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1988-89.

- (xiii) S.O. 1752 published in Gazette of India dated the 11th June, 1988 regarding exemption to 'r'aimiy Planning Association of India', under section 10(23C) of the Income-tax Act. 1561 for the period covered by the assessment years 1963-84 to 1988-89.
- (xiv) S.O. 1753 published in Gazette of India dated the 11th June, 1988 regarding exemption to 'Rasntrotthana Parishad, Bangalore', under section 10(23C) of the income-tax Act, 1961 for the period covered by the assessment year 1988-89.
 - (xv) S.O. 1754 published in Gazette of India dated the 11th June, 1988 regarding exemption to Bengal Social Service League. Calcutta, under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1987-88 and 1988-89.
- (xvi) S.O. 1755 published in Gazette of India dated the 11th June, 1988 regarding exemption to 'Cancer Institute (WIA) — Sonti Krishnamurthi Trust, Adyar, Madras', under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1988-89.
- (xvii) S.O. 1756 published in Gazette of India dated the 11th June, 1988 regarding exemption to 'Seva Sangh Samiti, Howrah', under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1986-87 to 1988-89.
- (xviii) S.O. 1766 published in Gazette of India dated the 11th June, 1968 regarding exemption to 'Exhibition Society, Hyderabad', under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1984-85 to 1988-89.
 - (xix) S.O. 1767 published in Gazette of India dated the 11th June, 1588 regarding exemption to 'Birla Education Trust, Pilani', under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1988-89.
 - (xx) S.O. 1768 published in Gazette of India dated the 11th June. 1988 regarding exemption to Bombay

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- Natural History Society', under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (xxi) S.O. 1769 published in Gazette of India dated the 11th June, 1988 regarding exemption to 'Sir Ratan Tata Trust, Bombay', under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1988-89.
- (xxii) S.O. 1770 published in Gazette of India dated the 11th June, 1988 regarding exemption to 'Institute for Financial Management and Research, Madras', under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1986-87 to 1988-89.
- (xxiii) S.O. 1771 published in Gazette of India dated the 11th June, 1968 regarding exemption to 'The Bhagavatula Charitable Trust, Visakhapatnam', under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1984-85 to 1988-89.

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- (xxiv) S.O. 1772 published in Gazette of India dated the 11th June, 1988 regarding exemption to 'Volkart Foundation, Bombay', under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1987-88 and 1988-89.
- (xxv) S.O. 1981 published in Gazette of India dated the 2nd July, 1988 regarding exemption to 'Indian Association of Parliamentarians on Population and Development', under section 10 (23C) of the Incometax Act, 1961 for the period covered by the assessment years 1982-83, 1983-84, 1987-88 and 1988-89.
- (xxvi) S.O. 1982 published in Gazette of India dated the 2nd July, 1988 regarding exemption to 'National Centre for the Performing Arts, Bombay', under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1988-89.
- (xxvii) S.O. 1983 published in Gazette of India dated the 2nd July, 1988 regarding exemption to "The Indian National Committee of International Chamber of Commerce, New Delhi', under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1988-89.

- (xxviii) S.O. 1984 published in Gazette of India dated the 2nd July, 1988 regarding exemption to 'The Indian National Trust for Art and Cultural Heritage, New Delhi,' under section 10 (23C) of the Income-tax Act. 1961 for the period covered by the assessment year 1988-89.
- (xxix) S.O. 1988 published in Gazette of India dated the 2nd July, 1988 regarding exemption to 'Sri Sri Bijoykrishna Ashram Relief Society, Calcutta', under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1988-89.
- (xxx) S.O. 1989 published in Gazette of India dated the 2nd July, 1988 regarding exemption to 'German Leprosy Relief Association Rehabilitation Fund, Madras', under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1988-89.
- (xxxi) S.O. 1990 published in Gazette of India dated the 2nd July, 1983 regarding exemption to 'Uttar Pradesh Sainik Punarvas Nidhi' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1984-85 to 1988-89.
- (xxxii) S.O. 1991 published in Gazette of India dated the 2nd July, 1988 regarding exemption to 'Shri Nasik Panchavati Panjropole, Nasik', under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1988-89.
- (xxxiii) S.O. 1992 published in Gazette of India dated the 2nd July, 1988 regarding exemption to 'NAB Lions Home for Aging Blind, Pune', under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1987-88 and 1988-89.
- (xxxiv) S.O. 1993 published in Gazette of India dated the 2nd July, 1988 regarding exemption to "The Bombay Humanitarian League, Bombay', under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1988-89.

- (xxxv) S.O. 1995 published in Gazette of India dated the 2nd July, 1988 regarding exemption to 'Sevagram Ashram Prathisthan, Wardha', under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1988-89.
- (xxxvi) The Income-tax (Fourth Amendment) Rules, 1988 published in Notification No. S.O. 557 (E) in Gazette of India dated the 9th June, 1988.
- (xxxvii) The Income-tax (Third Amendment) Rules, 1988 published in Notification No. S.O. 558(E) in Gazette of India dated the 9th June, 1988.
- (xxxviii) The Income-tax (Fifth Amendment) Rules, 1988 published in Notification No. S.O. 585 (E) in Gazette of India dated the 14th June, 1988.
- (4) A copy of the Delhi Sales Tax (Second Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. F. 4(81) 84-Fin(G) in Delhi Gazette dated the 25th May, 1988, under section 72 of the Delhi Sales Tax Act, 1975.
- (5) A copy of the Expenditure-tax (Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. S.O. 584(E) in Gazette of India dated the 14th June, 1988, under sub-section (4) of section 31 of the Expenditure Tax Act, 1987.
- (6) A copy each of the following Notifications (H.ndi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—
 - (i) G.S.R. 655 (E) published in Gazette of India dated the 27th May, 1988 together with an explanatory memorandum regarding excise duty on roasted coffee seeds.
 - (ii) G.S.R. 658 (E) published in Gazette of India dated the 30th May, 1988 together with an explanatory memorandum regarding excise duty on Tea packed in containers.
 - (iii) G.S.R. 689 (E) published in Gazette of India dated the 7th June, 1988 together with an explanatory

memorandum seeking to waive payment of Central Excise duty leviable on gold falling under subheading No. 7101.39 of the Schedule to the Central Excise Tariff Act, 1985.

- (7) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act. 1962:—
 - (i) G.S.R. 457 (E) published in Gazette of India dated the 15th April, 1988 together with an explanatory memorandum specifying under section 11 (H) of the Customs Act, 1962 the inland area, one hundred kilometres in width from India's land border with Burma, falling within the territories of state of Arunachal Pradesh, having regard to the vulnerability to smuggling of that area.
 - (ii) G.S.R. 638(E) published in Gazette of India dated the 23rd May, 1988 together with an explanatory memorandum making certain amendments to Notification No. 132-Customs dated the 2nd July, 1980 so as to add one more product of Nepalese origin to the list of items which qualify for preferential entry into India in terms of the Indo-Nepal Treaty of Trade, 1978.
 - (iii) G.S.R. 484 (E) published in Gazette of India dated the 13th May, 1988 together with an explanatory memorandum laying down the revised rate of exchange for conversion of Australian Dollars into Indian currency or vice versa.
 - (iv) G.S.R. 546 (E) published in Gazette of India dated the 7th June, 1988 together with an explanatory memorandum laying down the revised rate of exchange for conversion of Australian Dollars into Indian currency or vice-versa.
 - (v) G.S.R. 691 (E) published in Gazette of India dated the 8th June. 1988 together with an explanatory memorandum laying down the revised rate of exchange for conversion of Russian Rouble into Indian currency or vice-versa.
 - (vi) G.S.R. 591 (E) published in Gazette of India dated the 17th June, 1988 together with an explanatory

- memorandum laying down the revised rate of exchange for conversion of Canadian Dollars into Indian currency or vice versa.
- (vii) G.S.R. 615 (E) published in Gazette of India dated the 24th June, 1988 together with an explanatory memorandum laying down the revised rate of exchange for conversion of U.S.A. Dollars and Hong Kong Dollars into Indian currency or vice versa.
- (vi i) G.S.R. 617 (E) published in Gazette of India dated the 27th June, 1988 together with an explanatory memorandum laying down the rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purpose of assessment of imports and exports under section 14 of the Customs Act, 1962 and calculation of Stamp Duty under the Indian Stamp Act, 1899.
- (ix) G.S.R. 692 (E) published in Gazette of India dated the 9th June, 1988 together with an explanatory memorandum making certain amendments to Notification No. 13-Customs 81 dated the 9th February, 1981.
- (8) A copy of the Notification No. G.S.R. 327 (Hindi and English versions) published in Gazette of India dated the 23rd April, 1988 regarding amendments to the Statutes of the Indira Gandbi National Open University Act under sub-section (2) of section 40 of the said Act.
 - (9) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 1986-87 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 1986-87.
 - (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

4. Financial Committees—A Review

Secretary-General laid on the Table a copy each of the Hindi and English versions of the "Financial Committees (1987-88)—A Review".

5. Assent to Bills

- (i) Secretary-General laid on the Table the following seven Bills passed by the Houses of Parliament during the last session and assented to:—
 - (1) The Finance Bill, 1988.
 - (2) The Customs (Amendment) Bill, 1988.
 - (3) The Appropriation (No. 3) Bill, 1988.
 - (4) The Customs and Central Excises Laws (Amendment) Bill, 1988.
 - (5) The Rajghat Samadhi (Amendment) Bill, 1988.
 - (6) The Companies (Amendment) Bill, 1988.
 - (7) The Code of Criminal Procedure (Amendment) Bill, 1988.
- (ii) Secretary-General also laid on the Table, copies duly authenticated by the Secretary-General of Rajya Sabha, of the following two Bills passed by the Houses of Parliament during the last session and assented to:—
 - (1) The Employees' Provident Funds and Miscellaneous Provisions (Amendment) Bill, 1988.
 - (2) The Special Protection Group Bill, 1988.

6. Motion for Election to Committee

SHRI LALITESHWAR PRASAD SHAHI moved the following motion:—

"That in pursuance of sub-section (4) (j) of Section 3 of the All India Council for Technical Education Act, 1987, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the All India Council for Technical Education with effect from the date of the issue of notification by the Government in this behalf, for the remainder of the term of the Eighth Lok Sabha."

The motion was adopted.

7. Motion regarding extention of time for presentation of report of Committee of Privileges

SHRI JAGAN NATH KAUSHAL moved the following motion:—

"That this House do further extend upto the last day of the first week of the next session the time for the presentation of the Report of the Committee of Privileges in regard to allegation made by Shri K. P. Unnikrishnan, MP, against the Minister of State in the Ministry of Commerce (Shri Priya Ranjan Das Munsi) on 10th December, 1987, during discussion on 'No Confidence Motion'."

The motion was adopted.

8. Motion regarding fifty-fifth report of the Business Advisory Committee

Shrimati Sheila Dikshit moved the following motion:-

"That this House do agree with the Fifty-fifth Report of the Business Advisory Committee presented to the House on the 27th July, 1988."

The motion was adopted.

9. Government Bill-Introduced

THE AIRCRAFT (AMENDMENT) BILL, 1988.

10. Matters under rule 377

- (1) Chowdhry Akhtar Hasan raised a matter regarding need for improvement in the public distribution system.
- (2) Smt. Kishori Sinha raised a matter regarding inconvenience faced by women passengers in DTC buses.
- (3) Shri Chintamani Jena raised a matter regarding need to re-route certain Indian Airlines flights from Delhi to Calcutta.
- (4) Shri Umakant Michra raised a matter regarding need to declare Mirzapur district of Uttar Pradesh as a hilly district and construct roads connecting villages with main roads.
- (5) Shri Anadi Charan Das raised a matter regarding eradication of malaria.

- (6) Shri V. S. Krishna Iyer raised a matter regarding need to restore the quota of essential commodities to Karnataka.
- (7) Shri Ramashray Prasad Singh raised a matter regarding need to examine the technical feasibility of schemes submitted by Bihar Housing Board before loans are advanced to it by HUDCO.
- (8) Dr. G. S. Rajhans raised a matter regarding need to take steps for permanent solution of flood problem in North Bihar.

11. Government Bill-Passed

THE ALCOCK ASHDOWN COMPANY LIMITED' (ACQUISITION OF UNDERTAKINGS) AMENDMENT BILL, 1987

The motion for consideration of the Bill was moved by Shri M. Arunachalam.

The following members took part in the debate:-

- (1) Dr. Sudhir Roy
- (2) Shri Shantaram Naik
- (3) Shri Thampan Thomas
- (4) Dr. G. S. Rajhans
- (5) Shri Indrajit Gupta
- (6) Shri Vijay N. Patil

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.04 P.M.)

- (7) Shri C. Madhav Reddy
- (8) Shri Sriballav Panigrahi
- (9) Dr. Datta Samant
- (10) Shri Chintamani Jena
- (11) Shri Harish Rawat

Shri M. Arunachalam replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up. Clause 2-was adopted.

Clause 3 was adopted, as amended.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was also adopted,

The motion that the Bill, as amended be passed was moved by Shri J. Vengal Rao.

The motion was adopted and the Bill, as amended, was passed.

12. Government Bill—Under Consideration the Food Corporations (Amendment) Bill, 1988

The motion for consideration of the Bill was moved by Shri Sukh Ram.

The following members took part in the debate:-

- (1) Shri Thampan Thomas
- (2) Shri N. Tombi Singh
- (3) Shri Janak Raj Gupta
- (4) Shri Ram Swaraup Ram (Speech unfinished)

The discussion was not concluded.

43. Discussion under Eule 193

Shri Narayan Choubey raised a discussion on the situation arising out of the recent publication of certain documents in a national daily in regard to the alleged payment of commission in connection with the Bofors contract.

The following members took part in the debate:—

- (1) Prof. Madhu Dandavate
- (2) Shri Jagan Nath Kaushal
- (3) Shri Somnath Chatterjee
- (4) Shri Bipin Pal Das
- (5) Shri V. Sobhanadreeswara Rao

- (6) Shri Vishwanath Pratap Singh
- (7) Shri Vasant Sathe
- (8) Dr. A. Kalanidhi
- (9) Choudhry Khurshid Ahmed
- (10) Shri C. Janga Reddy
- (11) Dr. Datta Samant

The discussion was not concluded.

8.35 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 29th July, 1988)

SUBHASH C. KASHYAP. Secretary-General

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LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Friday, July 29, 1988 Sravana 7, 1910 (Saka)

No. 365

4 11 A.M.

1. Starred Questions

Starred Questions Nos. 41, 43, 44, 46, 47, 52 and 53 were orally answered. Replies to Starred Questions Nos. 45, 49—51 and 54—60 were laid on the Table.

2. Unstarred Questions .

Replies to Unstarred Questions Nos. 338—461, 463—553 and 555—568 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year ended 31st March, 1987—Union Government (Civil)—Public Debt System of Purchases in the Directorate General of Supplies and Disposals, under article 151(1) of the Constitution.
- (2) A copy each of the following Reports (Hindi and English versions) under sub-section (6) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:—
 - (i) Report on the working and activities of the Bank of Baroda for the year ended the 31st December, 1987 along with Accounts and the Auditor's Report thereon.

- (ii) Report on the working and activities of the Punjab National Bank for the year ended the 31st December, 1987 along with Accounts and the Auditor's Report thereon.
- (iii) Report on the working and activities of the Indian Bank for the year ended the 31st December, 1987 along with Accounts and the Auditor's Report thereon.
- (iv) Report on the working and activities of the Indian Overseas Bank for the year ended the 31st December, 1987 along with Accounts and the Auditor's Report thereon.
- (v) Report on the working and activities of the United Bank of India for the year ended the 31st December, 1987 along with Accounts and the Auditor's Report thereon.
- (3) A copy of the Report (Hindi and English versions) on the working and activities of the Punjab and Sind Bank for the year ended the 31st December, 1987 along with Accounts and the Auditor's Report thereon under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956:—
 - (i) The Life Insurance Corporation of India Class III and Class IV Employees (Payment of Kit Allowance) Rules, 1988 published in Notification No. G.S.R. 490(E) in Gazette of India dated the 22nd April, 1988.
 - (ii) The Life Insurance Corporation of India Class III Employees (Special Allowance for passing Examination) Rules, 1988 published in Notification No. 491 (E) in Gazette of India dated the 22nd April, 1988.
- (iii) The Life Insurance Corporation of India (Special Area Allowance) Rules 1988 published in Notification No. G.S.R. 492(E) in Gazette of India dated the 22nd April, 1988.

- (iv) The Life Insurance Corporation of India Class I Officers (Revision of Terms and Conditions of Service) Amendment Rules, 1988 published in Notification No. G.S.R. 493 (E) in Gazette of India dated the 22nd April, 1988.
- (v) The Life Insurance Corporation of India (Daily Allowance and Hotel Charges to Employees on Tour) Rules, 1988 published in Notification No. G.S.R. 545(E) in Gazette of India dated the 4th May, 1988.
- (5) A copy of the Notification No. S.O. 551 (E) (Hindi and English versions) published in Gazette of India dated the 8th June, 1988 authorising all Sub-Post Offices in Selection Grade to receive subscription under the Public Provident Scheme from 1st July, 1988.
- (6) A copy of the Narmada Water (Amendment) Scheme, 1988 (Hindi and English versions) published in Notification No. S.O. 467(E) in Gazette of India dated the 4th May, 1988, under sub-section 2(7) of section 6A of the Inter-State Water Disputes Act, 1956.
- (7) A statement (Hindi and English versions) correcting reply given on 25th March, 1988 to Unstarred Question No. 4740 by Shri Nandlal Choudhary, M. P. regarding clearance to Ellip River Irrigation Project.
- (8) A statement (Hindi and English versions) correcting reply given on the 29th April, 1000 to Unstarred Question No. 8967 by Shri Syed Shahbuddin, M.P. regarding status of Major and Medium Irrigation Projects of Bihar.
- (9) A copy each of the following Notifications (and and English versions) under sub-section (3) a section 32 of the Tobacco Board Act, 1975:—
- (i) The Tobacco Board (Auction) Amenda Rules, 1988 published in Notification No. G. R. 616(E) in Gazette of India dated the 16th May, 1088.
- (ii) The Tobacco Board (Amendment) Rules, 1988 published in Notification No. G.S.R. 617(E) in Gazette of India dated the 16th May, 1988.

4. Statements by Ministers

- (1) The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 1st August, 1988.
- *(2) The Minister of External Affairs made a statement regarding Prime Minister's visits abroad during June and July, 1988.

5. Motions for Elections to Committees

Shri Dinesh Singh moved the following motion:-

"That in pursuance of sub-section (4) (d) of Section 4 of the Agricultural and Processed Food Products Export Development Authority Act, 1985, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Agricultural and Processed Food Products Export Development Authority, subject to the other provisions of the said Act."

The motion was adopted.

6. Shri Priya Ranjan Das Munsi moved the following motion:—

"That in pursuance of sub-section (4) (b) of Section 4 of the Tobacco Board Act. 1975. read with rules 3 and 4 of the Tobacco Board Rules, 1976, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tobacco Board, subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

7. Discussion under Rule 193

Shri K. C. Pant replied to the discussion on the situation arising out of the recent publication of certain documents in a

^{*}Made at 3.04 P.M.

national daily in regard to the alleged payment of commission in connection with the Bofors, raised by Shri Narayan Choubey on the 28th July, 1988.

The discussion was concluded.

(Lok Sabha adjourned at 1.54 P.M. and re-assembled at 3.04 P.M.)

8. Government Bill-Under Consideration

THE FOOD CORPORATIONS (AMENDMENT) BILL, 1987

Discussion on the motion for consideration of the Bill moved by Shri Sukh Ram on the 28th July, 1988, continued.

The following members took part in the debate:-

- (1) Shri Ram Swaroop Ram
- (2) Shri B. B. Ramaiah

The discussion was not concluded.

9. Private Members' Bills-Introduced

- (1) The Marriages (Curtailment of Expenditure) Bill, 1988, by Shri G. S. Basavaraju.
- (2) The High Court of Andhra Pradesh (Establishment of a Permanent Bench at Guntur) Bill, 1988, by Shri V. Sobhanadreeswara Rao.
- (3) The Aligarh Muslim University (Amendment) Bill, 1988 (Amendment of section 8, etc.), by Shri Syed Shahabuddin.

10. Private Members' Bill-Under Consideration

The Reservation of Posts in Government Services and seats in Educational Institutions (For Economically Weaker Sections of People) Bill, 1985 by Shri Ram Nagina Mishra.

Further discussion on the motion for consideration of the Bill moved on the 6th May, 1988, continued.

The following members took part in the debate:-

(1) Shri Vir Sen

- (2) Shri K. Ramachandra Reddy
- (3) Dr. Chandra Shekhar Tripathi
- (4) Shri K. D. Sultanpuri
- (5) Shri Bhadreswar Tanti
- (6) Shri Bapulal Malviya
- (7) Shri Mohd, Mahfooz Ali Khan
- (3) Shri Harish Rawat
- (9) Shri Maurice Kujur
- (10) Shri A. J. V. B. Maheshwara Rao (Speech Unfinished)

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 1st August, 1988).

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, August 1, 1988|Sravana 10, 1910 (Saka)

No. 366

11-01 A.M.

1. Starred Questions

Starred Questions Nos. 62—66 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 569—653 and 655—799 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1987—Union Government (Commercial) Part III—Bharat Pumps and Compressors Limited, under article 151(1) of the Constitution.
- (2) A copy of the Notification No. G.S.R. 401 (Hindi and English versions) published in Gazette of India dated the 14th May, 1988 specifying the subject fields for vocational courses as designated trades under sub-section (3) of section 37 of the Apprentices Act, 1961.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of sec-

tion 7 of the Employees' Provident Funds & Miscellaneous Provisions Act, 1952:—

- (i) The Employees' Provident Funds (Amendment) Scheme, 1988 published in Notification No. G.S.R. 421 in Gazette of India dated the 21st May, 1988.
- (ii) The Employees' Family Pension (Amendment) Scheme, 1988 published in Notification No. G.S.R. 500 in Gazette of India dated the 18th June, 1988.
- (4) A copy of the Sugar (Price Determination for 1987-88 Production) Amendment Order, 1988 (Hindi and English versions) published in Notification No. G.S.R. 762(E) in Gazette of India dated the 30th June, 1988, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (5) A copy of the Food Corporation of India (Death-Cum-Retirement Gratuity) (10th Amendment) Regulations, 1988 (Hindi and English versions) published in Notification No. 46/F. No. EP. 39-3/83 in Gazette of India dated the 19th April, 1988, under sub-section (5) of section 45 of the Food Corporations Act, 1964.
- (6) A copy of the Sugar Development Fund (Third Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 551(E) in Gazette of India dated the 6th May, 1988, under subsection (3) of Section 9 of the Sugar Development Fund Act, 1982.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on 28th July, 1988, Rajya Sabha agreed to the following amendments made by the Lok Sabha at its sittings held on the 12th May, 1988, in the Cine-Workers and Cinema Theatre Workers (Regulation of Employment) Amendment Bill, 1987:—

ENACTING FORMULA

(1) Page 1, line 1-

for "Thirty-eighth" substitute "Thirty-ninth"

CLAUSE-1

(2) Page 1, line 4,—
for "1987" substitute "1988".

5. Statement by Minister

The Minister of State in the Department of Expenditure in the Ministry of Finance made a statement regarding reported income of Jyotsna Holding Private Limited received from Sumitomo Corporation.

6. Government Bill-Introduced

THE ARMS (AMENDMENT) BILL, 1988

7. Statement Regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Arms (Amendment) Ordinance, 1988, was laid on the Table.

8. Government Bill—Introduced

THE RELIGIOUS INSTITUTIONS (PREVENTION OF MISUSE) BILL, 1988

9. Statement Regarding Ordinance-Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Religious Institutions (Prevention of Misuse) Ordinance, 1988, was laid on the Table.

10. Government Bill-Introduced

THE NATIONAL SECURITY (AMENDMENT) BILL, 1988

11. Statement Regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the National Security (Amendment) Ordinance, 1988, was laid on the Table.

12. Matters under Rule 377

(1) Shri Sarafraz Ahmed raised a matter regarding need to provide daily Vayudoot service between Calcutta-Dhanbad-Patna.

- (2) Shri Somnath Rath raised a matter regarding need to develop certain towns of Ganjam district in Orissa under the Integrated Development Scheme.
- (3) Shri Yogeshwar Prasad Yogesh raised a matter regarding need to survey the rocky terrain in Chhota Nagpur area for locating water resources.
- (4) Shrimati Geeta Mukherjee raised a matter regarding grant of diplomatic status to African National Congress.
- (5) Shri Satyendra Narain Sinha raised a matter regarding need to check Stinger anti-aircraft missiles from falling into the hands of terrorists.
- (6) Shri Shantaram Naik raised a matter regarding need to provide concessional loans to the barge owners in Goa and declare barge industry as export oriented industry.
- (7) Shri Mohd. Mahfooz Ali Khan raised a matter regarding need to open more petrol and diesel pumps in Aliganj district of Uttar Pradesh.

13. Government Bill — under consideration

The Food Corporation (Amendment) Bill, 1987

Discussion on the motion for consideration of the Bill moved by Shri Sukh Ram on the 28th July, 1988, continued.

The following members took part in the debate:—

- (1) Shri Sriballav Panigrahi
- (2) Shri R. P. Das

(Lok Sabha adjourned at 1.02 P.M. and re-assembled at 2-10 P.M.)

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- (3) Shri Somnath Rath
- (4) Shri Sharad Dighe
- (5) Dr. G. S. Rajhans
- (6) Shri Virdhi Chander Jain
- (7) Smt. Geeta Mukherjee
- (8) Shri Harish Rawat
- (9) Shri Syed Masudal Hossain
- (10) Shri Umakant Mishra
- (11) Shri Ramashray Prasad Singh
- (12) Shri Vijay N. Patil
- (13) Shri Shanti Dhariwal

Shri Sukh Ram commenced his speech in reply to the debate. His speech was not concluded.

The discussion was not concluded.

14. Discussion under Rule 193

Shri Indrajit Gupta raised a discussion on the statement made by the Minister of Health and Family Welfare in the House on 27th July, 1988 regarding incidence of gastroenteritis/Cholera in the Union Territory of Delhi.

The following members took part in the debate:-

- (1) Shri Virdhi Chander Jain
- (2) Dr. (Mrs.) Kalpana Devi
- (3) Shri H. K. L. Bhagat
- (4) Shri Amal Datta
- (5) Shri Bharat Singh
- (6) Shri Thampan Thomas
- (7) Shri Jai Prakash Agarwal
- (3) Shri Khurshid Ahmed Choudhry
- (9) Dr. G. S. Rajhans
- (10) Dr. Manoj Pandey
- (11) Kum. Mamata Banerjee
- (12) Shri D. N. Reddy
- (13) Shri Harish Rawat

Shri Moti Lal Vora replied to the discussion.

The discussion was concluded.

7-35 P.M.

(Lok Saoha adjourned till 11 A.M. on Tuesday, the 2nd August, 1988)

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, August 2, 1988 Sravana 11, 1910 (Saka)

No. 367

11 A.M.

1. Starred Questions

Starred Questions Nos. 82, 85, 86, 88 and 90—92 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 800—911, 913—917 and 919—1030 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) A statement regarding Review by the Government on the working of the National Bicycle Corporation of India Limited, Bombay, for the year 1986-87.
 - (ii) Annual Report of the National Bicycle Corporation of India Limited, Bombay, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:—
- (i) Report of the Comptroller and Auditor General of India for the year 1987—Union Government (Commercial) Part V—Lubrizol India Limited.
- (ii) Report of the Comptroller and Auditor General of India for the year 1987—Union Government (Commercial) Part VI—Cochin Refineries Limited.
- (4) A copy each of the following Notifications (Hindi and English versions) under section 7A of the Coal Mines Provident Fund and Miscellaneous Provisions Act, 1948:—
- (i) The Coal Mines Deposit Linked Insurance (Amendment) Scheme, 1988 published in Notification No. G.S.R. 410 in Gazette of India dated the 21st May, (1988.
- (ii) The Coal Mines Family Pension (Second Amendment) Scheme, 1988 published in Notification No. G.S.R. 411 in Gazette of India dated the 21st May, 1988.
- (iii) The Rajasthan Coal Mines Provident Fund (Third Amendment) Scheme, 1988 published in Notification No. G.S.R. 412 in Gazette of India dated the 21st May, 1988.
- (iv) The Andhra Pradesh Coal Mines Provident Fund (Third Amendment) Scheme, 1988 published in Notification No. G.S.R. 413 in Gazette of India dated the 21st May, 1988.
- (v) The Coal Mines Provident Fund (Third Amendment) Scheme, 1988 published in Notification No. G.S.R. 414 in Gazette of India dated the 21st May, 1988.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:—
- (i) The Indian Telegraph (Third Amendment) Rules, 1988 published in Notification No. G.S.R. 626(E) in Gazette of India dated the 17th May, 1988.

- (ii) The Indian Telegraph (Fourth Amendment) Rules, 1988 published in Notification No. G.S.R. 660 (E) in Gazette of India dated the 31st May, 1988.
- (iii) The Indian Telegraph (Fifth Amendment) Rules, 1988 published in Notification No. G.S.R. 693 (E) in Gazette of India dated the 10th June, 1988.
- (iv) The Indian Telegraph (Sixth Amendment) Rules, 1983 published in Notification No. G.S.R. 734(E) in Gazette of India dated the 24h June 1988.

4. Motion for Election to Committee

Shri M. Arunachalam moved the following motion:-

"That in pursuance of sub-rule (1) (e) of rule 4 of the Coir Industry Rules, 1954, the members of this House do proceed to elect in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coir Board, for a term to be specified by the Central Government."

The motion was adopted.

5. Matters under Rule 377

- (1) Shri Harish Rawat raised a matter regarding need to direct the Government of Uttar Pradesh and the State Electricity Board to utilise the amount given by the Rural Electrification Corporation for electrification of rural areas only in the hilly regions of the State.
- (2) Shri Harihar Soren raised a matter regarding need to increase the procurement of iron ore from Banaspani-Barbil-Barjamda Sector and Mayurbhanj district of Orissa.
- (3) Shri G. S. Basavaraju raised a matter regarding need to review India's nuclear policy.
- (4) Shrimati Kishori Sinha raised a matter regarding need to ensure implementation of the recommendations of the National Commission on self-employed women.
- (5) Shri Shanti Dhariwal raised a matter regarding need to increase the procurement price of agricultural produce.
- (6) Shri Santosh Kumar Singh raised a matter regarding need for remedial action to reduce the prices of Sera and Paracetamol to save the consumers from exploitation.

- (7) Shri Ananda Pathak raised a matter regarding need to nationalise the drug manufacturing industry and also withdraw the Drugs (Prices Control) Order.
- (8) Shri Balwant Singh Ramoowalia raised a matter regarding need to approve R.T.P. stage-III and Guru Nank Dev Thermal Plant, Bhatinda, Stage-III to meet the long term power needs of Punjab.

6. Discussions under Rule 193

(i) Shri S. Jaipal Reddy raised a discussion on the statement made by the Minister of State in the Department of Expenditure in the Ministry of Finance in the House on 1st August, 1988 regarding reported income of Jyotsna Holding Private Limited received from Sumitomo Corporation.

The following members took part in the debate:-

(1) Shri Harish Rawat

(Lok Sabha adjourned at 1.01 P.M. and re-assembled at 2.03 P.M.)

- (2) Shri C. Madhav Reddy
- (3) Prof. P. J. Kurien
- (4) Shri Somnath Chatterjee
- (5) Shri B. K. Gadhvi
- (6) Smt. Geeta Mukherjee
- (7) Shri Naresh Chandra Chaturvedi
- (8) Shri Khurshid Ahmed Choudhry
- (9) Dr. Manoj Pandey

The discussion was not concluded.

(ii) Shri Balwant Singh Ramoowalia raised a discussion on the atrocities on Harijans and Adivasis in different parts of the country.

The following members took part in the debate: -

- (1) Smt. Meira Kumar
- (2) Shri V. Tulsiram

- (3) Shri Yogeshwar Prasad Yogesh
- (4) Smt. Bibha Ghosh Goswami
- (5) Dr. Chandra Shekhar Tripathi
- (6) Shri Ram Bahadur Singh

The discussion was not concluded.

7. Statement by Minister

The Minister of State in the Ministry of Home Affairs made a statement regarding the alleged plot to kill the Prime Minister and the Home Minister.

He also laid on the Table certain documents recovered from the Golden Temple Complex providing conclusive evidence of Pakistan's aid and support to terrorist groups in India.

6-12 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 3rd August, 1988)

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SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, August 3, 1988/Sravana 12, 1910 (Saka)

No. 368

11 A.M.

1. Obituary References

The Speaker made references to the passing away of Shri Syed Kazim Ali Meerza, a Member of Sixth Lok Sabha and Shri Nityanand Kanungo, a Member of First, Second and Third Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Questions Nos. 101, 104, 106, 109 and 111—113 were orally answered. Replies to Starred Questions Nos. 103, 105, 107, 108, 110 and 114—120 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 1031—1043, 1045—1053, 1055—1086 and 1088—1201 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the table:--

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise and Salt Act, 1944:—
 - (i) G.S.R. 470(E) published in Gazette of India dated the 18th April, 1988 together with an explanatory

- memorandum making certain amendments to Notification No. 53/87-Central Excises, dated that Ist March, 1987 so as to include within its scope tows and tops of polyester staple fibre for the purposes of concessional rate of excise duty.
- (ii) G.S.R. 519 (E) published in Gazette of India dated the 2nd May, 1988 together with an explanatory memorandum making certain amendments to Notification No. 175/86-Central Excises, dated the 1st March, 1986 so as to clarify that while computing the aggregate value of clearances in respect of plastic woven sacks the value of clearances of strips of plastics used captively in manufacture thereof shall not be taken into account.
- (iii) G.S.R. 520 (E) published in Gazette of India dated the 2nd May, 1988 together with an explanatory memorandum making certain amendments to Notification No. 63/87-Central Excises, dated the 1st March, 1987, so as to clarify the scope of term "Chindies" used in the said notification.
- (iv) G.S.R. 521(E) published in Gazette of India dated the 2nd May, 1988 together with an explanatory memorandum making certain amendments to Notification No. 4/88-Central Excises, dated the 19th January, 1988 so as to include within its scope fabrics containing viscose filament yarn and nylon filament yarn and also fabrics of viscose fibre/yarn and nylon filament yarn containing other textile materials upto a limit of 5 per cent by weight.
- (v) G.S.R. 522(E) published in Gazette of India dated the 2nd May, 1988 together with an explanatory memorandum making certain amendments to Notification No. 59/87-Central Excises, dated the 1st March, 1987 so as to exempt from duty textured acetate filament yarn when made from base filament yarn on which the excise/countervailing duty has already been paid.
- (vi) G.S.R. 534 (E) published in Gazette of India dated the 3rd May, 1988 together with an explanatory memorandum making certain amendments to Notification No. 245/83-Central Excises, dated the 13th September, 1983.

- (vii) G.S.R. 535 (E) published in Gazette of India dated the 3rd May, 1988 together with an explanatory memorandum making certain amendments to Notification No. 171/70-Central Excises, dated the 21st November, 1970.
- (viii) G.S.R. 536(E) and G.S.R. 537(E) published in Gazette of India dated the 3rd May, 1988 together with an explanatory memorandum making certain amendments to Notifications No. 75|87-Central Excises, dated the 1st March 1987 and 175/86-Central Excises, dated the 1st March, 1986 so as to restore small scale excise duty concessions in respect of component parts bearing the brand name of a person who is not eligible for small scale excise duty concession, providing that such component parts are used as original equipment in the manufacture of any machinery or equipment or appliance.
- (ix) G.S.R. 538(E) published in Gazette of India dated the 3rd May, 1988 together with an explanatory memorandum making certain amendments to Notification No. 43/88-Central Excises, dated the 1st March, 1988 regarding exemption in respect of specified pesticide intermediates.
- (x) G.S.R. 539(E) published in Gazette of India dated the 3rd May, 1988 together with an explanatory memorandum making certain amendments to Notification No. 231/87-Central Excises, dated the 1st October, 1987 so as to substitute the Table annexed thereto by a new Table and also to allow credit in respect of Ethyl Alcohol produced in one unit and used in the manufacture of chemicals in another unit of the same manufacture.
- (xi) G.S.R. 619 (E) published in Gazette of India dated the 16th May, 1988 together with an explanatory memorandum making certain amendments to Notification No. 52/86-Central Excises, dated the 10th February, 1986 so as to exclude all goods coated, impregnated, covered or laminated with plastics or varnish and falling under heading No. 70.14 from the concessional rate of duty specified in the said Notification.

- (xii) G.S.R. 620(E) and 621(E) published in Gazette of India dated the 16th May, 1988 together with an explanatory memorandum making certain amendments to Notifications No. 36/87-Central Excises, dated the 1st March. 1987 and 124/87-Central Excises dated the 29th April, 1987 so as to delete the condition of minimum capacity utilisation and submission of a certificate to that effect from the competent authority for the purpose of availing excise duty concession in respect of Cement manufactured in new units.
- (xiii) G.S.R. 649 (E) published in Gazette of India dated the 25th May, 1988 together—with an explanatory memorandum seeking to continue full exemption from central excise duty in respect of specified renewable energy source devices—designed to—use solar bio-mass and wind energy and also providing full exemption from central excise duty on parts consumed within—factory of production for the manufacture of the said devices.
- (xiv) G.S.R. 687 (E) published in Gazette of India dated the 7th June, 1988 together with an explanatory memorandum making certain amendments to Notifications No. 332/86-Central Excises dated the 2nd June, 1986 and No. 469/86-Central Excises dated the 24th December, 1986, relating to fiscal concessions for fuel efficient motor cars.
- (xv) G.S.R. 688 (E) published in Gazette of India dated the 7th June, 1988 together with an explanatory memorandum exempting excise duty on battery, battery charges, tyres, tubes and flaps, if used as original equipment parts in the manufacture of specified electric vehicles.
- (xvi) G.S.R. 703(E) published in Gazette of India dated the 16th June, 1988 together with an explanatory memorandum seeking to prescribe concessional rate of excise duty of 5 per cent for Janta Soap sold through public distribution system.
- (xvii) G.S.R. 708(E) published in Gazette of India dated the 16th June, 1988 together with an explanatory memorandum making certain amendments to

- Notification No. 40|85-Central Excises, dated the 17th March. 1985 so as to exempt excise duty on paraxylene if consumed within the factory of production in manufacture of terephthalic acid.
- (xviii) G.S.R. 709 (E) published in Gazette of India dated the 16th June, 1988 together with an explanatory memorandum making certain amendments to Notification No. 53 88-Central Excises, dated the 1st March, 1988 so as to extend excise duty exemption to LDPE required for use in the manufacture of coated paper to be used for packaging of milk.
- (2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act. 1962:—
 - (i) G.S.R. 499 (E) published in Gazette of India dated the 27th April, 1988 together with an explanatory memorandum making certain amendments to Notification No. 275 87-Customs dated the 8th July, 1987 so as to fix effective basic duty of customs on styrene monomer at 25 per cent plus Rs. 1700 - per tonne.
 - (ii) G.S.R. 500 (E) published in Gazette of India dated the 27th April, 1988 together with an explanatory memorandum making certain amendments to Notification No. 89 88-Customs, dated the 1st March, 1988 so as to fix auxiliary duty of customs on styrene monomer at 5 per cent.
 - (iii) G.S.R. 623 (E) published in Gazette of India dated the 16th May, 1988 together with an explanatory memorandum seeking to exempt prawn feed, when imported into India, for cultivation of prawn for export from payment of basic customs duty in excess of 35 per cent ad valorem and whole of the additional duty of customs subject to conditions specified in the notification.
 - (iv) G.S.R. 624 (E) published in Gazette of India dated the 16th May, 1988 together with an explanatory memorandum seeking to exempt goods covered by Notification 173/88, dated 16th May, 1988 from payment of whole of the auxiliary duty of customs leviable thereon.

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- (v) G.S.R. 627(E) published in Gazette of India dated the 17th May, 1988 together with an explanatory memorandum, making certain amendments to Notification No. 20|88-Customs, dated the 1st March, 1988 so as to make certain changes in the description of goods covered by the aforesaid exemption.
- (vi) G.S.R. 628 (E) and G.S.R. 629 (E) published in Gazette of India dated the 19th May, 1988 together with an explanatory memorandum seeking to impose additional duty of Customs (countervailing duty) at the rate of 35 per cent ad valorem on Cellulose Acetate Sheets and Strips.
- (vii) G.S.R. 630 (E) published in Gazette of India dated the 20th May, 1988 together with an explanatory memorandum seeking to fully exempt five specified sight saving equipments from customs duty.
- (viii) G.S.R. 631 (E) published in Gazette of India dated the 20th May, 1988 together with an explanatory memorandum seeking to exempt parts of specified sight saving equipments covered by Notification No. 144/88-Customs, dated the 27th April, 1988, when imported for the manufacture of sight saving equipments, from the whole of basic and additional duty of eustoms.
- (ix) G.S.R. 632 (E) published in Gazette of India dated the 20th May, 1988 together with an explanatory memorandum seeking to exempt goods covered by Notification No. 179 88-Customs, dated the 20th May, 1988 from the whole of auxiliary duty of customs.
- (x) G.S.R. 650 (E) published in Gazette of India dated the 25th May, 1988 together with an explanatory memorandum seeking to prescribe a basic customs duty of 20 per cent and nil additional duty of customs on the temporary import of computer hardware under the software export policy, for a period not exceeding one year.
- (xi) G.S.R. 651 (E) published in Gazette of India dated the 25th May, 1988 together with an explanatory memorandum seeking to prescribe a basic customs

- duty of 35 per cent and nil additional duty of customs on the import of High Speed hard gelatine capsule making machine and also prescribes certain export obligation on the importer of machinery.
- (xii) G.S.R. 652 (E) published in Gazette of India dated the 25th May, 1988 together with an explanatory memorandum seeking to exempt goods covered by notification Nos. 182-183 88 Customs, dated the 25th May, 1988 from the whole of the auxiliary duty of customs.
- (xiii) G.S.R. 653 (E) published in Gazette of India dated the 26th May, 1988 together with an explanatory memorandum regarding exemption on certain varieties of Nylon tyres from basic customs duty, in excess of 60 per cent ad valorem imported by specified categories of consumers subject to certain conditions.
- (xiv) G.S.R. 657 (E) published in Gazette of India dated the 30th May, 1988 together with an explanatory memorandum extending the validity of notification No. 356|86-Customs dated the 17th June, 1986 upto 31st May, 1989.
- (xv) G.S.R. 663 (E) published in Gazette of India dated the 1st June, 1988 together with an explanatory memorandum seeking to reduce the basic customs duty on Filter Media when imported for use in Waste Treatment Plant. to the level of 45 per cent ad valorem.
- (xvi) G.S.R. 664 (E) published in Gazette of India dated the 1st June, 1988 together with an explanatory memorandum making certain amendments to Notification No. 163 88-Customs, dated the 13th May, 1988 so as to prescribe auxiliary duty of 30 per cent ad valorem on Filter Media covered by Notification No. 163 88-Customs, dated the 1st June, 1988.
- (xvii) G.S.R. 665 (E) published in Gazette of India dated the 1st June, 1988 together with an explanatory memorandum making certain amendments to Notification No. 243/84-Customs, dated the 24th September, 1984 so as to reduce basic customs duty on

- ethylene dichloride imported for manufacture of PVC from existing rate of 25 per cent ad valorem to 15 per cent ad valorem.
- (xviii) G.S.R. 666 (E) published in Gazette of India dated the 1st June. 1988 together with an explanatory memorandum seeking to exempt auxiliary duty on ethylene dichloride imported for manufacture of PVC.
- (xix) G.S.R. 679 (E) published in Gazette of India dated the 2nd June, 1988 together with an explanatory memorandum so as to exempt books falling under heading 97.06 of the First Schedule to the Customs Tariff Act. 1975 from the whole of the basic and the additional duties of customs.
- (xx) G.S.R. 680 (E) published in Gazette of India dated the 2nd June, 1988 together with an explanatory memorandum making certain amendments to Notification No. 159 88-Customs dated the 13th May, 1983 so as to exempt books falling under heading 97.06 from the whole of the auxiliary duty of customs.
- (xxi) G.S.R. 686 (E) published in Gazette of India dated the 7th June, 1988 together with an explanatory memorandum making certain amendments to Notifications No. 254/84-Customs, dated the 8th October, 1984, No. 74/85-Customs, to 78/85-Customs, dated the 17th March, 1988, No. 349/85-Customs dated the 5th December, 1985, No. 502/86-Customs and No. 503/86-Customs, dated the 24th December, 1986, No. 31/38-Customs and No. 32/88-Customs, dated the 1st March, 1988, No. 76/85-Customs. No. 77/85-Customs and No. 78/85-Customs dated the 17th March, 1985 and No. 455/86-Customs dated the 5th November, 1986 so as to make modifications in the fuel efficiency test of motor vehicles.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the Alf India Services Act. 1951:—
 - (i) The All India Services (Death-cum-Retirement Benefits) Second Amendment Rules. 1988 published in Notification No. G.S.R. 567 in Gazette of India dated the 16th July, 1988.

- (ii) The Indian Police Service (Pay) Fifth Amendment Rules, 1988 published in Notification No. G.S.R. 586 in Gazette of India dated the 23rd July, 1983.
- (iii) The Indian Police Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1988 published in Notification No. G.S.R. 589 in Gazette of India dated the 23rd July, 1988.

5. Report of the Committee on Private Members' Bills and Resolutions

Shri Kamala Prasad Rawat presented the Fifty-fourth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

6. Discussion under Rule 193

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Shri Kamla Prasad Singh raised a discussion regarding devastating floods in various parts of the country resulting in immense loss of life and property and the relief measures taken by the Government.

[Discussion was held over and resumed vide para 8 (ii) below]

7. Matters under Rule 377

- (1) Shri Jai Prakash Agarwal raised a matter regarding need to complete the remaining part of Ajmeri Gate-Delhi Gate Development Scheme.
- (2) Shri Jitendra Prasada raised a matter regarding need to expedite the execution of work on the gas based fertilizer plant at Shahjahanpur.
- (3) Prof. Chandra Bhanu Devi raised a matter regarding need for consumer protection movement in the country.
- (4) Shri Sriballav Panigrahi raised a matter regarding need to construct a bye-pass on National Highway No. 6 near Deogarh in Orissa.
- (5) Dr. Chandra Shekhar Tripathi raised a matter regarding need to ensure compliance of the Companies Act by by Sanjay Paper Mill and Sant Kabir Cooperative Spinning Mill, Khalilabad-Uttar Pradesh so as to stop exploitation of workers.

- (6) Shri V. Sobhanadreeswara Rao raised a matter regarding need to introduce passenger train service between Vijayawada and Jaggaiahpet.
- (7) Dr. Datta Samant raised a matter regarding need to modernise mills under management of the National Textile Corporation.

8. Discussions under Rule 193

(i) Shri S. B. Chavan replied to discussion on the statement made by the Minister of State in the Department of Expenditure in the Ministry of Finance in the House on 1st August, 1988 regarding reported income of Jyotsna Holding Private Limited received from Sumitomo Corporation.

The discussion was concluded.

(Lok Sabha adjourned at 1-30 P.M. and re-assembled at 2.35 P.M.)

(ii) Discussion under Rule 193 (vide para 6 above) was resumed.

The following members took part in the debate:-

- (1) Shri Vijoy Kumar Yadav
- (2) Shri V. Sobhanadreeswara Rao
- (3) Dr. G. S. Rajhans
- (4) Shri K. S. Rao
- (5) Shri Syed Masudal Hossain
- (6) Shri Shanti Dhariwal
- (7) Shri Ram Bhagat Paswan
- (8) Shri H. M. Patel
- (9) Dr. Manoj Pandey 🐧
- (10) Shri G. S. Basavaraju
- (11) Shri Muhiram Saikia
- (12) Shri Shantaram Naik
- (13) Shri Ram Nagina Mishra
- (14) Shri Ram Narain Singh
- (15) Shri Abdul Hannan Ansari
- (16) Shri Rana Vir Singh

- (17) Shri C. Janga Reddy
- (18) Prof. Narain Chand Parashar
- (19) Shri Bipin Pal Das
- (20) Shri Kali Prasad Pandey
- (21) Shri S. B. Sidnal
- (22) Dr. C. P. Thakur
- (23) Shri A. J. V. B. Maheshwara Rao
- (24) Shri Yogeshwar Prasad Yogesh
- (25) Shri Abdul Hamid
- (26) Shri R. S. Khirhar
- (27) Shri Ramashray Prasad Singh
- (28) Prof. Parag Chaliha

The discussion was not concluded.

7 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 4th August, 1988)

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, August 4, 1988 Sravana 13, 1910 (Saka)

No. 369

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 121 and 125—128 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1202, 1204—1233, 1235—1325 and 1327—1427 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Rice Milling Industry (Regulation and Licensing) Amendment Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 807(E) in Gazette of India dated the 22nd July, 1988, under sub-section (4) of section 22 of the Rice Milling Industry (Regulation) Act. 1958.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 15 of the Asiatic Society Act, 1984:—
- (i) G.S.R. 25 (E) published in Gazette of India dated the 13th January, 1988 containing corrigendum to Notification No. G.S.R. 888 (E) published in Gazette of India, dated the 3rd November, 1987.
- (ii) G.S.R. 26(E) published in Gazette of India dated the 13th January. 1988 containing corrigendum to Notification No. G.S.R. 470(E) published in Gazette of India dated the 25th June, 1984.

- (3) A copy of Notification No. G.S.R. 682(E) (Hindi and English versions) published in Gazette of India dated the 7th June, 1988 containing Order indicating the supplies of fertilisers to be made by domestic manufacturers of fertiliser to various States Union Territories Commodity Board during the period from 1st April, 1988 to 30th September, 1988 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Kudremukh Iron Ore Company Limited, Bangalore, for the year 1987-88.
- (ii) Annual Report of the Kudremukh Iron Ore Company Limited, Bangalore, for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:—
- (i) G.S.R. 554(E) published in Gazette of India dated the 6th May, 1988 approving the Tuticorin Port Trust (Licensing of Stevedores) Amendment Regulations. 1987.
- (ii) G.S.R. 555 (E) published in Gazette of India dated the 6th May, 1988 approving the Cochin Port (Issue of Stevedoring Licences) Regulations, 1987.
- (iii) G.S.R. 637 (E) published in Gazette of India dated the 23rd May, 1988 approving the Calcutta Port Trust Contributory Provident Fund Regulations, 1983.
- (iv) G.S.R. 640(E) published in Gazette of India dated the 24th May, 1988 approving the Vishakhapatnam Port Employees (Conduct) Amendment Regulations, 1988.
- (v) G.S.R. 642(E) published in Gazette of India dated the 24th May, 1988 approving the Kandla Port Employees (General Provident Fund) (4th Amendment) Regulations, 1988.

- (vi) G.S.R. 667 (E) published in Gazette of India dated the 1st June, 1988 approving the Calcutta Port Trust Non-Contributory Provident Fund Regulations, 1988.
- (vii) G.S.R. 668 (E) published in Gazette of India dated the 17th June, 1988 approving the Mormugao Port Employees (Conduct) (Amendment) Regulations, 1988.
- (viii) G.S.R. 715 (E) published in Gazette of India dated the 20th June, 1988 approving the Madras Port Trust Pension Fund (Amendment) Regulations, 1988.
- *(6) Documents relating to the correspondence between the Prime Minister and some Opposition Members.

4. Presentation of Petition |

Shrimati Geeta Mukherjee presented a petition signed by Smt. Nirupama Rath, President, National Federation of Indian Women and five others regarding improvement in social, economic and political status of women.

5. Motions for Elections to Committees

(i) Shri Shyam Lal Yadav moved the following motion:-

"That in pursuance of sub-section (4) (e) of Section 4 of the National Oilseeds and Vegetable Oils Development Board Act, 1983, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the National Oilseeds and Vegetable Oils Development Board, subject to the other provisions of the said Act."

The motion was adopted.

(ii) Shri Rajesh Pilot moved the following motion:-

"That in pursuance of Rule 4(i) of the National Welfare Board for Seafarers Rules, 1963, the members of the House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the National Welfare Board for Seafarers, subject to the other provisions of the said Rules."

The motion was adopted.

No.

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^{*}Laid at 6 P.M.

6. Motion regarding Joint Committee on Offices of Profit

Kumari Kamla Kumari moved the following motion:—

"That this House do recommend to Raiya Sabha that Rajya Sabha do elect one member of Rajya Sabha according to the principle of proportional representation by means of the single transferable vote, to the Joint Committee on Offices of Profit in the vacancy caused by the retirement of Shri K. Gopalan from Rajya Sabha and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

7. Matters Under Rule 377

- (1) Shri S. G. Gholap raised a matter regarding need to provide a railway terminal at Dombivili, Maharashtra
- (2) Shri Shantaram Potdukhe raised a matter regarding need for early clearance to the Pakdigudam Tank Medium Project of Chandrapur district of Maharashtra.
- (3) Shrimati D. K. Tharadevi Siddhartha raised a matter regarding need to amend the Coffee Act to prevent the State Government from imposing Purchase Tax on Coffee to help coffee growers.
- (4) Shrimati Jayanti Patnaik raised a matter regarding need to take steps to check the sea erosion of northern coastline of Orissa to save Paradip Port.
- (5) Shri Brajamohan Mohanty raised a matter regarding need to restrict the Shankaracharya of Puri from glorifying Sati and Untouchability.
- (6) Shri Jagdish Awasthi raised a matter regarding need to accelerate the work in setting up the water treatment plan at Jajmau (Kanpur).
- (7) Prof. Saif-Ud-Din Soz raised a matter regarding need to reconstitute the Central Haj Committee.
- (8) Dr. G. S. Rajhans raised a matter regarding need to start work on Darbhanga-Samastipur broad gauge conversion project.

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8. Government Bills—Passed

(i) The Food Corporations (Amendment) Bill, 1987

Discussion on the motion for consideration of the Bill moved by Shri Sukh Ram on the 28th July, 1988, continued.

Shri Sukh Ram concluded his reply to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Sukh Ram.

The motion was adopted and the Bill, as amended, was passed.

(ii) The Labour Laws (exemption from furnishing returns and maintaining registers by certain establishment) Bill, 1987

The motion for consideration of the Bill was moved by Shri Bindeshwari Dubey.

The following members took part in the debate:-

- (1) Shri Basudeb Acharia
- (2) Shri Somnath Rath

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-08 P.M.)

- (3) Shri Shantaram Naik
- (4) Shri Thampan Thomas
- (5) Dr. G. S. Rajhans
- (6) Shri Vijay N. Patil
- (7) Shri Damodar Pandey
- (8) Shri Narayan Choubey

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- (9) Kum. Mamata Banerjee
- (10) Shri Yogeshwar Prasad Yogesh
- (11) Shri P. Appalanarasimham
- (12) Shri Harish Rawat
- (13) Dr. Chandra Shekhar Tripathi
- (14) Shri Piyus Tiraky
- (15) Shri Ram Bhagat Paswan
 - (16) Dr. Datta Samant
 - (17) Shri Kali Prasad Pandey

Shri Bindeshwari Dubey replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clause 3 was adopted.

Clause 4 was adopted, as amended.

Clauses 5 and 6 were adopted.

Clause 7 was adopted, as amended.

Clause 8 was adopted.

Consequent upon the adoption of amendments Nos. 6 and 7, the First and Second Schedules were adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Bindeshwari Dubey.

The motion was adopted and the Bill, as amended, was passed.

9. Government Bill—Under Consideration

THE AIRCRAFT (AMENDMENT) BILL, 1988

The motion for consideration of the Bill was moved by Shri Shivraj Patil.

The following members took part in the debate: -

- (1) Shri M. Raghuma Reddy
- (2) Shri N. Tombi Singh
- (3) Shri Thampan Thomas
- (4) Dr. G. S. Rajhans
- (5) Smt. Geeta Mukherjee
- (6) Shri Jagannath Patnaik
- (7) Shri V. Kishore Chandra S. Deo
- (8) Shri Yogeshwar Prasad Yogesh (Speech unfinished)

The discussion was not concluded.

6' P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 5th August, 1988)

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, August 5, 1988/Sravana 14, 1910 (Saka)

No. 370

11-01 A.M.

1. Starred Questions

Starred Questions Nos. 142, 143, 145—147, 150 and 152 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1428—1432, 1434—1444, 1446—1563, 1565—1593 and 1595—1660 were laid on the Table.

3. Personal Explanation under Rule 357

Prof. Madhu Dandavate made a personal explanation regarding a letter addressed by him and some other members to the Prime Minister about Punjab Government's action against the editor of Punjabi daily 'Ajit'.

4. Papers Laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Spices Cess Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 696(E) in Gazette of India dated the 10th June, 1988 under sub-section (3) of section 5 of the Spices Cess Act, 1986.

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(2) A copy of Notification No. S.O. 630(E) (Hindi and English versions) published in Gazette of India dated

- the 30th June, 1988 containing Order directing that commodities specified in the Schedule shall be packed in jute packaging material, for supply or distribution, in such minimum percentage as specified in the said schedule, under sub-section (2) of section 3 of the Jute Packaging Materials (Compulsory Use in Packing Commodities) Act, 1987.
- (3) A copy of Notification No. S.O. 631(E) (Hindi and English versions) published in Gazette of India dated the 30th June, 1988 containing Order that from 1st July, 1988 the tiny and mini cement plants having installed capacity upto 100 Metric Tonnes per day shall be exempted from the operation of the order and the cement plants located beyond 1200 Kilometres from Calcutta shall pack 65 per cent of their production of cement in jute packaging material instead of 70 per cent as envisaged in the order under Sub-section (2) of Section 16 of the Jute Packaging Materials (Compulsory use in packing Commodities) Act, 1987.
- (4) A copy of the Notification No. S.O. 550(E) (Hindi and English versions) published in Gazette of India dated the 8th June, 1988 together with an explanatory memorandum authorising Bharat Gold Mines Limited, to sell, deliver, transfer or otherwise dispose of, any primary gold in the form of standard gold bars to the licensed dealers through the branches of the State Bank of India at Delhi, Bombay, Calcutta and Madras, under sub-section (1) of section 115 of the Gold (Control) Act, 1968.
- (5) A copy of the Income-tax (Second Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. S.O. 534(E) in Gazette of India dated the 31st May, 1988 under section 296 of the Income-tax Act, 1961.
- (6) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act 1962:—
 - (i) G.S.R. 662(E) published in Gazette of India dated the 31st May, 1988 together with an explanatory memorandum notifying 39 items in terms of the provisions of sub-section 1(A) of Section 75 of the

- Customs Act, 1962, so that these items when used for export production can be taken as wholly imported for determining the Duty Drawback Rates effective from 1st June, 1988.
- (ii) G.S.R. 671 (E) published in Gazette of India dated the 1st June. 1988 together with an explanatory memorandum prescribing a concessional rate of basic customs duty of five per cent ad valorem on carpet grade raw wool of average fibre diameter 36 microns and above.
- (iii) G.S.R. 672 (E) published in Gazette of India dated the 1st June, 1988 together with an explanatory memorandum making certain amendments to Notification No. 159 88-Customs dated the 13th May, 1988 so as to exempt carpet grade raw wool from the levy of auxiliary duty.
- (iv) G.S.R. 704 (E) published in Gazette of India dated the 16th June, 1988 together with an explanatory memorandum extending the validity of the Notifications No. 2-Customs dated the 1st January, 1979, No. 255 86-Customs dated the 17th April, 1986, No. 480 86-Customs to 482 86-Customs dated the 4th December, 1986 upto 31st March, 1989.
- (v) G.S.R. 705 (E) published in Gazette of India dated the 16th June, 1988 together with an explanatory memorandum making certain amendments to Notification No. 151|77-Customs dated the 15th July, 1977 so as to delete steel powders from its scope.
- (vi) G.S.R. 706 (E) published in Gazette of India dated the 16th June, 1988 together with an explanatory memorandum extending the validity of the Notification No. 474 86-Customs, dated the 28th November, 1986 upto 30th June, 1989.
- (vii) G.S.R. 707 (E) published in Gazette of India dated the 16th June, 1988 together with an explanatory memorandum making certain amendments to Notification No. 88 87-Customs, dated the 1st March, 1987 so as to increase the basic customs duty on Polytetrafluorethylene (P.T.F.E.) from 100 per cent ad valorem to 125 per cent ad valorem.

- (viii) G.S.R. 719(E) published in Gazette of India dated the 21st June, 1988 together with an explanatory memorandum extending the validity of Notification No. 277 87-Customs dated the 13th July 1987 upto the 31st December, 1988.
- (ix) G.S.R. 738 (E) published in Gazette of India dated the 27th June, 1988 together with an explanatory the 27th June, 1988 together with an explanatory memorandum making certain amendments to Notification No. 208 Customs, dated the 1st October, 1977 so as to relax the condition of opening of an irrevocable letter of credit before considering the Drawback facility for exports to Nepal, where the goods are supplied to projects financed by any United Nations Agency or the International Bank for Reconstruction and Development or the International Development Association or the Asian Development Bank or any other multilateral agency of the like nature.

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- (x) G.S.R. 740(E) published in Gazette of India dated the 28th June, 1988 together with an explanatory memorandum extending the validity of Notification No. 111 84-Customs, dated the 21st April, 1984 upto 30th September, 1988.
- (xi) G.S.R. 741 (E) published in Gazette of India dated the 28th June, 1988 together with an explanatory memorandum extending the validity of the Notification No. 234 86-Customs, dated the 3rd April, 1986 upto 31st December, 1988.
- (xii) G.S.R. 757(E) published in Gazette of India dated the 30th June, 1988 together with an explanatory memorandum making certain amendments to Notification No. 45|79-Customs, dated the 1st March, 1979 so as to exempt basic customs duty on bulk drug Amikacin Sulphate when imported for manufacture of life saving drugs and medicines and also to delete two redundant entries from the said Notification.
- (xiii) G.S.R. 758(E) published in Gazette of India dated the 30th June, 1988 together with an explanatory memorandum seeking to exempt basic customs duty on two specified bulk drugs namely carbenicillin

- disodium and lincomycin hydrochloride when imported for manufacture of life saving drugs namely carbenicillin injection and lincomycin hydrochloride capsules and injection.
- (xiv) G.S.R. 759 (E) published in Gazette of India dated the 30th June, 1988 together with an explanatory memoratioum exempting auxiliary duty on the two bulk drugs covered by Notification 213/88-Customs dated the 30th June, 1988.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1988:—
 - (i) G S R. 633(E) published in Gazette of India dated the 20th May, 1983 together with an explanatory memorandum superseding Notification No. 90/88-Central Excises dated the 1st March, 1988 so as to exempt certain specified products of iron and steel, manufactured out of duty paid bars and rods, from whole of the duty of excise leviable thereon.
 - (ii) G.S.R. 634(E) published in Gazette of India dated the 20th May, 1988 together with an explanatory memorandum making certain amendments to Notification No. 150/86-Central Excises, dated the 1st March, 1986 so as to increase the Excise duty on wire-rods of aluminium whether or not in coils from 13 per cent to 18 per cent ad valorem.
 - (iii) G.S.R. 635(E) published in Gazette of India dated the 20th May, 1988 together with an explanatory memorandum prescribing effective rates of excise duty leviable on various types of aluminium products such as wire-rods, wires, profiles, circles, plates, sheets, strips, scrap and flakes.
 - (iv) The Central Excise (Second Amendment) Rules, 1988 published in Notification No. G.S.R. 645(E) in Gazette of India dated the 24th May, 1988.
 - (v) G.S.R. 669(E) published in Gazette of India dated the 1st June 1988 together with an explanatory memorandum making certain amendments to Notification No. 197/87-Central Excises, dated the 28th August, 1987 so as to provide exemption from ex-

- cise duty for specified goods manufactured in Central Government factories and intended for use by the Central Government.
- (vi) G.S.R. 670 (E) published in Gazette of India dated the 1st June, 1988 together with an explanatory memorandum making certain amendments to Notification No. 84/87-Central Excises, dated the 1st March, 1987 so as to notify synthetic staple fibres and tow, including tops thereof and artificial staple fibres and tow under rule 56A of the Central Excises Rules with a view to facilitating availment of credit of duty paid on the raw materials used in their manufacture.
- (vii) G.S.R. 673(E) published in Gazette of India dated the 1st June, 1988 together with an explanatory memorandum exempting metallised aluminium paper falling within Chapter 48 of the Central Excise Tariff from so much of the duty of excise leviable thereon as is in excess of the amount calculated at the rate of 15 per cent ad valorem.
- (viii) G.S.R. 674(E) published in Gazette of India dated the 1st June, 1988 together with an explanatory memorandum seeking to prescribe excise duty of 10 per cent on the specified hand tools falling within Chapter 82 of the Central Excise Tariff.
- (ix) G.S.R. 718(E) published in Gazette of India dated the 21st June, 1988 together with an explanatory memorandum making certain amendments to Notification No 202 88-Central Excises, dated the 20th May, 1988 so as to exempt painted, lacquered or varnished sheets falling under sub-heading 7210.30 or 7212.30 made out of duty paid sheets, including tinned sheets from payment of excise duty.
 - (x) G.S.R. 721 (E) published in Gazette of India dated the 22nd June, 1988 together with an explanatory memorandum making certain amendments to Notification No. 119|86-Central Excises, dated the 1st March, 1986 so as to provide excise duty exemption in respect of phosphoric acid used in the manufacture of fertiliser where such use is elsewhere then in the factory of production of phosphoric acid.

- (xi) G.S.R. 722 (E) published in Gazette of India dated the 22nd June, 1988 together with an explanatory memorandum amending Notification No. 81/75-Central Excises, dated the 22nd March, 1975 so as to provide exemption to sulphuric acid used in the manufacture of any goods defined as fertiliser in the Fertiliser (Control) Order, 1985, irrespective of the fact whether such goods are classified as fertiliser or not in the Central Excise Tariff.
- (xii) G.S.R. 723 (E) published in Gazette of India dated the 22nd June, 1988 together with an explanatory memorandum seeking to exempt Amonium Chloride and Manganese Sulphate of fertiliser grade from the whole of duty of excise.
- (xiii) G.S.R. 739 (E) published in Gazette of India dated the 28th June, 1988 together with an explanatory memorandum making certain amendments to Notification No. 133/86-Central Excises, dated the 1st March, 1986 so as to extend for a further period of six months, the concessional rate of excise duty in respect of certain specified resins and plastics.
- (xiv) The Central Excise (Third Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 768 (E) in Gazette of India dated the 1st July, 1988.
- (8) A copy of the Post Office (Monthly Income Account) (Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 805(E) in Gazette of India dated the 21st July, 1988, under sub-section (3) of section 15 of the Government Savings Bank Act, 1873.
- (9) A copy of Notification No. S.O. 480(E) (Hindi and English versions) published in Gazette of India dated the 12th May, 1988 specifying the date of amalgamation of the Traders Bank Limited, New Delhi with Bank of Baroda, together with scheme of amalgamation published in Notification No. S.O. 481(E) in Gazette of India dated the 12th May, 1988, under subsection (11) of section 45 of the Banking Regulation Act, 1949.

- (10) A statement (Hindi and English versions) indicatting the results of market loan floated in May and July, 1988.
- (11) The following statements (Hindi and English versions) showing action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—
 - (i) Statement No. XXII—Fourteenth Seventh Lok Sabha Session, 1984 (ii) Statement No. XVIII—Fourth Session, 1985 (iii) Statement No. VI—Fifth Session. 1986 (iv) Statement No. XIII—Sixth Session, 1986 (v) Statement No. XI—Seventh Ses-· Eighth sion. 1986 Lok Sabha (vi) Statement No. X—Eighth Session, 1987 (vii) Statement No. VI-II part of Eighth Session, 1987 (viii) Statement No. V—Ninth Session, 1987

sion, 1988

5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 3rd August, 1988, Rajya Sabha adopted a motion recommending to Lok Sabha to appoint a Member of Lok Sabha to the Joint Committee of the Houses on the Indian Medical Council (Amendment) Bill, 1987, in the vacancy caused by the resignation of Shri P. V. Narasimha Rao.

(ix) Statement No. III—Tenth Ses-

6. Statement by Minister

The Deputy Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 8th August, 1988.

Calling Attention

SHRI CHINTAMANI JENA called the attention of the Minister of Food and Civil Supplies to the reported supply of adulterated rapeseed oil through Fair Price shops in Calcutta. causing paralysis to a large number of people and steps taken by the Government in the matter.

The Minister of State of the Ministry of Food and Civil Supplies made a statement in regard thereto.

(Lok Sabha adjourned at 12.59 P.M. and re-assembled at 2.05 P.M.)

8. Motion for Election to Committee

SHRI DINESH SINGH moved the following motion:-

"That in pursuance of sub-section (3) (e) of Section 4 of the Rubber Act, 1947 read with rule 4(1) of the Rubber Rules, 1955, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Rubber Board, subject to the other provision of the said Act and the Rules made thereunder."

The motion was adopted.

9. Government Bill-Passed

THE AIRCRAFT (AMENDMENT) BILL, 1988

Discussion on the motion for consideration of the Bill moved by Shri Shivraj Patil on the 4th August, 1988, continued.

The following members took part in the debate:—

- (1) Shri Yogeshwar Prasad Yogesh
- (2) Shri Suresh Kurup
- (3) Shri Kamal Chaudhry

Shri Shivraj Patil replied to the debate

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri

Shavrai Patil.

The motion was adopted and the Bill was passed.

10. Statutory Resolution—under consideration

Shrimati Geeta Mukherjee moved the following resolution:--

"That this House disapproves of the Arms (Amendment) Ordinance, 1988 (Ordinance No. 5 of 1988) promulgated by the President on the 27th May, 1983."

Her speech was not concluded.

The discussion was not concluded.

11. Motion Regarding Fifty-Fourth Report of the Committee on Private Members' Bills and Resolutions

Shri Chandra Kishore Pathak moved the following motion:—

"That this House do agree with the Fifty-fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 3rd August, 1988."

The motion was adopted.

12. Private Member's Resolution—Under consideration

Further discussion on the following Resolution moved Shri H. M. Patel on the 18th March, 1938 and amendments thereto moved on the 30th March, 1988, continued:-

"This House expresses its deep concern over the present Centre-State relations and demands their early structuring so that federalism underlying our Constitution is made more meaningful."

The following members took part in the debate: ---

- (1) Shri Amar Roypradhan
- (2) Shri Virdhi Chander Jain
- (3) Shri Narayan Choubey
- (4) Shri D. P. Yadav
- (5) Shri Saif-ud-Din Soz
- (6) Shri Shankarlal
- (7) Dr. Manoj Pandey (Speech unfinished)

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 8th August, 1988)

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, August 8, 1988 Sravana 17, 1910 (Saka)

No. 371

11 A.M.

1. Starred Questions

Starred Questions Nos. 162—164, 166, 167, 170 and 172 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1661—1730, 1732—1789 and 1791—1892 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the National Airports Authority (Lost Property) Regulations, 1988 (Hindi and English versions) published in Notification No. SEC. 9-2-12 in Gazette of India, dated the 28th April, 1988, under section 40 of the National Airports Authority Act, 1985.
- (2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 799 (E) published in Gazette of India dated the 18th July, 1988 appointing the 16th August, 1988 as the date on which the Customs (Amendment) Act, 1988 shall come into force.

- (ii) The Customs Valuation (Determination of price of Imported Goods) Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 800 (E) in Gazette of India dated the 18th July, 1988.
- (iii) G.S.R. 806 (E) published in Gazette of India dated the 21st July, 1988 together with an explanatory memorandum regarding duty-free imports under the Advance Licensing Scheme.
- (iv) G.S.R. 814(E) published in Gazette of India dated the 27th July, 1988 together with an explanatory memorandum so as to allow duty-free import of office equipments by units set up under the scheme of Hundred percent Export Oriented Undertakings.
- (3) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor of General of India for the year 1987—Union Government (Commercial) Part IV—Sudamdih Mine and Washery of Bharat Coking Coal Limited, under article 151 (1) of the Constitution.
- (4) A copy of the Food Corporation of India (Contributory Provident Fund) (Ninth Amendment) Regulatios, 1988 (Hindi and English versions) published in Notification No. 47:F. No. EP 41-187 in Gazette of India dated the 6th July, 1988 under sub-section (5) of section 45 of the Food Corporations Act, 1964.
- *(5) A copy of the proclamation (Hindi and English versions) dated the 7th August, 1988, issued by the President under article 356 of the Constitution in relation to the State of Nagaland published in Notification No. G.S.R. 839(E) in Gazette of India dated the 7th August, 1988, under article 356(3) of the Constitution.
- •(6) A copy of the Order (Hindi and English versions) dated the 7th August, 1988 made by the President in pursuance of sub-clause (i) of clause (c) of the above proclamation published in Notification No. G.S.R. 840(E) in Gazette of India dated the 7th August, 1988.
- *(7) A copy of the Report dated the 6th August, 1988 of the Governor of Nagaland to the President (Hindi and English versions)

4. Matters Under Rule 377

- (1) Shri Madan Pandey raised a matter regarding need to announce a National Award in memory of Syed Modi.
- (2) Shri Kazi Jalił Abbasi raised a matter regarding need to provide necessary resources to the Government of Uttar Pradesh for early completion of Sarju Canal Irrigation Project in Basti district.
- (3) Shrimati Basavarajeswari raised a matter regarding financial assistance to arecanut growers of Kerala, Karnataka and Assam.
- (4) Dr. G. S. Rajhans raised a matter regarding need to strengthen Darbhanga T.V. transmitter.
- (5) Shri N. Venkata Ratnam raised a matter regarding need to accept the recommendations of Mandal Commission for treating Telaga, Kapu and Balijas, as backward classes.
- (6) Smt. Patel Ramaben Ramjibhai Mavani raised a matter regarding need to reconsider the proposal for grant of anticipatory bail by High Courts only.
- (7) Shri Braja Mohan Mohanty raised a matter regarding need to ensure faster development of Orissa during the Eighth Five Year Plan period so as to remove regional disparities.
- (8) Shri V. S. Krishna Iyer raised a matter regarding need to set up a bench of the Supreme Court at Bangalore.

5. Discussion Under Rule 193

Shri Bhajan Lal replied to the discussion on devastating floods in various parts of the country resulting in immense loss of life and property and the relief measures taken by the Government, raised by Shri Kamla Prasad Singh on the 3rd August, 1988.

The discussion was concluded.

(Lok Sabha adjourned at 1.07 P.M. and re-assembled at 2.14 P.M.)

**6. Statutory Resolution-Under Consideration

Discussion on the following Resolution moved by Smt. Geeta Mukherjee on the 5th August, 1988, continued:—

"That this House disapproves of the Arms (Amendment) Ordinance, 1988 (Ordinance No. 5 of 1988) promulgated by the President on the 27th May, 1988."

^{**}Discussed together.

**7. Government Bill-Under Consideration

THE ARMS (AMENDMENT) BILL, 1988

The motion for consideration of the Bill was moved by Shri P. Chidambaram.

The following members took part in the combined debate on the Resolution (vide para 6 above) and the motion for consideration of the Bill:—

- (1) Shri H. A. Dora
- (2) Dr. G. S. Rajhans
- (3) Shri V. S. Krishna Iyer
- (4) Shri Harish Rawat
- (5) Shri Satyagopal Misra
- (6) Shri Ram Bhagat Paswan
- (7) Shri Indrajit Gupta (Speech unfinished).

The discussion was not concluded.

8. Statutory Resolution

Shri Sontosh Mohan Dev moved the following Resolution: -

"That this House approves the Proclamation issued by the President on the 7th August, 1988 under article 356 of the Constitution in relation to the State of Nagaland."

The following members took part in the debate:-

- (1) Shri C. Madhav Reddy
- (2) Shri Bipin Pal Das,
- (3) Shri Somnath Chatterjee
- (4) Shri B. R. Bhagat
- (5) Prof. Madhu Dandavate
- (6) Shri N. Tombi Singh
- (7) Shri Indrajit Gupta
- (8) Prof. P. J. Kurien (Speech unfinished)

The discussion was not concluded.

^{**}Discussed together.

9. Report of the Business Advisory Committee

Shri P. Namgyal presented the Fifty-sixth Report of the Business Advisory Committee.

6.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 9th August, 1988)

SUBHASH C. KASHYAP, Secretary-General.

LOK SABIIA

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, August 9, 1988/Sravana 18, 1910 (Saka)

No. 372

11 A.M.

1. Starred Questions

Starred Questions Nos. 183, 191, 192, 195, 198, 199 and 200 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Question's

Replies to Unstarred Questions Nos. 1893—1897, 1899—2038 and 2040—2125 were laid on the Table.

3. References by Speaker

(i) The Speaker made a reference to the 'Quit India' movement launched on 9 August, 1942 and paid homage to the martyrs who sacrificed their lives for the country's liberation from foreign rule.

Thereafter, Members stood in silence for a short while in memory of the martyrs of the freedom movement.

(ii) The Speaker also made a reference to the 43rd anniversary of the dropping of bombs on Hiroshima and Nagasaki and paid homage to the victims.

Thereafter, Members stood in silence for a short while in memory of the victims of the atomic holocaust.

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4. Papers Laid on the Table

The following papers were laid on the Table:-

(1) A copy of Annual Report (Hindi and English versions) of the Press Council of India, New Delhi, for the year 1987 Alths with Audited Accounts.

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- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Oil Industry (Development) Board Employees' (Leave) Amendment Rules 1988 (Hindi and English versions) published in Notification No. G.S.R. 804(E) in Gazette of India dated the 20th July 1988 under sub-section (3) of section 31 of the Oil-Industry (Development) Act, 1974.
- (4) A copy of the Annual Report (Hindi and English oversions) of the Coal Mines Labour Welfare Organisation, Dhanbad, for the year 1985-86.
 - (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Petroleum (Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 98(E) in Gazette of India dated the 24th February, 1988 under sub-section (4) of section 29 of the Petroleum Act, 1934.
- (7) A statement (Hindi and English versions) correcting the reply given on the 2nd August. 1988 to Starred Question No. 96 by Sarvashri S. M. Guraddi and S. B. Sidnal, M.Ps regarding liberalisation of Industrial Licensing System.
- (8) A list of telephone numbers and the names and addresses of persons whose telephones were intercepted (in pursuance of an assurance given by the Minister of Communications while replying to supplementaries on Starred Question Number 198)

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- *(9) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—
- (i) Notificat on No. 240 88-Central Excises published in Gazette of India dated the 9th August, 1988 together with an explanatory memorandum prescribing effective rates of basic excise duty for unwrought aluminium and specified aluminium products.
 - (ii) Notification No. 241 88-Central Excises published in Gazette of India dated the 9th August, 1988 together with an explanatory memorandum increasing the basic excise duty on aluminium sheets.
 - *(10) A copy of Notification No. 233 88-Customs (Hindi and English versions) published in Gazette of India dated the 9th August, 1988 together with an explanatory memorandum reducing the basic customs duty on aluminium ingots, under section 159 of the Customs Act, 1962.

5. Motion Regarding Fifty-Sixth Report of Business Advisory, Committee

Shri H. K. L. Bhagat moved the following motion: -

"That this House do agree with the Fifty-sixth Report of the Business Advisory Committee presented to the House on the 8th August, 1988."

The motion was adopted.

6. Matters Under Rule 377

- (1) Shri Manphool Singh Chaudhary raised a matter regarding need to sanction a thermal power plant in Rajasthan.
- (2) Shri Raj Kumar Rai raised a matter regarding need to fill up the SC|ST quota in Government services from SC|ST candidates only.
- (3) Shri Birbal raised a matter regarding need for the Central Government to give subsidy for aerial spray of insecticides in the Ganganagar district of Rajasthan.

^{*}Laid at 6.28 P.M.

- (4) Shri Vijay N. Patil raised a matter regarding need for reduction in the import of edible oil.
- (5) Shri Nihal Singh raised a matter regarding need to provide more railway trains for Agra from all parts of the country.
- (6) Shri Shantaram Naik raised a matter regarding need to establish a separate High Court for Goa.
- (7) Shri K. Mohandas raised a matter regarding need to improve the railway facilities in Kerala.
- (8) Shri Gokul Saikia raised a matter regarding need to construct bridges over Kabuli and Luit rivers in Lakhimpur, Assam.

7. Statutory Resolution—Adopted

Discussion on the following Resolution moved by Shri Sontosh Mohan Dev on the 8th August, 1988, continued:—

"That this House approves the Proclamation issued by the President on the 7th August, 1988 under article 356 of the Constitution in relation to the State of Nagaland."

The following members took part in the debate:-

- (1) Prof. P. J. Kurien
- (2) Shri Dinesh Goswami
- (3) Shri Tarun Kanti Ghosh
- (4) Shri Ram Narain Singh
- (5) Prof. Meijinlung Kamson
- (6) Shri Piyus Tiraky
- (7) Shri Rajesh Pilot
- (8) Shri G. M. Banatwalla
- (9) Prof. N. G. Ranga
- (10) Shri Shankarlal
- (11) Dr. Manoj Pandev
- (12) Shri N. V. N. Somu
- (13) Shri K. D. Sultanpuri
- (14) Shri Braja Mohan Mohanty

Shri Sontosh Mohan Dev replied to the debate.

The Resolution was adopted.

*8. Statutory Resolution-Negatived

Discussion on the following Resolution moved by Smt. Geeta Mukherjee on the 5th August, 1988, continued:—

"That this House disapproves of the Arms (Amendment)
Ordinance, 1988 (Ordinance No. 5 of 1988) promulgated by the President on the 27th May, 1988."

After discussion as indicated in para 9 below, the Resolution was negatived

**9. Government Bill-Passed

THE ARMS (AMENDMENT) BILL, 1988.

Combined discussion on the motion for consideration of the Bill and Resolution (vide para 8 above), continued.

The following members took part in the debate:-

- (1) Shri Indrajit Gupta
- (2) Shri Shantaram Naik
- (3) Shri Balwant Singh Ramoowalia
- (4) Shri Vijay N. Patil
- (5) Shri Mohd, Mahfooz Ali Khan
- (6) Ch. Sunder Singh
- (7) Shri Virdhi Chander Jain
- (8) Shri Jagannath Patnaik
- (9) Shri Ramashray Prasad Singh
- (10) Shri Braja Mohan Mohanty
- (11) Dr. Chandra Shekhar Tripathi
- (12) Shri Ram Singh Yadav
- (13) Shri Digvijay Sinh
- (14) Shri Sriballav Panigrahi

Shri P. Chidambaram replied to the debate.

^{**}Discussed together.

The motion for consideration was adopted and clause-by clause consideration of the Bill was taken up.

Clauses 2 to 7 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed.

6-28 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 10th August, 1988)

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, August 10, 1988 Sravana 19, 1910 (Salta)

No. 373

11 A.M.

1. Starred Questions

Starred Questions Nos. 202, 203, 205, 206, 207, 208 and 209 were orally answered. Replies to Starred Questions Nos. 204. 210—214 and 216—222 were laid on the Table.

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2. Short Notice Question

Short Notice Question No. 1 addressed to the Minister of Welfare regarding entry of Harijans into the Nathdwara Temple was orally answered and supplementaries thereon were also answered.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 2126—2284 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table.-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Police Service (Uniform) Amendment Rules, 1988 published in Notification No. G.S.R. 587 in Gazette of India dated the 23rd July, 1988.
 - (ii) The Indian Police Service (Regulation of Seniority) Rules, 1988 published in Notification No. G.S.R. 815(E) in Gazette of India dated the 27th July, 1988.

- (iii) The Indian Administrative Service (Pay) Sixth Amendment Rules, 1988 published in Notification No. G.S.R. 831 (E) in Gazette of India dated the 2nd August, 1988.
- (iv) The Indian Forest Service (Fixation of Cadre Strength) Third Amendment Regulations, 1988 published in Notification No. G.S.R. 834(E) in Gazette of India dated the 3rd August, 1988.
- (v) The Indian Forest Service (Pay) Third Amendment Rules, 1988 published in Notification No. G.S.R. 835 (E) in Gazette of India dated the 3rd August, 1988.
- (2) A copy of the Union Public Service Commission (Exemption from Consultation) Second Amendment Regulations, 1987 (Hindi and English versions) published in Notification No. G.S.R. 74 in Gazette of India, dated the 6th January, 1988, under Article 320 (5) of the Constitution.

5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 8th August, 1988, Rajya Sabha passed with amendments the Bharat Petroleum Corporation Limited (Determination of Conditions of Service of Employees) Bill, 1988, which had been passed by Lok Sabha on the 13th May, 1988, and returned the Bill with the request that the concurrence of the Lok Sabha to the amendments be communicated to Rajya Sabha

6: Byl as Amended by Rajya Sabha—Laid on the Table

Secretary-General laid on the Table the Bharat Petroleum Corporation Limited (Defermination of Conditions of Service of Employees) Bill, 1988 returned by Rajya Sabha with amendments.

7. Report of the Committee on Private Members' Bills and Resolutions

Shri M. Thambi Durai presented the Fifty-fifth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

8. Supplementary Demands for Grants (Railways)—1988-89

Shri Mahabir Prasad presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of Budget (Reilways) for 1988-89.

9. Matters Under Rule 377

- (1) Shri Jujhar Singh raised a matter regarding planned development of fisheries in Haroti region of Rajasthan.
- (2) Shri Ram Singh Yadav raised a matter regarding need to authorise the Rajasthan State Electricity Board to raise funds by floating debentures.
- (3) Shri Manku Ram Sodi raised a matter regarding need to start work on Dalli-Rajhara railway line.
- (4) Shri Jitendra Prasada raised a matter regarding need to send a team of doctors, medicines and vaccines to the Cholera affected districts of Uttar Pradesh.
- (5) Shri Purana Chandra Malik raised a matter regarding appointment of Mis. Arthur D. Little by the Steel Authority of India to give advice on safety measures in steel industries.
- (6) Chowdhry Akhtar Hasan raised a matter regarding need to check pollution of rivers.
- (7) Shri G. Bhoopathy raised a matter regarding need to lay a railway line between Nizamabad and Warangal via Karimnagar, Andhra Pradesh.
- (8) Shri G. S. Basavaraju raised a matter regarding need to clear the Project submitted by the Government of Kannataka for the development of coconut plantations.

@10. Statutory Resolution—Under Consideration

Shri Vijoy Kumar Yadav moved the following Resolution:-

"That this House disapproves of the Religious Institutions (Prevention of Misuse) Ordinance, 1988 (Ordinance No. 3 of 1988) promulgated by the President on the 26th May, 1988."

[@]Discussed together.

@11. Government Bill-Under Consideration

The Religious Institutions (Prevention of Misuse) Bill, 1988.

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The motion for consideration of the Bill was moved by Shri Buta Singh.

The following members took part in the combined debate on the Resolution (vide para 10 above) and the motion for consideration of the Bill:—

- (1) Shri K. Ramachandra Reddy
 - (2) Shri Haroobhai Mehta
- (3) Shri G. S. Dhillon.
- (4) Shri Saifuddin Chowdhary
- (5) Shri Somnath Rath
- (6) Shri Syed Shahabuddin
- (7) Shri Salahuddin
- (8) Shri Virdhi Chander Jain
- (9) Shri Indrajit Gupta
- (10) Shri Shantaram Naik
- (11) Shri Saif-ud-Din Soz
- (12) Shri Balasaheb Vikhe Patil
- (13) Shri Harish Rawat
- (14) Shri Mohd. Mahfooz Ali Khan
- (15) Shri Vijay N. Patil
- (16) Shri Charanjit Singh Athwal
- (17) Shri Jagannath Patnaik
- (18) Shri N. Tombi Singh
- (19) Shri R. Annanambi
- (20) Shri Shanti Dhariwal

[@]Discussed together.

- (21) Shri Jai Prakash Agarwal
- (22) Shri G. M. Banatwalla (Speech unfinished)

The discussion was not concluded.

12. Half-an-Hour Discussion

Shri Thampan Thomas raised a discussion on the points arising out of the answer given by the Minister of Labour on the 1st August, 1988 to Starred Question No. 65 regarding unemployment.

Shri Bindeshwari Dubey replied to the discussion.

6.35 p.m.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 11th August, 1988)

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, August 11, 1988 Sravana 20, 1910 (Saka)

No. 374

11 A.M.

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1. Starred Questions

Starred Questions Nos. 223, 224, 227, 228, 230, 231 and 232 were orally answered. Replies to the remaining Questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2285—2315, 2317—2446 and 2448—2498 were laid on the Table.

3. Resolution—Adopted

The Speaker placed the following Resolution before the House:—

"That this House-

- —Demands the immediate and unconditional release of Nelson Mandela, the great and noble freedom fighter of South Africa who has, with indomitable courage and unflinching determination, remained true to the cause of the South African people despite incarceration in high security prisons for 26 long years.
- —Condemns the abhorrent practice of apartheid by the Pretoria regime which denies to the people of South Africa their fundamental human rights and their basic human dignity.
- Calls for an intensification of the international campaign to end the evil of apartheid, in particular

through the application of comprehensive mandatory sanctions under Chapter 7 of the Charter of the United Nations against the Pretoria regime, which is the only means of forestalling an unprecedented blood bath in which millions may perish.

— Calls upon the international community to mobilise all available means for ensuring that international public remains adequately informed about the atrocities being committed on the people of the South Africa by the authorities in Pretoria."

The Resolution was adopted by the House unanimously, all members standing.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- A statement (Hindi and English versions) correcting the reply given on 9 May, 1988 to Starred Question No. 1012 by Shri G. S. Basavaraju regarding diversification by Rashtriya Chemicals and Fertilisers Limited.
- (2) A copy of the Notification No. S.O. 488(E) (Hindi and English versions) published in Gazette of India dated the 17th May, 1988 regarding delegation of powers vested under section 5 of the Environment (Protection) Act, 1986 to the State Government of Maharashtra, under section 26 of the said Act.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Banaras Hindu University, for the year 1986-87.
- (ii) A copy of Review (Hindi and English versions) by the Government on the working of the Banaras Hindu University for the year 1986-87.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Higher Tibetan Studies, Varanasi, for the year 1986-87.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Higher Tibetan Studies, Varanasi, for the year 1986-87 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Institute of Higher Tibetan Studies, Varanasi for the year 1986-87.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Buddhist Studies, Leh, for the year 1983-84.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Institute of Buddhist Studies, Leh, for the year 1983-84.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Buddhist Studies, Leh, for the year 1982-83 and 1983-84 together with Audit Report thereon.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) (iii) above.
- (9) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year 1981-82.
- (ii) Annual Report of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Punjab Agro Industries Corporation, Chandigarh, for the year 1984-85.

- (ii) Annual Report of the Punjab Agro Industries Corporation, Chandigarh, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Assam Agro Industries Development Corporation Limited, Guwahati, for the year 1978-79.
- (ii) Annual Report of the Assam Agro Industries Development Corporation Limited, Guwahati, for the year 1978-79 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government on the working of the Haryana Agro Industries Corporation Limited. Chandigarh, for the year 1985-86.
- (ii) Annual Report of the Haryana Agro Industries Corporation Limited, Chandigarh, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (10) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 9th August, 1988, Rajya Sabha passed the Delhi University (Amendment) Bill, 1988.
- (ii) That at its sitting held on the 10th August, 1988, Rajya Sabha passed the Dock Workers (Regulation of Employment) Amendment Bill, 1988.
- (iii) That at its sitting held on the 10th August, 1988, Rajya Sabha passed the Merchant Shipping (Amendment) Bill, 1988.

6. Bills passed by Rajya Sabha—Laid on the Table

(i) The Delhi University (Amendment) Bill, 1988.

- (ii) The Dock Workers (Regulation of Employment) Amendment Bill, 1988.
- (iii) The Merchant Shipping (Amendment) Bill, 1988.

7. Statements of Estimates Committee

SHRI ASUTOSH LAW laid on the Table statements (Hindi and English versions) showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Forty-third Report of Estimates Committee (Eighth Lok Sabha) on action taken by Government on the recommendations contained in the Twenty-eighth Report of the Committee (Eighth Lok Sabha) on the Ministry of Transport—Department of Surface Transport—Congestion in Ports.

8. Calling Attention

SHRI RAMASHRAY PRASAD SINGH called the attention of the Minister of Health & Family Welfare to the reported outbreak of Kala-azar in various parts of the country and the remedial measures taken by the Government in that regard.

The Minister of Health and Family Welfare made a statement in regard thereto.

9. Matters Under Rule 377

10/2

- (1) Shrimati Kishori Sinha raised a matter regarding need for strict implementation of the order banning certain drugs.
- (2) Shri Lakshman Mallick raised a matter regarding need to formulate Master Plan for the development of inland Navigation in Orissa.
- (3) Shri Raj Karan Singh raised a matter regarding need to lay the proposed railway line from Rewa to Sultanpur via Amethi.
- (4) Shri Nandlal Choudhary raised a matter regarding need to open a medical college in Sagar, Madhya Pradesh.
- (5) Shri Ganga Ram raised a matter regarding need to set up dairy farms in backward areas of the country.

- (6) Shri Bhadreswar Tanti raised a matter regarding consideration of the demands submitted by the Shram Parishad, a constituent of Asom Gana Parishad.
- (7) Kum. Mamata Banerjee raised a matter regarding financial assistance to Mohini Mills Ltd., West Bengal to save it from closure.

@10. Statutory Resolution-Negatived

Discussion on the following Resolution moved by Shri Vijoy Kumar Yadav on the 10th August, 1988, continued:—

"That this House disapproves of the Religious Institutions (Prevention of Misuse) Ordinance, 1988 (Ordinance No. 3 of 1988) promulgated by the President on the 26th May, 1988."

After discussion as indicated in para 11 below, the Resolution was negatived.

@11. Government Bill—Passed

THE RELIGIOUS INSTITUTIONS (PREVENTION OF MIS-USE) BILL. 1988.

Combined discussion on the motion for consideration of the Bill moved by Shri Buta Singh on the 10th August, 1988 and Resolution (vide para 10 above), continued.

The following members took part in the debate:-

- (1) Shri G. M. Banatwalla.
- (2) Shri Ram Bhagat Paswan
- (3) Shri Dinesh Goswami
- (4) Shri Sriballav Panigrahi
- (5) Shri Naresh Chandra Chaturvedi
- (6) Shri Amar Roypradhan
- (7) Dr. Chandra Shekhar Tripathi
- (8) Shri Ram Nagina Mishra
- (9) Dr. S. Jagathrakshakan,

[@] Discussed together.

- (10) Kum. Mamata Banerjee
- (11) Shri Ram Swaroop Ram
- (12) Shri Balwant Singh Ramoowalia
- (13) Shri Mohd. Ayub Khan

Shri Buta Singh replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clause 2 was adopted, as amended,

Clauses 3 to 10 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Buta Singh.

The motion was adopted and the Bill, as amended, was passed.

12. Discussion Under Rule 193

Shri Indrajit Gupta raised a discussion on the statement made by the Minister of State of the Ministry of Railways in the House on 27th July, 1988 regarding the accident to 26 DN. Bangalore-Trivandrum Express between Sasthankotta and Perinad stations of Southern Railway on 8th July, 1988.

The following members took part in the debate:--

- (1) Shri Mullappally Ramachandran
- (2) Shri Thampan Thomas
- (3) Shri G. S. Basavaraju
- (4) Shri Suresh Kurup
- (5) Shri S. Krishna Kumar
- (6) Shri B. B. Ramaiah
- (7) Shri Banwari Lal Purohit
- (8) Shri K. Mohandas
- (9) Shri I. Rama Rai

- (10) Shri G. M. Banatwalla
- (11) Dr. G. S. Rajhans
- (12) Shri Balkavi Bairagi
- (13) Shri M. Subba Reddy
- (14) Shri Harish Rawat

Shri Madhavrao Scindia replied to the discussion.

The discussion was concluded,

7.45 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 12th August, 1988)

SUBHASH C. KASHYAP, Secretary-General.

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LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, August 12, 1988/Sravana 21, 1910 (Saka)

No. 375

11-01 A.M.

1. Starred Questions

Starred Questions Nos. 244—246, 248—250 were orally answered. Replies to Starred Questions Nos. 251—263 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2499—2509, 2512, 2513, 2515—2554, 2556—2581, 2583—2604, 2606—2628, 2630—2661, 2663—2670, 2672—2692 and 2694—2729 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 600 (E) published in Gazette of India dated the 13th May, 1988 together with an explanatory memorandum prescribing effective rates of auxiliary duties of customs on goods falling under First Schedule to the Customs Tariff Act.
 - (ii) G S.R. 601(E) published in Gazette of India dated the 13th May, 1988 together with an explanatory memorandum providing for total exemption from auxiliary duty of customs on specified goods.

- (iii) G.S.R. 602(E) published in Gazette of India dated the 13th May, 1988 together with an explanator, memorandum providing for total exemption from auxiliary duty on certain goods which are wholly or partly exempt from basic customs duty.
- (iv) G.S.R. 603(E) published in Gazette of India dated the 13th May, 1988 together with an explanatory memorandum providing for partial exemption from auxiliary duty of customs in excess of 5 per cent ad valorem on specified goods.
- (v) G.S.R. 604(E) published in Gazette of India dated the 13th May, 1988 together with an explanatory memorandum providing for exemption from auxiliary duty of customs in excess of 5 per cent ad valorem on certain goods which are partially exempt from basic customs duty.
- (vi) G.S.R. 605(E) published in Gazette of India dated the 13th May, 1988 together with an explanatory memorandum providing for exemption from auxiliary duty of customs in excess of 30 per cent ad valorem on certain specified goods.
- (vii) G.S.R. 606(E) published in Gazette of India dated the 13th May, 1988 together with an explanatory memorandum providing for exemption from auxiliary duty of customs in excess of 30 per cent ad valorem on certain goods which are partially exempt from basic customs duty.
- (viii) G.S.R. 607(E) published in Gazette of India dated the 13th May, 1988 together with an explanatory memorandum regarding fixation of the level of auxiliary duty on component parts of simultors of aeroplanes etc.
 - (ix) G.S.R. 608(E) published in Gazette of India dated the 13th May, 1988 together with an explanatory memorandum providing for partial exemption from auxiliary duty on exposed cinematographic films.
 - (x) G.S.R. 609(E) published in Gazette of India dated the 13th May, 1988 together with an explanatory memorandum regarding fixation of rate of auxiliary duty on component parts of medical electronic equipments.

- (xi) G.S.R. 610 (E) published in Gazette of India dated the 13th May, 1988 together with an explanatory memorandum regarding fixation of the level of auxiliary duty on component parts of machinery imported for initial setting up of specified machinery.
- (xii) G.S.R. 611(E) published in Gazette of India dated the 13th May, 1988 together with an explanatory memorandum providing for partial exemption from auxiliary duty on copper wire bar, cathodes etc. imported against export of copper reverts etc.
- (xiii) G.S.R. 612(E) published in Gazette of India dated the 13th May, 1988 together with an explanatory memorandum seeking to reduce the basic customs duty on polyurethane films and polyurethane foils of specified thickness intended to be used for finishing of leather.
- (xiv) G.S.R. 613(E) published in Gazette of India dated the 13th May, 1988 together with an explanatory memorandum seeking to exempt all goods imported into India from so much of the additional duty of customs (Countervailing duty) as is equivalent to the special duty of excise on like goods produced or manufactured in India.
 - (xv) G.S.R. 614(E) published in Gazette of India dated the 13th May. 1988 together with an explanatory memorandum rescinding Notification No. 84/88-Customs dated the 1st March, 1988.
- (xvi) G.S.R. 615(E) published in Gazette of India dated the 13th May, 1988 together with an explanatory memorandum seeking to raise the basic customs duty on ash and residues of zinc (including dross).
- (xvii) G.S.R. 730(E) published in Gazette of India dated the 23rd June, 1988 together with an explanatory memorandum seeking to exempt basic customs duty on non-allov steel billets conforming to Bureau of Indian Standard specification No. IS: 2830 or IS: 2831 or equivalent specification to these specifications recognised by Bureau of Indian Standard.
- (xviii) G.S.R. 745 (E) published in Gazette of India dated the 29th June, 1988 together with an explanatory

memorandum seeking to amend Notification Nos. 42/78-Cus dated the 1st March, 1978, 29/79-Cus dated the 10th February, 1979, 60/85-Cus dated the 17th March, 1985 and 224/85-Cus dated the 9th July, 1985 which provide certain concessions to the leather industry and add four items of machinery to the existing list of machinery prescribed with concessional duty in terms of Notification No. 16/85-Cus dated the 1st February, 1985 in respect of garment and hosiery industry.

- (xix) G.S.R. 746 (E) published in Gazette of India dated the 29th June, 1988 together with an explanatory memorandum seeking to make some procedural changes in availing the benefit of customs for duty concession to certain machinery when imported for technology upgradation.
 - (xx) G.S.R. 747 (E) published in Gazette of India dated the 29th June, 1988 together with an explanatory memorandum seeking to prescribe a concessional rate of 35 per cent ad valorem on machinery and equipments.
- (xxi) G.S.R. 748(E) published in Gazette of India dated the 29th June, 1988 together with an explanatory memorandum seeking to exempt goods covered by Notification. No. 208/88-Customs dated the 29th June, 1988 from the levy of whole of auxiliary duty of customs.
 - (xxii) G.S.R. 749 (E) published in Gazette of India dated the 29th June, 1988 together with an explanatory memorandum seeking to postpone the requirements of satisfying fuel efficiency norms specified in Notification Nos. 74|85-Customs, dated the 17th March, 1985, 22|87-Customs, dated the 20th May, 1987 and 33|88-Customs, dated the 1st March, 1988, prescribing concessional customs duties in respect of light commercial vehicles upto 1st October, 1988.
 - (xxiii) G.S.R. 750 (E) published in Gazette of India dated the 29th June, 1988 together with an explanatory memorandum extending the validity of Notification No. 216/85-Customs dated the 3rd July, 1985 upto the 30th September, 1988.

(2) A copy of the Order (Hindi and English versions) dated the 30th June, 1988 issued by the President in pursuance of article 280 of the Constitution and of the Finance Commission (Miscellaneous Provision) Act, 1951 published in Notification No. SO. 632 (E) in Gazette of India dated the 30th June, 1988 making certain amendment in the Order published in Notification No. S.O. 581 (E) dated the 17th June, 1987.

4. Statements by Ministers

- (1) The Deputy Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 16th August, 1988.
- *(2) The Minister of Home Affairs made a statement regarding Memorandum of Settlement on Tripura and also laid on the Table a copy (Hindi and English versions) thereof.
- %(3) The Minister of Communications made a statement regarding certain additional information relating to tapping of telephones revising the earlier list of telephone numbers, names and addresses of persons whose telephones were intercepted at Bangalore, laid on the Table on 9th August, 1988 in pursuance of an assurance given during supplementaries on Starred Question No. 198 on that day.

The Minister also laid on the Table the revised list (Hindi and English versions) as aforesaid.

5. Discussion under Rule 193

Discussion on the atrocities on Harijans and Adivasis in different parts of the country, raised by Shri Balwant Singh Ramoowalia on the 2nd August, 1988, continued.

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The following members took part in the debate:—

- (1) Shri Ganga Ram
- (2) Shri K. D. Sultanpuri
- (3) Shri K. R. Natarajan

^{*}At 4.46 P.M.

[%]At 5.59 P.M.

- (4) Shri Vir Sen
- (5) Shri Ramashray Prasad Singh
- (6) Shri S. B. Sidnal
- (7) Shri Kamodilal Jatav
- (8) Shri A. J. V. B. Maheshwara Rao
- (9) Shri Virdhi Chander Jain
- (10) Dr. G. S. Rajhans
- (11) Kum. Mamata Banerjee
- (12) Shri Het Ram
- (13) Shri V. Sreenivasa Prasad
- (14) Smt. Sunderwati Nawal Prabhakar
- (15) Shri Charanjit Singh Athwal
- (16) Shri Mahabir Prasad Yadav (Speech unfinished)

The discussion was not concluded.

6. Motion regarding Fifty-fifth Report of the Committee on Private Members' Bills and Pesolutions

Shri S. S. Bhoye moved the following motion:-

"That this House do agree with the Fifty-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 10th August, 1988."

The motion was adopted.

7. Private Members' Bills-Introduced

- (1) The Muslim Women (Protection of Rights on Divorce) Amendment Bill, 1988 (Substitution of new Long Title for the existing Long Title, etc.), by Shri Syed Shahabuddin.
- (2) The Banning of Smoking Bill, 1988 by Shri G. S. Basavaraju.
 - (3) The Prohibition Bill, 1988 by Shri G. S. Basavaraju.

- (4) The Youth Welfare Bill, 1988 by Shri S. B. Sidnal.
- (5) The Human Resources (Utilisation) Bill, 1988 by Shri S. B. Sidnal.
- (6) The Constitution (Amendment) Bill, 1988 (Amendment of articles 74 and 163) by Shri Syed Shahabuddin.
- (7) The Promotion of Secularism Bill, 1988 by Shri Haroobhai Mehta.
- (8) The Right to Reply in the Press Bill, 1988 by Shri V. N. Gadgil.
- **(9) The Prevention of Corruption (Amendment) Bill, 1988 (Omission of section 6) by Prof. Madhu Dandavate.
- **(10) The Agriculturists Loans (Amendment) Bill, 1988 (Amendment of section 4) by Prof. Madhu Dandavate.
- ** (11) The Indian Fisheries (Amendment) Bill, 1988 (Amendment of section 3, etc.) by Prof. Madhu Dandavate.
- @(12) The Constitution (Amendment) Bill, 1988 (Amendment of article 16) by Shri Jai Prakash Agarwal.

8. Private Member's Bill-Withdrawn

THE RESERVATION OF POSTS IN GOVERNMENT SERVICES AND SEATS IN EDUCATIONAL INSTITUTIONS (FOR ECONOMICALLY WEAKER SECTION OF PEOPLE) BILL, 1985 BY SHRI RAM NAGINA MISHRA.

Further discussion on the motion for consideration of the Bill moved on the 6th May, 1988, continued.

The following members took part in the debate:-

- (1) Shri A. J. V. B. Maheshwara Rao
- (2) Shri Virdhi Chander Jain
- (3) Shri N. Tombi Singh

^{**}At 4-58 P.M.

[@]At 5-58 P.M.

- (4) Shri Chintamani Jena
- (5) Shri Lakshman Mallick
- (6) Shri V. Sobhanadreeswara Rao
- (7) Shri Anadi Charan Das
- (8) Shri Kammodilal Jatav
- (9) Shri Jagannath Patnaik
- ' (10) Shri P. Chidambaram

Shri Ram Nagina Mishra replied to the debate.

The Bill was withdrawn by leave of the House.

9. Private Member's Bill-Under Consideration

THE CONSTITUTION (AMENDMENT) BILL, 1986 (Amendment of article 311) by SHRI SURESH KURUP.

The motion for consideration of the Bill was moved by Shri Suresh Kurup. His speech was not concluded.

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 16th August, 1988)

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, August 16, 1988 Sravana 25, 1910 (Saka)

No. 376

11.03 A.M.

A True

1. Starred Questions

◆ Starred Questions Nos. 264, 266, 268, 269, 271—274 and 277 were orally answered. Replies to Starred Questions Nos. 265, 267, 270, 275, 276, 278 and 280—283 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2730—2735, 2737—2771, 2773—2849, 2851—2882, 2884—2897, 2899—2925 and 2927—2963 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the One Hundred Twenty-third Report (Hindi and English versions (of the Law Commission on Decentralisation of Administration of Justice—Disputes involving Centres of Higher Education.
- (2) A copy of the Indian Electricity (Amendment—I) Rules, 1988 (Hind: and English versions) published in Notification No. G. S. R. 336 in Gazette of India dated the 23rd April, 1988, under sub-section (3) of section 38 of the Indian Electricity Act, 1910.
- (3) A copy of the Petroleum (Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 362(E) in Gazette of India dated the 21st March, 1988, under sub-section (4) of section 29 of the Petroleum Act, 1934.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (1) That at its sitting held on the 11th August, 1988, Rajya Sabha passed with amendments the Prevention of Corruption Bill, 1987 which had been passed by Lok Sabha on the 7th May, 1987 and returned the Bill with the request that the concurrence of the Lok Sabha to the amendments be communicated to Rajya Sabha.
- (2) That at its sitting held on the 11th August, 1988, Rajya Sabha agreed without any amendment to the National Waterway (Sadiya-Dhubri Stretch of the Brahmaputra River) Bill, 1988, passed by Lok Sabha on the 13th May, 1988.

5. Bill passed by Rajya Sabha—Laid on the Table

Secretary-General laid on the Table the Prevention of Corruption Bill, 1987 returned by Rajya Sabha with amendments.

6. Matters Under Rule 377

- (1) Shri Sriballav Panigrahi raised a matter regarding need to: amend Coal Bearing Areas (Acquisition and Development) Act, 1957.
- (2) Shrimati Jayanti Patnaik raised a matter regarding delay in returning the Sculptures hired by the National Museum Authority from Museums in Orissa for exhibition in the Festival of India in the Soviet Union.
- (3) Shri Ram Bahadur Singh raised a matter regarding need to start production in Ashoka Paper Mill, Bihar.
- (4) Dr. A. K. Patel raised a matter regarding need to provide 4 more halts for recently converted fast super fast trains in Gujarat.
- (5) Shri Virdhi Chander Jain raised a matter regarding need to enquire into the non-removal of sand from tracks in Jodhpur-Jaisalmer area resulting in cancellation of several trains.
- (6) Shrimati Usha Rani Tomar raised a matter regarding need to take measures to safeguard the honour of women in the country.

- (7) Dr. Chandra Shekhar Tripathi raised a matter regarding need to give recognition to Electropathy system of treatment.
- (8) Shri Vijay N. Patil raised a matter regarding guidelines needed for checking the quality of blood donated to Blood Banks.

7. Discussion Under Rule 193

Discussion on the atrocities on Harijans and Adivasis in different parts of the country, raised by Shri Balwant Singh Ramoowalia on the 2nd August, 1988, continued.

The following members took part in the debate:-

- (1) Shri Mahabir Prasad Yadav
- (2) Shri Amar Roypradhan
- (3) Shri Ram Swaroop Ram
- (4) Shri Basudeb Acharya
- (5) Shri K. S. Rao
- (6) Shri Thampan Thomas
- (7) Shri Bapulal Malviya
- (8) Shri Motilal Singh
- (9) Smt. Geeta Mukherjee
- (10) Shri Harish Rawat
- (11) Smt. Usha Thakkar
- (12) Shri Buta Singh
- (13) Shri Jagannath Patnaik
- (14) Shri Sunder Singh
- (15) Shri Piyus Tiraky

Dr. Rajendra Kumari Bajpai replied to the discussion.

The discussion was concluded.

*8. Statutory Resolution-Under Consideration

Smt. Geeta Mukherjee moved the following Resolution:-

"That this House disapproves of the National Security (Amendment) Ordinance, 1988 (Ordinance No. 4 of 1988) promulgated by the President on the 26th May, 1988."

^{*}Discussed together.

*9. Government Bill Under Consideration

THE NATIONAL SECURITY (AMENDMENT) BILL, 1988

The motion for consideration of the Bill was moved by Shri Buta Singh.

The following members took part in the combined debate on the Resolution (vide para 8 above) and the motion for consideration of the Bill.

- (1) Shri Basudeb Acharya
- (2) Shri Shantaram Naik
- (3) Shri Aziz Qureshi
- (4) Shri Syed Shahabuddin
- (5) Shri K. D. Sultanpuri
- (6) Shri Ataur Rahman
- (7) Shri Virdhi Chander Jain
- (8) Shri Piyus Tiraky
- (9) Shri Yogeshwar Prasad Yogesh

The discussion was not concluded.

10. Report of Business Advisory Committee

Shri P. Namgyal presented the Fifty-seventh Report of the Business Advisory Committee.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 17th August, 1988)

SUBHASH C. KASHYAP,

Secretary-General.

^{*}Discussed together.

LOK SABHA

BULLETIN—PART 1

[Brief Record of Proceedings]

Wednesday, August 17, 1988 Sravana 26, 1910 (Saka)

No. 377

11 A.M.

1. Starred Questions

Starred Questions Nos. 285 and 287—291 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2964—2971, 2973--3051, 3053—3081 and 3083—3105 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Bharat Petroleum Corporation Limited (Determination of Conditions of Service of Employees) Ordinance, 1988.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—
 - (i) G.S.R. 568(E) published in Gazette of India dated the 13th May, 1988 together with an explanatory memorandum seeking to exempt guar gum from the whole of basic excise duty leviable thereon.
 - (ii) G.S.R. 569(E) published in Gazette of India dated the 13th May, 1988 together with an explanatory

memorandum seeking to continue the full exemption from excise duty on bolts, nuts and screws made of iron and steel, copper and aluminium, if used in the manufacture of specified power driven pumps primarily designed for handling water.

- (iii) G.S.R. 570(E) published in Gazette of India dated the 13th May, 1988 together with an explanatory memorandum seeking to wholly exempt excise duty on tyre-bead-wire-rings falling within Chapter 73 of the Schedule to the Central Excise Tariff Act, 1985, if such are intended to be used in the manufacture of tyres for cycles and cycle rickshaws.
 - (iv) G.S.R. 571(E) published in Gazette of India dated the 13th May, 1988 together with an explanatory memorandum superseding Notification No. 89/88-Central Excises, dated the 1st March, 1988 so as to specify the heading and sub-heading Nos. against the description of goods specified in Column (3) of the Table annexed to the Notification and to prescribe the rates of basic excise duty leviable thereon.
 - (v) G.S.R. 572(E) to 585(E) published in Gazette of India dated the 13th May, 1988 together with an explanatory memorandum seeking to specify the relevant headings and sub-headings against the description of goods.
 - (vi) G.S.R. 586 (E) published in Gazette of India dated the 13th May, 1988 together with an explanatory memorandum seeking to amend certain notifications relating to ferrous and non-ferrous metals so as to specify the relevant headings and sub-headings in appropriate places.
 - (vii) G.S.R. 587(E) published in Gazette of India dated the 13th May, 1938 together with an explanatory memorandum making certain amendments to Notification Nos. 68/88-CE dated the 10th February, 1986 and 160/86-CE, dated the 1st March, 1986.
 - (viii) G.S.R. 588 (E) published in Gazette of India dated the 13th May. 1988 together with an explanatory memorandum seeking to prescribe the effective rates of excise duty on audio and video tapes and cassettes, both blank and recorded.

- (ix) G.S.R. 589 (E) published in Gazette of India dated the 13th May, 1988 together with an explanatory memorandum exempting certain specified excisable goods from the levy of special duty of excise under the Finance Act, 1983.
- (x) G.S.R. 590 (E) published in Gazette of India dated the 13th May, 1988 together with an explanatory memorandum seeking to exempt goods produced or manufactured in a free Trade Zone or 100 per cent Export Oriented Undertakings from levy of special duty of excise under the Finance Act, 1988.
- (xi) G.S.R. 591 (E) published in Gazette of India dated the 13th May, 1988 together with an explanatory memorandum seeking to provide for grant of rebate of special excise duty on excisable goods exported outside India subject to certain conditions.
- (xii) G.S.R. 592(E) published in Gazette of India dated the 13th May, 1988 together with an explanatory memorandum seeking to provide for credit of special excise duty leviable under Finance Act, 1988 on inputs when used in the manufacture of final products under the MODVAT Scheme.
- (xiii) G.S.R. 593 (E) published in Gazette of India dated the 13th May, 1988 together with an explanatory memorandum seeking to provide for movement of excisable goods under rule 191B of Central Excise Rules without payment of special duty of excise leviable under the Finance Act, 1988.
- (xiv) G.S.R. 594(E) published in Gazette of India dated the 13th May, 1988 together with an explanatory memorandum seeking to provide for set-off of special excise duty leviable under the Finance Act, 1988 on excisable goods used in the manufacture of certain other excisable goods.
 - (xv) G.S.R. 595 (E) published in Gazette of India dated the 13th May, 1988 together with an explanatory memorandum seeking to amend the Notification No. 69/88-CE dated the 1st March, 1988 as a consequential change.

@11. Statutory Resolution-Negatived

Discussion on the following Resolution moved by Shrimati Geeta Mukherjee on the 16th August, 1988, continued:—

"That this House disapproves of the National Security (Amendment) Ordinance, 1988 (Ordinance No. 4 of 1988) promulgated by the President on the 26th May, 1988."

After discussion as indicated in para 12 below, the Resolution was negatived.

@12. Government Bill-Passed

THE NATIONAL SECURITY (AMENDMENT) BILL, 1988

Combined discussion on the motion for consideration of the Bill moved by Shri Buta Singh on the 16th August, 1988 and Resolution (vide para 11 above), continued.

The following members took part in the debate:-

- (1) Shri Balwant Singh Ramoowalia
- (2) Shri R. L. Bhatia
 - (3) Shri Indrajit Gupta
 - (4) Shri Sriballav Panigrahi
 - (5) Shri N. Tombi Singh
 - (6) Shri Khurshid Ahmed Choudhry
 - (7) Shri Harish Rawat
- (8) Prof. Saif-ud-Din Soz
- (9) Shri Ram Singh Yadav
- (10) Shri Charanjit Singh Walia
- (11) Prof. N. G. Kanga
- (12) Shri C. Madhav Reddy
- (13) Dr. Datta Samant

Shri Buta Singh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

[@]Discussed together

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Buta Singh.

The motion was adopted and the Bill was passed.

%13. Statement by Minister

The Minister of Surface Transport made a statement regarding the recent incident of eve teasing and molesting of a college girl by certain employees of the Delhi Transport Corporation-

14. The Punjab Budget

Discussion on the Demands for Grants Nos. 1 to 29 in respect of the Budget for the State of Punjab for 1988-89, commenced.

The following members took part in the debate:-

- (1) Shri Saifuddin Chowdhary
- (2) Dr. G. S. Dhillon (Speech unfinished)

The discussion was not concluded.

15. Half-an-hour Discussion

Shri Sharad Dighe raised a discussion on the points arising out of the answer given by the Minister of Industry on the 9th August. 1988 to Unstarred Question No. 1954 regarding closure of Chembur Unit of Union Carbide India Limited.

Shri J. Vengal Rao replied to the discussion.

6.10 P.M.

(Lok Sabha adjourned till 11 AM on Thursday, the 18th August, 1988).

SUBHASH C. KASHYAP, Secretary-Gerenal.

%Made at 4.12 P.M.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Thursday, August 18, 1988/Sravana 27, 1910 (Saka)

No. 378

11 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Gen. Zia-ul-Haq. President of Pakistan.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Questions Nos. 304—307, 313, 314, 316 and 318 were orally answered. Replies to Starred Questions Nos. 308, 310—312, 315, 317 and 319—324 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 3106—3136, 3138, 3140—3181, 3183—3243 and 3245—3287 were laid on the Table.

A statement by the Minister of State for Fertilizers in the Ministry of Agriculture correcting the reply given on 9th May, 1988 to Unstarred Question No. 10241 regarding investment in new projects by Rashtriya Chemicals and Fertilizers was also laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table: -

- (1) A copy each of the following Notifications (Hindi and English versions) under section 50 of the National Dairy Development Board Act, 1987:—
 - (i) The National Dairy Development Board Officers (Appointment, Pay and Allowances) Regulations,

- 1988 published in Notification No. DEL: NDDB in Gazette of India dated the 9th March, 1988 together with errata thereto published in Gazette of India dated the 13th May, 1988.
- (ii) The National Dairy Development Board Workmen (Appointment, Pay and Allowances) Regulations, 1988 published in Notification No. DEL: NDDB in Gazette of India dated the 9th May, 1988 together with errata thereto published in Gazette of India dated the 13th May, 1988.
- (iii) The National Dairy Development Board Workmen (Conduct, Discipline and Appeal) Regulation, 1988 published in Notification No. DEL: NDDB in Gazette of India dated the 25th March, 1988 together with errata thereto published in Gazette of India dated the 13th May, 1988.
- (iv) The National Dairy Development Board Officers (Conduct, Discipline and Appeal) Regulations, 1988 published in Notification No. DEL: NDDB in Gazette of India dated the 25th March, 1988 together with errata thereto published in Gazette of India dated the 13th May, 1988.
- (v) The National Dairy Development Board (Amendment) Regulations. 1988 published in Notification No. SEC: AP: 46: SPL in Gazette of India dated the 14th June, 1988.
- (vi) Notification No. DEL:NDDB.SPL. published in Gazette of India dated the 6th May, 1988 containing errata to the National Dairy Development Board (Administration of Funds, Accounts and Budget) Regulation, 1988.
- (2) A copy each of the following notifications (Hindi and and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) S.O. 1503 published in Gazette of India dated the 14th May, 1988 regarding appointment of officers to exercise the functions of the Controller in the states.

- (ii) The Fertiliser (Control) (Second Amendment) Order, 1988 published in Notification No. S.O. 724(E) in Gazette of India dated the 28th July, 1988.
- (iii) The Fertiliser (Control) (Third Amendment)
 Order, 1988 published in Notification No. S.O.
 3.725(E) in Gazette of India dated the 28th July,
 1988.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the National Seeds Corporation Limited, New Delhi for the year 1986-87.
 - (ii) Annual Report of the National Seeds Corporation Limited New Delhi for the year 1986-87 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Hindustan Packaging Company Limited, Gujarat for the year 1985—87.
 - (ii) Annual Report of the Hindustan Packaging Company Limited, Gujarat for the year 1985—87 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Notification No. G.S.R. 786(E) (Hindi and English versions) published in Gazette of India dated the 14th July, 1988 approving the Mormugao Port Trust (Distraint or Arrest and Sale of Vessels) Regulations, 1988 under sub-section (4) of section 124 of the Major Port Trusts Act, 1963.
- (6) A copy of the Major Port Trusts (Payment of Fees and Allowances to Trustees) (Amendment) Rules, 1988 published in Notification No. G.S.R. 797(E) in Gazette of India dated the 18th July, 1988 under sub-section (3) of section 122 of the Major Port Trusts Act, 1963.

*(7) A copy of Notification No. 238/88-Customs (Hindi and English versions) published in Gazette of India dated the 18th August, 1988 together with an explanatory memorandum reducing the export duty on coftee from Rs. 170/- per quintal to Rs. 190/- per quintal, under section 159 or the Customs Act, 1962.

5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (1) That at its sitting held on the 17th August, 1988, Rajya Sabha adopted a motion extending the time for the presentation of the Report of the Joint Committee of the Houses on the Shipping Agents (Licensing) Bill, 1987 upto the first day of the last week of the 150th session of the Rajya Sabha.
- (2) That at its sitting held on the 17th August, 1988, Rajya Sabha agreed without any amendment to the Arms (Amendment) Bill, 1988, passed by Lok Sabha on the 9th August, 1988.

6. Matters under Rule 377

- (1) Shri Zainul Basher raised a matter regarding need to ensure that duty concession, announced on Polyester Filament yarn and Fibre yarn during Budget are passed on to the consumers and weavers.
- (2) Shri Satyendra Narain Sinha raised a matter regarding need to promote tourism in the country.
- (3) Shri R. P. Suman raised a matter regarding improvement in the working of telephone exchanges and installation of electronic exchanges in Akbarpur, Jalalpur and Tanda in Faizabad district.
- (4) Shri Banwari Lal Purohit raised a matter regarding need to run a shuttle train between Kamptee and Ambazari Ordnance factory.
- (5)Dr. A. Kalanidhi raised a matter regarding need for speedy development of Bharath Process and Mechanical Engineers Ltd., Madras.

^{*}Laid at 6.31 P.M.

- (6) Smt. D. K. Bhandari raised a matter regarding need to declare Neora Valley as a National Park and a Biosphere Reserve.
- (7) Shri Jitendra Prasada raised a matter regarding need to construct memorial for martyrs of the freedom struggle in Shahjahanpur, Uttar Pradesh.

7. The Punjab Budget

Discussion on the Demands for Grants Nos. 1 to 29 in respect of the Budget for the State of Punjab for 1988-89, continued.

The following members took part in the debate:-

- (1) Dr. G. S. Dhillon
- (2) Shri Bhattam Sriramamurty
- (3) Shri Jagannath Patnaik
- (4) Shri V. S. Krishna Iyer
- (5) Shri Mahabir Prasad Yadav
- (6) Shri Indrajit Gupta
- (7) Shri R. L. Bhatia
- (8) Shri Bhadreswar Tanti
- (9) Dr. Chandra Shekhar Tripathi
- (10) Shri Ram Narain Singh
- (11) Kum. Mamata Banerjee
- (12) Shri Piyus Tiraky
- (13) Shri Kamal Chaudhry
- (14) Shri Balwant Singh Ramoowalia
- (15) Shri N. Tombi Singh
- (16) Dr. G. S. Rajhans
- (17) Ch. Sunder Singh
- (18) Shri Yogeshwar Prasad Yogesh
- (19) Smt. Usha Choudhary
- (20) Shri Ramashray Prasad Singh

Shri B. K. Gadhvi replied to the debate.

All the Demands for Grants Nos. 1 to 29 (both Revenue Account and Capital Account) in respect of the Budget for the State of Punjab for 1988-39 for the amounts shown in the fourth rolumn of the printed List of Demands for Grants were voted in full.

8. Government Bill-Introduced

THE PUNJAB APPROPRIATION (No. 2) BILL, 1988

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9. Government Bill—Passed

THE PUNJAB APPROPRIATION (No. 2) BILL, 1988

The motion for consideration moved by Shri B. K. Gadhvi was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. K. Gadhvi.

The motion was adopted and the Bill was passed.

10. The Tamil Nadu Budget

Discussion on the Demands for Grants Nos. 1 to 59 in respect of the Budget for the State of Tamil Nadu for 1988-89, commenced.

The following members took part in the debate:—

- (1) Shri N. V. N. Somu
- (2) Smt. M. Chandrasekhar
- (3) Shri Suresh Kurup
- (4) Shri N. Dennis
- ✓(5) Dr. A. Kalanidhi
 - (6) Shri Harish Rawat
 - (7) Shri R. Annanambi
 - (8) Shri V. Tulsi Ram
 - (9) Shri Thampan Thomas
 - (10) Shri Narayan Choubey

Shri B. K. Gadhvi replied to the debate.

All the Demands for Grants Nos. 1 to 59 (both Revenue Account and Capital Account) in respect of the Budget for the State of Tamil Nadu for 1988-89 for the amounts shown in the Fourth column of the printed List of Demands for Grants were voted in full.

11. Government Bill-Introduced

THE TAMIL NADU APPROPRIATION (No. 2) BILL, 1988.

12. Government Bill—Passed

THE TAMIL NADU APPROPRIATION (NO. 2) Bill, 1988.

The motion for consideration moved by Shri B. K. Gadhvi was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. K. Gadhvi.

The motion was adopted and the Bill was passed.

13. Government Bill-under consideration

THE MOTOR VEHICLES BILL, 1988.

The motion for considerat on of the Bill was moved by Shri Rajesh Pilot.

The discussion was not concluded.

6 32 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 19th August, 1988)

SUBHASH C. KASHYAP,

Secretary-General.

CORRIGENDUM

In Bulletin Part I, dated August 17, 1988— Item 8, Page 7, Line 7 for 'Dr. G. K. Adiyodi' read 'Dr. K. G. Adiyodi'

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LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, August 19, 1988/Sravana 28, 1910 (Saka)

No. 379

11-01 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri Rananjaya Singh who was a member of the Third Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Questions Nos. 325, 327, 329-A, 330 and 331 were orally answered. Replies to Starred Questions Nos. 326, 328, 329, 332-340 and 342-344 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 3288, 3289, 3291—3447, 3449—3451, 3453—3500 and 3502—3519 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Annual Accounts (Hindi and English versions) of the Spices Board for the period from 26.2.1987 to 31.3.1987 together with Audit Report thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) A statement (Hindi and English versions) correcting reply given on 12th August, 1988 to Unstaired Question No. 2558 by Shrimati N. P. Jhansi Lakshmi and Shri K. Ramachandra Reddy, M.Ps. regarding import of cotton for spinning mills.
- (4) A copy of Notification No. O.N. 82(E) (Hindi and English versions) published in Gazette of India dated the 11th August, 1987 making certain corrections in Schedule XX of the Delimitation of Parliamentary and Assembly Constituencies Order, 1976 relating to the State of Tamil Nadu, under sub-section (2) of section 9 of the Representation of the People Act, 1950.
- (5) A copy of the Delimitation of Council Constituencies (Mysore) Amendment Order, 1988 (Hindi and English versions) published in Notification No. G.S.R. 448(E) in Gazette of India dated the 12th April, 1988, under sub-section (3) of section 13 of the Representation of the People Act, 1950.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Industrial Development Bank of India together with Audited Accounts of the General Fund and the Development Assistance Fund for the year 1986-87, under sub-section (5) of section 18 and sub-section (5) of section 23 of the Industrial Development Bank of India Act, 1964.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Industrial Development Bank of India for the year 1986-87.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Industrial Finance Corporation of India for the year ended the 30th June, 1987 along with the statement showing the Assets and Liabilities and Profit and Loss Accounts of the Corporation, under sub-section (3) of section 35 of the Industrial Finance Corporation Act, 1948.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Industrial Finance Corporation of India for the year ended the 30th June, 1987.

- (8) A copy of the Export of Footwear and Footwear Components (Quality Control and Inspection) Amendment Rules, 1988 (Hindi and English versions) published in Notification No. S.O. 2014 in Gazette of India dated the 2nd July, 1988 under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963.
- (9) A copy each of the following Notifications (Hindi and English versions) issued under section 3 of the Imports and Exports (Control) Act, 1947:—
 - (i) The Exports (Control) First Amendment Order, 1988 published in Notification No. S.O. 460A(E) in Gazette of India dated the 29th April, 1988.
 - (ii) The Exports (Control) Third Amendment Order, 1988 published in Notification No. S.O. 483(E) in Gazette of India dated the 13th May, 1988.
 - (iii) The Exports (Control) Fifth Amendment Order, 1988 published in Notification No. S.O. 692(E) in Gazette of India dated the 12th July, 1988.
 - (iv) S.O. 545 (E) published in Gazette of India dated the 3rd June, 1938 making certain amendments in Notification No. S.O. 351 (E) published in Gazette of India dated the 30th March, 1988.
- (10) A statement (Hindi and English versions) correcting reply given on 15th April, 1988 to Unstarred Question No. 7076 by Shri Balwant Singh Ramoowalia, M.P. regarding News item captioned "MMTC's favour to Multinationals".
- (11) A statement (Hindi and English versions) correcting reply given on 12th August, 1988 to Unstarred Question No. 2519 by Shri Narsing Suryavansi, M.P. regarding suggestion of Delhi Exporters Association to simplify procedure.

5. Keport of Committee on Public Undertakings

Shri Vakkom Purushothaman presented the Thirty-Seventh Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in their Twentieth Report on Trade Fair Authority of India.

6. Statement by Minister

The Deputy Minister of Parliamentary Affairs made a statement regarding Government business for 22nd and 23rd August, 1988.

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7. Calling Attention

Shri Balwant Singh Ramoowalia called the attention of the Minister of Agriculture to the reported distribution of adulterated/ineffective pesticides to farmers in Punjab and other parts of the country adversely affecting agricultural production and steps taken by the Government in that regard.

The Minister of Agriculture made a statement in regard thereto.

8. Government Bill-Introduced

THE PREVENTION OF ILLICIT TRAFFIC IN NARCOTIC DRUGS AND PSYCHOTROPIC SUBSTANCES BILL, 1988.

9. Statement Regarding Ordinance-Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances. 1988 was laid on the Table.

10. Government Bill-Under Consideration

THE MOTOR VEHICLES BILL, 1988

Discussion on the motion for consideration of the Bill moved by Shri Rajesh Pilot on the 18th August, 1988, continued.

Two amendments for reference of the Bill to a Joint Committee of the Houses were moved by Shri C. Madhav Reddy and Prof. Saif-ud-Din Soz.

The following members took part in the debate: -

- (1) Shri C. Madhav Reddy
- (2) Dr. G. S. Rajhans

- (3) Shri A. Charles
- (4) Shri Amal Datta
- (5) Shri Sriballav Panigrahi
- (6) Shri Thampan Thomas
- (7) Smt. Geeta Mukherjee
- (8) Shri N. Tombi Singh (Speech unfinished)

The discussion was not concluded.

11. Private Member's Resolution-Withdrawn

Further discussion on the following Resolution moved by Shri H. M. Patel on the 18th March, 1988 and amendments thereto moved on the 30th March, 1988, continued:—

"This House expresses its deep concern over the present Centre-State relations and demands their early restructuring so that federalism underlying our Constitution is made more meaningful."

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The following members took part in the debate:-

- (1) Dr. S. Jagathrakshakan
- (2) Shri Sontosh Mohan Dev

Shri H. M. Patel replied to the debate.

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Both the amendments moved by Shri Shantaram Naik were negatived.

The Resolution was withdrawn by leave of the House.

12. Private Member's Resolution-Under Consideration

Shri Somnath Rath moved the following Resolution:—

"This House while expressing its appreciation of the New 20-Point Programme initiated by the Government, notes that implementation of the poverty alleviation programmes has not been fully satisfactory and urges upon the Government to take immediate steps for effective implementation thereof."

The following members took part in the debate:-

- (1) Shri Ramashray Prasad Singh
- (2) Dr. G. S. Rajhans
- (3) Shri R. Annanambi
- (4) Shri Aziz Qureshi (Speech unfinished)

The discussion was not concluded.

6 P.M.

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(Lok Sabha adjourned till 11 A.M. on Monday, the 22nd August, 1988)

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

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BULLETIN—PART I

[Brief Record of Proceedings]

Friday, August 19, 1988/Sravana 28, 1910 (Saka)

No. 379

11-01 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri Rananjaya Singh who was a member of the Third Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Questions Nos. 325, 327, 329-A, 330 and 331 were orally answered. Replies to Starred Questions Nos. 326, 328, 329, 332-340 and 342-344 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 3288, 3289, 3291—3447, 3449—3451, 3453—3500 and 3502—3519 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Annual Accounts (Hindi and English versions) of the Spices Board for the period from 26.2.1987 to 31.3.1987 together with Audit Report thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above

- (3) A statement (Hindi and English versions) correcting reply given on 12th August, 1988 to Unstaired Question No. 2558 by Shrimati N. P. Jhansi Lakshnii and Shri K. Ramachandra Reddy, M.Ps. regarding import of cotton for spinning mills.
- (4) A copy of Notification No. O.N. 82(E) (Hindi and English versions) published in Gazette of India dated the 11th August, 1987 making certain corrections in Schedule XX of the Delimitation of Parliamentary and Assembly Constituencies Order, 1976 relating to the State of Tamil Nadu, under sub-section (2) of section 9 of the Representation of the People Act, 1950.
- (5) A copy of the Delimitation of Council Constituencies (Mysore) Amendment Order, 1988 (Hindi and English versions) published in Notification No. G.S.R. 448(E) in Gazette of India dated the 12th April, 1988, under sub-section (3) of section 13 of the Representation of the People Act, 1950. rida."

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- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Industrial Development Bank India together with Audited Accounts of the General Fund and the Development Assistance Fund for the year 1986-87, under sub-section (5) of section 18 and sub-section (5) of section 23 of the Industrial Development Bank of India Act. 1964.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Industrial Development Bank of India for the year 1986-87.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Industrial Finance Corporation India for the year ended the 30th June, 1987 with the statement showing the Assets and Liabilities and Profit and Loss Accounts of the Corporation, under sub-section (3) of section 35 of the Industrial Finance Corporation Act, 1948.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Industrial Finance Corporation of India for the year ended the 30th June, 1987.

- (8) A copy of the Export of Footwear and Footwear Components (Quality Control and Inspection) Amendment Rules, 1988 (Hindi and English versions) published in Notification No. S.O. 2014 in Gazette of India dated the 2nd July, 1988 under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963.
- (9) A copy each of the following Notifications (Hindi and English versions) issued under section 3 of the Imports and Exports (Control) Act, 1947:—
 - (i) The Exports (Control) First Amendment Order, 1988 published in Notification No. S.O. 460A(E) in Gazette of India dated the 29th April, 1988.
 - (ii) The Exports (Control) Third Amendment Order, 1988 published in Notification No. S.O. 483(E) in Gazette of India dated the 13th May, 1988.
 - (iii) The Exports (Control) Fifth Amendment Order, 1988 published in Notification No. S.O. 692(E) in Gazette of India dated the 12th July, 1988.
 - (iv) S.O. 545(E) published in Gazette of India dated the 3rd June. 1988 making certain amendments in Notification No. S.O. 351(E) published in Gazette of India dated the 30th March, 1988.
- (10) A statement (Hindi and English versions) correcting reply given on 15th April, 1988 to Unstarred Question No. 7076 by Shri Balwant Singh Ramoowalia, M.P. regarding News item captioned "MMTC's favour to Multinationals".
- (11) A statement (Hindi and English versions) correcting reply given on 12th August, 1988 to Unstarred Question No. 2519 by Shri Narsing Suryavansi, M.P. regarding suggestion of Delhi Exporters Association to simplify procedure.

5. Keport of Committee on Public Undertakings

Shri Vakkom Purushothaman presented the Thirty-Seventh Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in their Twentieth Report on Trade Fair Authority of India.

6. Statement by Minister

The Deputy Minister of Parliamentary Affairs made a statement regarding Government business for 22nd and 23rd August, 1988.

7. Calling Attention

Shri Balwant Singh Ramoowalia called the attention of the Minister of Agriculture to the reported distribution of adulterated/ineffective pesticides to farmers in Punjab and other parts of the country adversely affecting agricultural production and steps taken by the Government in that regard.

The Minister of Agriculture made a statement in regard thereto.

8. Government Bill-Introduced

THE PREVENTION OF ILLICIT TRAFFIC IN NARCOTIC DRUGS AND PSYCHOTROPIC SUBSTANCES BILL, 1988.

9. Statement Regarding Ordinance-Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances. 1988 was laid on the Table.

10. Government Bill-Under Consideration

THE MOTOR VEHICLES BILL, 1988

Discussion on the motion for consideration of the Bill moved by Shri Rajesh Pilot on the 18th August, 1988, continued.

Two amendments for reference of the Bill to a Joint Committee of the Houses were moved by Shri C. Madhav Reddy and Prof. Saif-ud-Din Soz.

The following members took part in the debate: —

- (1) Shri C. Madhav Reddy
- (2) Dr. G. S. Rajhans

- (3) Shri A. Charles
- (4) Shri Amal Datta
- (5) Shri Sriballav Panigrahi
- (6) Shri Thampan Thomas
- (7) Smt. Geeta Mukherjee
- (8) Shri N. Tombi Singh (Speech unfinished)

The discussion was not concluded.

11. Private Member's Resolution—Withdrawn

Further discussion on the following Resolution moved by Shri H. M. Patel on the 18th March 1988 and amendments thereto moved on the 30th March, 1988, continued:-

"This House expresses its deep concern over the present Centre-State relations and demands their early restructuring so that federalism underlying our Constitution is made more meaningful."

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The following members took part in the debate:—

- (1) Dr. S. Jagathrakshakan
- (2) Shri Sontosh Mohan Dev

Shri H. M. Patel replied to the debate.

Both the amendments moved by Shri Shantaram Naik were negatived.

The Resolution was withdrawn by leave of the House.

12. Private Member's Resolution—Under Consideration

Shri Somnath Rath moved the following Resolution: —

"This House while expressing its appreciation of the New 20-Point Programme initiated by the Government, notes that implementation of the poverty alleviation programmes has not been fully satisfactory and urges upon the Government to take immediate steps for effective implementation thereof." .898.4898.4899 **5**7.2 89.0 42.-

The following members took part in the debate:--

- (1) Shri Ramashray Prasad Singh
- (2) Dr. G. S. Rajhans
- (3) Shri R. Annanambi
- (4) Shri Aziz Qureshi (Speech unfinished)

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 22nd August, 1988)

SUBHASH C. KASHYAP, Secretary-General.

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LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, August 22, 1988 Sravana 31, 1910 (Saka)

No. 380

11 A.M.

1. Reference By Speaker

The Speaker made a reference to the tragic and large scale loss of life and property caused by the earthquake in North Bihar, some other parts of the country and in Nepal and Bangladesh on 21st August, 1988.

Thereafter, Members stood in silence for a short while in memory of the deceased.

2. Starred Questions

Starred Questions Nos. 345, 346, 348, 349, 352; 353 and 358—360 were orally answered. Replies to the remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 3520—3523. 3525—3687, 3689—3737, 3739—3741 and 3743—3753 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under section 14A of the Aircraft Act, 1934:—
 - (i) The Aircraft (First Amendment) Rules, 1988 published in Notification No. G.S.R. 399 in Gazette of India dated the 28th April, 1988 together with explanatory note thereon.

- (ii) The Aircraf, (Second Amendment) Rule, 1988 published in Notification No. G.S.R. 498 in Gazette of India dated the 3rd June, 1988, together with explanatory note thereon.
- (2) A statement (Hindi and English versions) (i) correcting the reply given on the 12th May, 1988 to Starred Question No. 1082 by Shri Jagannath Patnaik, M.P. regarding capitation fee charged by private medical colleges and (ii) giving reasons for delay in correcting the reply.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—
- (i) G.S.R. 727(E) published in Gazette of India dated the 23rd June, 1988 together with an explanatory memorandum fixing basic excise duty on castings and cast articles of iron or steel and forgings and forged articles of steel which have undergone processes upto the proof-machining stage.
 - (ii) G.S.R. 771(E) and G.S.R. 773(E) published in Gazette of India dated the 6th July, 1988 together with an explanatory memorandum seeking to provide for the levy of excise duty in respect of the catalysts, sponge, powder, ingots and compounds and articles of precious metals manufactured on job basis only on the job charges plus the value of the fresh metal added, if any.
 - (iii) G.S.R. 772(E) published in Gazette of India dated the 6th July, 1988 together with an explanatory memorandum seeking to provide for concessional rate of excise duty of 12 per cent ad valorem on the unglazed sintered clay tiles.
 - (iv) G.S.R. 775(E) published in Gazette of India dated the 7th July, 1988 together with an explanatory memorandum seeking to exclude certain photographic films and colour paper from the scope of notification No. 175/86 CE dated the 1st March (1986 which provide for general small scale exemption on specified excisable goods.

- (v) G.S.R. 798(E) published in Gazette of India dated the 18th July, 1988 together with an explanatory memorandum seeking to extend the excise duty exemption scheme for specified goods manufactured by small scale industries to package tea.
- (vi) G.S.R. 832(E) published in Gazette of India dated the 3rd August, 1988 together with an explanatory memorandum regarding duty on raw naphtha.
- (vii) G.S.R. 833(E) published in Gazette of India dated the 3rd August, 1988 together with an explanatory memorandum regarding excise duty on rubber parts and accessories of cycle and cycle rickshaws.
- (4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 764(E) published in Gazette of India dated the 1st July, 1988 together with an explanatory memorandum seeking to exempt basic customs duty on titanium dioxide in excess of 40 per cent upto 30th June, 1989.
- (ii) G.S.R. 774(E) published in Gazette of India dated the 7th July, 1988 together with an explanatory memorandum prescribing a concessional rate of basic customs duty of 60 per cent ad valorem on jumbo rolls of graphic art films and photographic colour paper.
- (iii) G.S.R. 791(E) published in Gazette of India dated the 18th July, 1988 together with an explanatory memorandum seeking to exempt 2, 6-DEA when imported for manufacture of butachlor from basic duty in excess of 25 per cent ad valorem.
- (iv) G.S.R. 792(E) published in Gazette of India dated the 18th July, 1988 together with an explanatory memorandum seeking to exempt auxiliary duty on 2, 6 DEA covered by notification No. 217 88-Customs dated the 18th July, 1988.
- (v) G.S.R. 793 (E) published in Gazette of India dated the 18th July 1988 together with an explanatory memorandum making certain amendments to Notification No. 12/84-Customs dated the 17th January,

- 1984, 464/86-Customs dated the 18th August, 1986 and 16/88-Customs dated the 1st March, 1988.
- (vi) G.S.R. 794(E) published in Gazette of India dated the 18th July, 1988 together with an explanatory memorandum seeking to omit one redundant entry, and incorporate correct technical name of one of the bulk pesticides listed in the exemption notification.
- (vii) G.S.R. 795 (E) published in Gazette of India dated the 18th July, 1988 together with an explanatory memorandum seeking to prescribe basic customs duty at the rate of 50 per cent and additional duty at the rate of 10 per cent on the spare parts of computers and computer peripherals falling under heading No. 8473.30.
- (viii) G.S.R. 796 (E) published in Gazette of India dated the 18th July, 1988 together with an explanatory memorandum prescribing auxiliary duty at the rate of 30 per cent on the goods covered by Notification No. 221 88-Customs dated the 18th July, 1988.
 - (ix) G.S.R. 802(E) published in Gazette of India dated the 19th July, 1988 together with an explanatory memorandum prescribing basic customs duty on butachlor at 45 per cent ad valorem.
 - (x) G.S.R. 803(E) published in Gazette of India dated the 19th July, 1988 together with an explanatory memorandum seeking to delete redundant entry in Notification No. 15 88-Customs dated the 1st March, 1988.
 - (5) A copy of the Annual Report (Hindi and English versions) of the National Capital Region Planning Board for the year 1987-88, under section 26 of the National Capital Region Planning Board Act, 1985.
- (6) A copy of the Annual Report (Hindi and English versions) of the New Delhi Tuberculosis Centre, New Delhi, for the year 1986-87 along with Accounts.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Kidwai Memorial Institute of Oncology, Bangalore, for the year 1986-87 along with Audited Accounts.
 - (ii) A copy of Review (Hindi and English versions) by the Government on the working of the Kidwai Memorial Institute of Oncology, Bangalore, for the year 1986-87.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy of the Standards of Weights and Measures (Packaged Commodities) Second Amendment Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 779 (E) in Gazette of India dated the 11th July, 1988, under sub-section (4) of section 83 of the Standards of Weights and Measures Act, 1976.
- (11) A copy each of the following Notifications (Hindi and English versions) issued under section 3 of the Bureau of Indian Standards Act, 1986:—
 - (i) S.O. 541 (E) published in Gazette of India dated the 2nd June 1988 making certain amendments to Notification No. S.O. 278 (E) published in Gazette of India dated the 1st April, 1987.
 - (ii) S.O. 555(E) published in Gazette of India dated the 9th June, 1988 making certain amendments to Notification No. 278(E) published in Gazette of India dated the 1st April, 1987.
- (12) A copy each of the following Notifications (Hindi and English versions) issued under section 4 of the Bureau of Indian Standards Act, 1986:—
 - (i) S.O. 1402 published in Gazette of India dated the 7th May, 1988 making certain amendments to Notification No. S.O. 464(E) published in Gazette of India dated the 12th May, 1987.

- (ii) S.O. 519(E) published in Gazette of India dated the 25th May, 1988 making certain amendments to Notification No. S.O. 464(E) published in Gazette of India dated the 12th May, 1987.
- (iii) S.O. 554(E) published in Gazette of India dated the 9th June, 1988 making certain amendments to Notification No. S.O. 464(E) published in Gazette of India dated the 12th May, 1987.
- (13) A copy of the Metalliferous Mines (Amendment) Regulation, 1988 (Hindi and English versions) published in Notification No. G.S.R. 685(E) in Gazette of India dated the 7th June, 1988, under section 61A of the Mines Act, 1952.

5. Messages from Raiya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (1) That at its sitting held on the 19th August, 1988, Rajya Sabha adopted a motion further extending the time for the presentation of the Report of the Joint Committee of the Houses on the Indian Medical Council (Amendment) Bill, 1987 upto the last day of the Hundred and Fiftieth Session of the Rajya Sabha.
- (2) That at its sitting held on the 19th August, 1988 Rajya Sabha agreed without any amendment to the Religious Institutions (Prevention of Misuse) Bill, 1988; passed by Lok Sabha on the 11th August, 1988.

6. Statement By Minister

The Minister of State in the Ministry of Health and Family Welfare made a statement (i) correcting the reply given on 12 May, 1988 to a supplementary by Shri Banwari Lal Purohit, M.P. on Starred Question No. 1062 regarding Reorientation of Medical Education (ROME) Scheme, and (ii) giving reasons for delay in correcting the reply.

7. Government Bill—Introduced

THE CONSTITUTION (SIXTIETH AMENDMENT) BILL, 1988

8. Matters Under Rule 377

- (1) Shri Bhishma Deo Dube raised a matter regarding need to include the Adivasis living in border areas of Uttar Pradesh in the list of Scheduled Tribes as in Madhya Pradesh.
- (2) Shri Birbal raised a matter regarding need to prepare and implement a project to tame Ghaghar river to benefit Rajasthan.
- (3) Shri Harihar Soren raised a matter regarding need for financial assistance to Government of Orissa for the flood affected people in Keonjhar, Balasore and Cuttack districts.
- (4) Dr. K. S. Bhoi raised a matter regarding need to set up a separate bench of Orissa High Court at Sambalpur.
- (5) Shri Bhattam Sriramamurthy raised a matter regarding development of Visakhapatnam.
- (6) Shri Basudeb Acharia raised a matter regarding need to make Alloy Steel Plant, Durgapur, technically and economically viable.
- (7) Shri Bharat Singh raised a matter regarding need to improve sanitation and removal of accumulated rain water in Delhi.
- (8) Smt. Patel Ramaben Ramjibhai Mavani raised a matter regarding need to enforce prohibition throughout the country.

9. Government Bill—Passed

THE MOTOR VEHICLES BILL, 1988

Discussion on the motion for consideration of the Bill moved by Shri Rajesh Pilot on the 18th August, 1988 and amendments thereto moved on the 19th August, 1988, continued.

The following members took part in the debate:—

- (1) Shri N. Tombi Singh
- (2) Shri I. Rama Rai
- (3) Shri Ataur Rahman
- (4) Shri Somnath Rath
- (5) Shri Vir Sen
- (6) Shri P. Kolandaivelu
- (7) Shri Yogeshwar Prasad Yogesh
- (8) Shri Shantaram Naik
- (9) Prof. Sair-ud-din Soz
- (10) Shri V. N. Gadgil
- (11) Shri Haroobhai Mehta
- (12) Shri G. M. Banatwalla
- (13) Shri Mohd. Ayub Khan
- (14) Shri Balwant Singh Ramoowalia
- (15) Kum. Mamata Banerjee
- (16) Shri Mohd. Mahfooz Ali Khan
- (17) Shri Jai Prakash Agarwal
- (18) Shri Sri Hari Rao
- (19) Shri V. S. Krishna Iyer

Shri Rajesh Pilot replied to the debate.

The amendment for reference of the Bill to a Joint Committee of the Houses moved by Shri C. Madhav Reddy was negatived.

The amendment for reference of the Bill to a Joint Committee of the Houses moved by Prof. Saif-ud-Din Soz was withdrawn by leave of the House.

The motion for consideration was adopted and clause-byclause consideration of the bill was taken up.

Clauses 2 to 37 were adopted.

Clause 38 was adopted, as amended.

Clauses 39 to 49 were adopted.

Clause 50 was adopted, as amended.

Clauses 51 to 67 were adopted.

Clause 68 was adopted, as amended.

Clauses 69 and 70 were adopted.

Clause 71 was adopted, as amended.

Clauses 72 to 87 were adopted.

Clause 88 was adopted, as amended.

Clauses 89 to 217 and the Schedule were adopted.

Clause 1 the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Rajesh Pilot.

The following members took part in the debate:-

- (1) Smt. Geeta Mukherjee
- (2) Prof. N. G. Ranga
- (3) Shri Rajesh Pilot

The motion was adopted and the Bill, as amended, was passed.

10. Supplementary Demands for Grants (General)-1988-89

Discussion on the Supplementary Demands for Grants Nos. 1, 2, 4, 11, 20, 21, 26, 43, 46, 47, 50, 52, 60, 68, 77, 80, 81, and 89 in respect of the Budget (General) for 1988-89. commenced.

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Shri Amal Datta took part in the debate. His speech was not concluded.

The discussion was not concluded.

11. Report of Business Advisory Committee

Shri P. Namgyal presented the Fifty-eighth Report of the Busine's Advisory Committee.

6.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 23rd August, 1988).

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

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BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, August 23, 1988/Bhadra 1, 1910 (Saka)

No. 381

11 A.M.

1. Starred Questions

Starred Questions Nos. 366—368 and 370—372 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3754—3763, 3765—3778, 3780—3809, 3811—3889, 3891—3929, 3931—3963 and 3965—3988 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

- A copy of the Indian Telegraph (Seventh Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 606 in Cazette of India dated the 23rd July, 1988, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (2) A copy of the Newsprint Allocation Policy for the Licensing year 1988-89 (Hindi and English versions).
- (3) A copy each of the following Notifications (Hindi and English versions) issued under section 3 of the Imports and Exports (Control) Act, 1947:—
 - (i) S.O. 537(E) published in Gazette of India dated the 1st June, 1988 making certain amendments

- to Notification No. S.O. 344(E) published in Gazette of India dated the 30th March, 1988.
- (ii) S.O. 544(E) published in Gazette of India dated the 3rd June, 1988 making certain amendments to Notification No. SiO: 338(E) published in Gazette of India dated the 30th March, 1988.
- (iii) S.O. 741(E) published in Gazette of India dated the 4th August, 1988 making certain amendments to Notification No. S.O. 337(E) published in Gazette of India dated the 30th March, 1988.
- (iv) S.O. 742(E) published in Gazette of India dated the 4th August, 1988 making certain amendments to Notification No. S.O. 343(E) published in Gazette of India dated the 30th March, 1988.
- (v) S.O. 755(E) published in Gazette of India dated the 12th August, 1988 making certain amendments to Notification No. S.O. 338(E) published in Gazette of India dated the 30th March, 1988.
- (vi) S.O. 756(E) published in Gazette of India dated the 12th August, 1988 making certain amendments to Notification No. S.O. 342(E) published in Gazette of India dated the 30th March, 1988.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the India Tea and Restaurants Limited, Bombay, for the year 1986-87.
 - (ii) Annual Report of the India Tea and Restaurants Limited, Bombay, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

- (6) A copy of the Cost Accounting Records (Formulations) Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 452 in Gazette of India dated the 4th June, 1988, under sub-section (3) of section 642 of the Companies Act, 1956.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- on the working of the Delhi State Industrial Development Corporation Limited, New Delhi, for the year 1986-87.
 - (ii) Annual Report of the Delhi State Industrial Development Corporation Limited, New Delhi, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

4. Message from Rajva Sabha

Secretary-General reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Punjab Appropriation (No. 2) Bill, 1988, passed by Lok Sabha on the 18th August, 1988.

5. Statements By Ministers

- (1) The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing 29th August, 1988.
- *(2) The Minister of Agriculture made a statement on the loss of life and property caused by the earthquake in North Bihar and some other parts of the country on 21 August, 1988.

^{*}Made at 4 P.M.

**(3) The Minister of Home Affairs made a statement on the demands of Gorkha National Liberation Front and also laid on the Table a copy each of the two Memoranda of Settlement (Hindi and English versions).

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6. Motion Regarding Fifty-Eighth Report of Business Advisory Committee

Shri H. K. L. Bhagat moved the following motion:—

"That this House do agree with the Fifty-eighth Report of the Business Advisory Committee presented to the House on the 22nd August, 1988."

The motion was adopted.

7. Supplementary Demands for Grants (General)-1988-89

Discussion on the Supplementary Demands for Grants Nos. 1, 2, 4, 11, 20, 21, 26, 43, 46, 47, 50, 52, 60, 68, 77, 80, 81 and 89 in respect of the Budget (General) for 1988-89, continued

The following members took part in the debate:—

- (1) Shri Amal Datta
- (2) Shri Aziz Qureshi
- (3) Prof. Madhu Dandavate
- (4) Shri Murli Deora
- (5) Shri Ananda Gajapathi Raju
- (6) Shri Ram Pyare Panika
- (7) Smt. Chandresh Kumari
- (8) Shri Dinesh Goswami
- (9) Shri R. S. Khirhar
- (10) Kum, Mamata Banerjee
- (11) Shri Ram Narain Singh
- (12) Shri Umakant Mishra
- (13) Shri Mohd, Ayub Khan

^{**}Made at 4.35 P.M.

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(15) Shri Jai Prakash Agarwal

- (16) Shri Chandulal Chandrakar
 - (17) Shri Charanii sugh Walia
- (18) Shri C. Janga Reddy
 - (20) Smt. Basavarajeswari
 - (21) Smt. Manorma Singh
 - (22) Shri M. Subba Reddy
 - (23) Shri Vijay N. Patel
 - (24) Shri Chintamani Jena
 - (25) Shri Piyus Tiraky

Shri Ajit Panja replied to the debate.

All the Supplementary Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 1988-89 were voted in full.

8. Government Bill-Introduced

THE APPROPRIATION (NO. 4) BILL, 1988.

9. Government Bill-Passed

THE APPROPRIATION (NO. 4) BILL, 1988.

The motion for consideration moved by Shri Ajit Panja was adopted and clause-by-clau'se consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Ajit Panja.

The motion was adopted and the Bill was passed.

10. Supplementary Demands for Grants (Railways)—1988-89

Discussion on the Supplementary Demands for Grants Nos. 2 and 16 in respect of the Budget (Railways) for 1988-89, commenced.

Shri H. A. Dora took part in the debate. His sy concluded.

The discussion was not concluded.

6.03 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, 29th August. 1988).

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Monday, August 29, 1988 Bhadra 7, 1910 (Saka)

No. 382

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 386, 388, 391, 394—397, 399 and 400 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3989—4019, 4021—4037, 4039—4043 and 4045—4220 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 817(E) published in Gazette of India dated the 27th July, 1988 together with an explanatory memorandum extending the validity of Notification No. 287|87-Customs dated the 7th August, 1987 upto the 31st July, 1989.
 - (ii) G.S.R. 828(E) published in Gazette of India dated the 1st August, 1988 together with an explanatory memorandum extending the validity of Notification No. 161|83-Customs dated the 8th June, 1983 upto the 31st March, 1990.

- (iii) G.S.R. 850(E) published in Gazette of India dated the 10th August, 1988 together with an explanatory memorandum rescinding Notification No. 1|87-Customs dated the 1st January, 1987.
- (iv) The Customs Valuation (Determination of Price of Imported Goods) Amendment Rules, 1988 published in Notification No. G.S.R. 851(E) in Gazette of India dated the 10th August, 1988.
- (v) Notification No. 239/88-Customs [G.S.R. 884(E)] published in Gazette of India dated the 26th August, 1988 together with an explanatory memorandum exempting coffee from the whole of the duty of export.
 - (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—
 - (i) G.S.R 728(E) published in Gazette of India dated the 23rd June, 1988 together with an explanatory memorandum seeking to prescribe effective basic rates of excise duty on castings and cast articles of iron or steel and forgings and forged articles of steel which have undergone processes upto the proof-machine stage.
 - (ii) G.S.R. 788(E) published in Gazette of India dated the 15th July, 1988 together with an explanatory memorandum seeking to change the basic excise duty on copper coated steel strips from 15 per cent ad-valorem to Rs. 1500 per tonne.
 - (iii) G.S.R. 818(E) published in Gazette of India dated the 27th July, 1988 together with an explanatory memorandum making certain amendments to Notification No. 182/87-CE dated the 10th July, 1987.
 - (iv) G.S.R. 829(E) published in Gazette of India dated the 1st August, 1988 together with an explanatory memorandum seeking to grant full excise duty exemption on prints of feature films falling under heading 37.06 of the Central Excise Tariff Act, 1985.

- (3) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year ended 31st March 1987—Union Government (Other Autonomous Bodies), under article 151(1) of the Constitution.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Export-Import Bank of India, Bombay, for the year 1987 along with Audited Accounts under sub-section (5) of section 19 and sub-section (5) of section 24 of the Export-Import Bank of India Act, 1981.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Export-Import Bank of India, Bombay, for the year 1987.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Tamil Nadu Appropriation (No. 2) Bill, 1988, passed by Lok Sabha on the 18th August, 1988.
- (2) That at its sitting held on the 23rd August, 1988, Rajya Sabha agreed without any amendment to the National Security (Amendment) Bill, 1988, passed by Lok Sabha on the 17th August, 1988.
- (3) That at its sitting held on the 23rd August, 1988, Rajya Sabha agreed without any amendment to the Labour Laws (Exemption from Furnishing Returns and Maintaining Registers by certain Establishments) Bill, 1988, passed by Lok Sabha on the 4th August, 1988.

5. Reports of Study Tours of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Arvind Netam laid on the Table a copy each of the following Reports (Hindi and English versions) of the Study

Tours of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (i) Report of the Study Tour of Study Group I of the Committee on its visit to Bangalore, Coimbatore, Ooty, Cannanore and Mangalore during June-July, 1988.
- (ii) Report of the Study Tour of Study Group II of the Committee on its visit to Dehradun, Rishikesh, Hardwar, Nainital and Lucknow during June-July, 1988.

5. Government Bills-Introduced

(1) The Defamation Bill, 1988

The motion for leave to introduce the Bill moved by Shri P. Chidambaram was opposed. The motion was adopted and the Bill was introduced.

(2) The Commissions of Inquiry (Amendment) Bill, 1988.

7. Matter Under Rule 377

- (1) Shri Jai Prakash Agarwal raised a matter regarding need to direct Delhi Administration to accord permission for repair and renovation of old houses in old Delhi area.
- (2) Shri K. P. Singh Deo raised a matter regarding need for investigation into the irregularities in the Smetter Division of National Aluminium Company located at Augul.
- (3) Shri Harihar Soren raised a matter regarding need for immediate steps to control air pollution in Manganese Mines and Ferro Plants in Orissa.
- (4) Shri Gopala Krishna Thota raised a matter regarding need to provide financial assistance to the weavers of Andhra Pradesh.
- (5) Shri Jujhar Singh raised a matter regarding need to set up food processing plants at Bhawani Mandi, Chabra and Kota in Rajasthan.

*8. Statutory Resolution Under Consideration

Shri C. Madhav Reddy moved the following Resolution:-

"That this House disapproves of the Prevent on of Illicit Traffic in Narcotic Drugs and Psychotropic Substances Ordinance, 1988 (Ordinance No. 7 of 1988) promulgated by the President on the 4th May, 1988."

*9. Government Bill-Under Consideration

The Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances Bill, 1988.

The motion for consideration of the Bill was moved by Shri Ajit Panja.

The following members, took part in the combined debate on the Resolution (vide para 8 above) and the motion for consideration of the Bill:—

- (1) Shri D. N. Reddy
- (2) Shri Balkavi Bairagi
- (3) Shri Hannan Mollah
- (4) Shri Balasaheb Vikhe Patil
- (5) Shri Srikantha Datta Narasimharaja Wadiyar
- (6) Shri Thampan Thomas
- (7) Shri Ram Singh Yadav
- (8) Smt. Geeta Mukherjee
- (9) Shri N. Tombi Singh
- (10) Shri Dinesh Goswami
- (11) Dr. Manoj Pandey

The discussion was not concluded.

10. Government Bill-Under Consideration

The Defamation Bill, 1988.

The motion for consideration of the Bill was moved by Shri P. Chidambaram.

^{*}Discussed together.

Two amendments for circulation of the Bill for the purpose of eliciting opinion thereon were moved by Sarvashri E. Ayyapu Reddy and Basudeb Acharya.

An amendment for reference of the Bill to a Joint Committee of the Houses was moved by Shri Basudeb Acharya.

The following members took part in the debate:—

- (1) Shri E. Ayyapu Reddy
- (2) Shri Shantaram Naik
- (3) Shri Amal Datta
- (4) Shri Somnath Rath
- (5) Shri Thampan Thomas
- (6) Dr. G. S. Rajhans
- (7) Smt. Geeta Mukherjee

The discussion was not concluded.

@11. Statement by Minister

The Minister of Agriculture made a statement regarding flood situation in West Bengal and Assam.

6.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 30th August, 1988).

SUBHASH C. KASHYAP, Secretary-General.

@At 5.05 P.M.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, August 30, 1988/Bhadra 8, 1910 (Saka)

No. 383

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 406, 407, 409—411, 413, 415—417 and 424 were orally answered. Replies to Starred Questions Nos. 408, 412, 414, 418—420, 422, 423 and 425—427 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4221—4232, 4234—4238, 4240—4248, 4250—4442, 4444—4453, 4453-A and 4453-B were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Kerosene (Restriction on Use and Fixation of Price) Amendment Order. 1988 (Hindi and English versions) published in Notification No. G.S.R. 816 (E) in Gazette of India dated the 27th July, 1988, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:—
 - (i) G.S.R. 811 (E) published in Gazette of India dated the 26th July, 1988 containing corrigendum to Notification No. G.S.R. 626 (E) published in Gazette of India dated the 17th May, 1988.

(ii) The Indian Telegraph (Eighth Amendment) Rules, 1988 published in Notification No. G.S.R. 812(E) in Gazette of India dated the 26th July, 1988.

- (3) A copy each of the following Notifications (Hindi and English versions) under section 620A of the Companies Act, 1956:—
 - (i) G.S.R. 264 published in Gazette of India dated the 9th April, 1988 declaring Messrs Chennapuri Mutual Benefit Fund Limited, Madras to be a 'Nidhi'.
 - (ii) G.S.R. 479 published in Gazette of India dated the 18th June, 1988 declaring Messrs Chetpet Saswatha Nidhi Limited, Madras to be a 'Nidhi'.
 - (iii) G.S.R. 515 published in Gazette of India dated the 25th June, 1988 declaring Messrs Royapettah Benefit Fund Limited, Madras to be a 'Nidhi'.
- (4) A copy of the Companies (Central Government's)
 General Rules and Forms (Third Amendment) Rules,
 1988 (Hindi and English versions) published in Notification No. G.S.R. 763(E) in Gazette of India dated
 the 1st July, 1988, under sub-section (3) of section
 642 of the Companies Act, 1956.
 - (5) A copy of the Monopolies and Restrictive Trade Practices Commission (Amendment) Regulations, 1988 (Hindi and English versions) published in Notification No. G.S.R. 205 in Gazette of India dated the 26th March, 1988, under sub-section (3) of section 66 of the Monopolies and Restrictive Trade Practices Act, 1969.
- (6) A copy of Notification No. S.O. 736 (E) (Hindi and English versions) published in Gazette of India dated the 2nd August, 1988 rescinding the Tea (Registration of Dealers and Declaration of Stocks) Order 1984, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

4. Report of the Committee on Private Members' Bills and Resolution

Shri M. Thambi Durai presented the Fifty-sixth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

5. Motion for Election to Committee

Shri Arvind Netam moved the following motion:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate a member from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of this House for the unexpired portion of the term of the Committee vice Prof. N. M. Kamble resigned from Rajya Sabha and do communicate to this House the name of the member so nominated by Rajya Sabha."

The motion was adopted.

6. Matters under Rule 377

- (1) Kum. Mamata Banerjee raised a matter regarding need to declare 11th November, 1988, the birthday of Maulana Abul Kalam Azad, as a national holiday.
- (2) Dr. Chandra Shekhar Tripathi raised a matter regarding need to step up indigenous production of "Copper-T" and other contraceptives.
- (3) Shri Sharad Dighe raised a matter regarding need to consider allowing commission to agents for the sale of Indira Vikas Patras and make N.S.C. more attractive.
- (4) Shri Shanti Dhariwal raised a matter regarding need to clear the Chambal Command Area Project Phase-II.
- (5) Shri Harish Rawat raised a matter regarding need to release D.A. instalment due to Central Government employees.
- (6) Shri V. Sobhanadreeswara Rao raised a matter regarding utilising the porters at Vijayawada station for loading and unloading of parcels also.
- (7) Shri Sanat Kumar Mandal raised a matter regarding need for studies into the tidal power potentialities of Sunderbans.
- (8) Shri Balasaheb Vikhe Patil raised a matter regarding need to establish technological institutes for rural youth.

7. Government Bill-Under Consideration

The Defamation Bill. 1988

Fore 32

Discussion on the motion for consideration of the Bill moved by Shri P. Chidambaram and amendments thereto moved on the 29th August. 1988, continued.

The following members took part in the debate:-

- (1) Shri Virdhi Chander Jain
- (2) Shrì Dinesh Goswami
- (3) Shri A. Charles
- (4) Dr. Datta Samant
- (5) Shri Jagan Nath Kaushal
- (6) Shri Harish Rawat
- (7) Shri Het Ram
- (8) Shri Ram Singh Yadav
- (9) Shri C. Janga Reddy

Shri P. Chidambaram replied to the debate.

On the amendments for (i) circulation of the Bill for the purpose of eliciting opinion thereon moved by Sarvashri E. Ayyapu Reddy and Basudeb Acharya and (ii) reference of the Bill to a Joint Committee of the Houses moved by Shri Basudeb Acharya, the House divided, Ayes *46; Noes. *138. The amendments were accordingly negatived.

The motion for Consideration was adopted.

(The discussion on the Bill was resumed vide para 11 below)

8. Discussion under Rule 193

Shri C. Madhav Reddy raised a discussion on the statement made by the Minister of Home Affairs in the House on 12th August, 1988 regarding Memorandum of Settlement on Tripura.

^{*}Subject to correction.

The following members took part in the debate:—

- (1) Shri N. Tombi Singh
- (2) Shri Baju Ban Riyan
- (3) Shri Vijay N. Patil
- (4) Shri Thampan Thomas
- (5) Shri Pratap Bhanu Sharma

The discussion was not concluded.

9. Statement by Minister

The Minister for Petroleum and Natural Gas made a statement regarding the fire at Tank Wagon Loading gantry area of Mathura Refinery.

10. Report of Business Advisory Committee

Shri P. Namgyal presented the Fifty-ninth Report of the Business Advisory Committee.

11. Government Bill-Passed

The Defamation Bill, 1988.

Further discussion on the Bill (vide para 7 above) was resumed.

Clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted, as amended.

Clauses 4 to 12 were adopted.

Clause 13 was adopted, as amended.

Clause 14 was adopted.

On the motion for adoption of Clause 15, as amended, the House divided, Ayes *147; Noes *39.

Clause 15 was accordingly adopted, as amended.

^{*}Subject to correction.

Clauses 16 to 22 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri P. Chidambaram

The following members took part in the debate: -

- (1) Shri Somnath Chatterjee
- (2) Prof. Madhu Dandavate
- (3) Shri Bhadreswar Tanti
- (4) Shri P. Chidambaram

The motion was adopted and the Bill, as amended, was passed.

8.45 P.M.

(Lok Sabha adjourned till 11 A.M. on .Wednesday, the 31st August, 1988)

SUBHASH C. KASHYAP, Secretary-General.

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LOK SABHA

BULLETIN-PART T

[Brief Record of Proceedings]

Wednesday, August 31, 1988 Bhadra 9, 1910 (Saka)

No. 384

11 A.M.

1. Starred Ouestions

Starred Questions Nos. 428, 429, 432, 433, 435—437 and 440 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4454—4547, 4549—4578, 4580—4604, 4606—4622, 4624—4654, 4656—4661, 4661-A, 4661-B, 4661-C, 4661-D and 4661-E were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy of the Illegal Migrants (Determination by Tribunals) Amendment Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 648(E) in Gazette of India dated the 25th May, 1988 together with a corrigenda thereto published in Notification No. G.S.R. 852(E) in Gazette of India dated the 11th August, 1988, under sub-section (3) of section 28 of the Illegal Migrants (Determination by Tribunals) Act, 1983.

- (2) A copy of the Wealth-tax (Third Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. S.O. 761(E) in Gazette of India dated the 17th August, 1988, under subsection (4) of section 46 of the Wealth-tax Act, 1957.
- (3) A copy of the Income-tax (Seventh Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. S.O. 762(E) in Gazette of India dated the 17th August, 1988, under section 296 of the Income-tax Act, 1961.
- (4) A copy of the Results (Hindi and English versions) of the Eighteenth Valuation of the Life Insurance Corporation of India as on 31st March, 1988.
- (5) A copy each of the following Reports (Hindi and English versions):—
- (i) One Hundred Twenty-second Report of the Law Commission on Forum for National Uniformity in Labour Adjudication.
 - (ii) One Hundred Thirtieth Report of the Law Commission on Benami Transaction—a Continuum
 - (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 18 of the Central Reserve Police Force Act, 1949:—
 - (i) The Indo-Tibetan Border Police (Electronic Data Processing Cadre) Recruitment Rules, 1981 published in Notification No. G.S.R. 300 in Gazette of India dated the 23rd April, 1988.
 - (ii) The Indo-Tibetan Border Police (Non-Gazetted Telecommunication Cadre) Recruitment Rules, 1983 published in Notification No. G.S.R. 313 in Gazette of India dated the 23rd April, 1988.
 - (iii) The Indo-Tibetan Border Police (Tailor Cadre) Recruitment Rules, 1984 published in Notification No. G.S.R. 288 in Gazette of India dated the 16th April, 1988.

- (iv) The Indo-Tibetan Border Police (Cobbler Cadre) Recruitment Rules, 1982 published in Notification No. G.S.R. 306 in Gazette of India dated the 23rd April, 1988.
 - (v) The Indo-Tibetan Border Police (Carpenter Cadre) Recruitment Rules, 1983 published in Notification No. G.S.R. 309 in Gazette of India dated the 23rd April, 1988.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Administrative Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1988 published in Notification No. G.S.R. 658 in Gazette of India dated the 20th August, 1988.
 - (ii) The Indian Administrative Service (Pay) Seventh Amendment Rules, 1988 published in Notification No. G.S.R. 659 in Gazette of India dated the 20th August, 1988.
- (8) A statement (Hindi and English versions) (i) correcting the reply given on 4 May, 1988 to Unstarred Question No. 9530 by Shri Chintamani Jena regarding Dividend to Central Exchequer by Kendriya Bhandar and (ii) giving reasons for delay in correcting the reply.
- (9) A copy of the Delhi Police (Appointment and Recruitment) (Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. F. 5|67|83-Home (P) Estt. in Delhi Gazette dated the 15th November, 1985, under section 148 of the Delhi Police Act, 1978.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 29th August, 1988, Rajya Sabha passed the Jamia Millia Islamia Bill, 1988.

5. Bill Passed by Rajya Sabha-Laid on the Table

THE JAMIA MILLIA ISLAMIA BILL, 1988

6. Report of the Committee on Government Assurances

Prof. Narain Chand Parashar presented the Thirteenth Report (Hindi and English versions) of the Committee on Government Assurances.

7. Motion Regarding Joint Committee

Kumari Saroj Khaparde moved the following motion:-

"That this House concurs in the recommendation of Rajya Sabha that Lok Sabha do appoint two members to the Joint Committee of the Houses on the Indian Medical Council (Amendment) Bill, 1987, in the vacancies caused by the resignations of Sarvashri P. V. Narasimha Rao and Suresh Kurup and resolves that Sarvashri Vijay N. Patil and Hannan Mollah be nominated to the said Joint Committee to fill the vacancies."

The motion was adopted.

*8. Motion Regarding Report of the Joint Committee—Extension of Time

Shri Arvind Netam moved the following motion:—

"That this House do further extend upto the last day of the Winter Session, 1988, the time for presentation of the report of the Joint Committee on the Bill to consolidate and amend the law relating to Railways."

The motion was adopted.

9. Motion Regarding Fifty-Ninth Report of Business Advisory Committee

Shri H. K. L. Bhagat moved the following motion:—

"That this House do agree with the Fifty-ninth Report of the Business Advisory Committee presented to the House on the 30th August, 1988."

The motion was adopted.

^{*}Memorandum giving reasons for extension of time circulated separately.

1. Matters Under Rule 377

- (1) Prof. P. J. Kurien raised a matter regarding need for abolition of export duty on Pepper.
- (2) Shri Aziz Qureshi raised a matter regarding need to initiate action to bring the mortal remains of Maulana Barkatullah, freedom fighter, from San Fransisco to India.
- (3) Shri R. P. Suman raised a matter regarding need to lay a new Railway line from Azamgarh to Gusainganj via-Atraulia-Baskhari-Tanda.
- (4) Shri Madan Pandey raised a matter regarding need to provide assistance to the flood affected people in Bihar and Uttar Pradesh.
- (5) Prof. Narain Chand Parashar raised a matter regarding need for a comprehensive national policy on Indian languages.
 - (6) Shri Hannan Mollah raised a matter regarding urgent supply of pig iron and hard coke for foundry industry in West Bengal.
 - (7) Shri Parag Chaliha raised a matter regarding need for extensive dredging of Brahmaputra river to make it navigable throughout the year.
 - (8) Shri Braja Mohan Mohanty raised a matter regarding need for providing financial assistance to Orissa for certain projects to remove regional disparities.

@11. Statutory Resolution-Negatived

Discussion on the following Resolution moved by Shri C. Madhav Reddy on the 29th August, 1988, continued:—

"That this House disapproves of the Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances Ordinance, 1988 (Ordinance No. 7 of 1988) promulgated by the President on the 4th July, 1988."

After discussion as indicated in para 12 below, the Resolution was negatived.

@12. Government Bill—Passed

The Prevention of illicit Traffic in Narcotic Drugs and Psychotropic Substances Bill, 1988.

Combined discussion on the motion for consideration of the Bill moved by Shri Ajit Panja on the 29th August, 1988 and Resolution (vide para 11 above) continued.

The following members took part in the debate:—

- (1) Shri Sriballav Panigrahi
- (2) Shri Yogeshwar Prasad Yogesh
- (3) Shri Jagannath Patnaik

Shri Ajit Panja replied to the discussion.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 16 were adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Ajit Panja.

The following members took part in the debate:-

- (1) Shri Shantaram Naik
- (2) Shri Ajit Panja

The motion was adopted and the Bill was passed.

13. Amendments Made by Rajya Sabha to Government Bill — Agreed to

THE BHARAT PETROLEUM CORPORATION LIMITED (DETERMINATION OF CONDITIONS OF SERVICE OF EMPLOYEES) BILL 1988.

The motion that the following amendments made by Rajya

¥-

[@] Discussed together.

Sabha in the Bill be taken into consideration, was moved by Shri Brahm Dutt:—

Clause 1

- 1. That at page 1, for lines 9-10 the following be substituted, namely:—-
 - "1. (1) This Act may be called the Bharat Petroleum Corporation Limited (Determination of Conditions of Service of Employees) Act, 1988.

title and Commencement

Repeal

Saving

and.

Short

(2) It shall be deemed to have come into force on the 2nd day of July, 1988."

New Clause 4

- 2. That at page 3, after line 20, the following be inserted, namely:—
 - "4. (1) The Bharat Petroleum Corporation Limited (Determination of Conditions of Service of Employees) Ordinance, 1988, is hereby repealed.
 - (2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under the corresponding provisions of this Act."

'The following members took part in the debate:-

(1) Shri R. P. Das

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- (2) Shri Ram Singh Yadav
- (3) Shri Narayan Choubey
- (4) Shri Ram Bahadur Singh
- (5) Dr. Datta Samant

Shri Brahm Dutt replied to the debate.

The motion for consideration was adopted.

Amendments made by Rajya Sabha in the Bill were also adopted.

The motion that the amendments made by Rajya Sabha in Bill be agreed to was moved by Shri Brahm Dutt.

The motion was adopted and the amendments were agreed to.

14. SUPPLEMENTARY DEMANDS FOR GRANTS (RAIL-WAYS)—1988-89

Discussion on the Supplementary Demands for Grants Nos. 2 and 16 in respect of the Budget (Railways) for 1988-89, continued.

The following members took part in the debate:-

- (1) Prof. N. G. Ranga
- (2) Shri Basudeb Acharya
 - (3) Shri Janak Raj Gupta
 - (4) Shri Virdhi Chander Jain
 - (5) Shri V.S. Krishna Iyer
 - (6) Dr. G. S. Rajhans
 - (7) Shri Mohd. Ayub Khan
 - (8) Shri A. J. V. B. Maheshwara Rao
 - (9) Shri Chintamani Jena
 - (10) Shri Vijay N. Patil
 - (11) Shri C. Janga Reddy
 - (12) Shri Shankarlal
 - (13) Shri Radhakanta Digal
- (14) Shri Narayan Choubey
- (15) Shri Chiranji Lal Sharma
- (16) Shri Bhadreswar Tanti
- (17) Shri Ram Bhagat Paswan
- (18) Shri Mohd. Mahfooz Ali Khan
- (19) Shri Golam Yazdani
- (20) Smt. Patel Ramaben Ramjibhai Mavani
- (21) Shri S. Thangaraju
- (22) Shri R. S. Khirhar
- (23) Shri N. Tombi Singh
- (24) Shri Piyus Tiraky
- (25) Shri Balasaheb Vikhe Patil
- (26) Shri Shantaram Naik
- (27) Shri Harish Rawat

- (28) Shri A. Charles
- (29) Shri Sriballav Panigrahi
- (30) Shri Bhishma Deo Dube
- (31) Shri Dal Chander Jain
- (32) Dr. Chandra Shekhar Tripathi
- (33) Shri K. D. Sultanpuri
- (34) Shri Mohd. Ayub Khan
- (35) Shri Haroobhai Mehta
- (36) Ch. Lachchhi Ram
- (37) Shri V. S. Vijayaraghavan
- (38) Shri Tilakdhari Singh
- (39) Shri K. Kunjambu
- (40) Shri Ramdeo Rai
- (41) Shri R. P. Suman

Shri Madhavrao Scindia commenced his speech in reply to the debate. His speech was not concluded.

The discussion was not concluded.

**15. HALF-AN-HOUR DISCUSSION

Shri Suresh Kurup raised a discussion on the points arising out of the answer given by the Minister of Commerce on 5 August, 1988 to Unstarred Question No. 1488 regarding representation against import policy regarding cash crops and spices.

Shri P. R. Das Munshi replied to the discussion.

9.03 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 1st September, 1988)

> SUBHASH C. KASHYAP, Secretary-General.

^{**}From 5.31 P.M. to 6.37 P.M.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Thursday, September 1, 1988/Bhadra 10, 1910 (Saka)

No. 385

11 A.M.

1. Questions

There being disorderly scenes in the House, Starred Questions could not be called for oral answer and SQ. Nos. 448—462, 462-A and 463—467 put down in the Order Paper for the day were treated as unstarred and their answers together with the answers to the unstarred questions Nos. 4662—4675, 4677—4683, 4690—4718, 4720—4898 and 4898-A) will be printed in the Official Report for the day.

2. Papers Laid on the Table

The following papers were laid on the Table:—

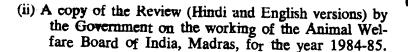
- (1) A copy of each of the three Production Sharing Contracts (Hindi and English versions) dated the 16th December, 1987 entered into between the Government of India and Oil and Natural Gas Commission and Chevron International Limited, Texaco Exploration India Inc. for Blocks (i) KG-OS-1, (ii) KG-OS-VII and P-OS-II and a copy of Production sharing Contract dated the 17th December, 1987 entered into between the Government of India and Oil and Natural Gas Commission and International Petroleum (Bermuda) Limited for Block KG-OS-IV.
- (2) A copy of the Supplementary Agreement (Hindi and English versions) entered into between the President of India and Governor of West Bengal to partially

- amend the Principal agreement dated the 9th Jatany. 1987 regarding maintenance and Development of urban links of National Highways, under section 10 of the National Highways Act, 1956.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 458 of the Merchant Shipping Act, 1958:—
 - (i) G.S.R. 743(E) published in Gazette of India dated the 28th June, 1988 containing corrigenda to Notification No. G.S.R. 1053(E) published in Gazette of India dated the 29th August, 1986.
 - (ii) G.S.R. 744(E) published in Gazette of India dated the 28th June, 1988 containing corrigenda to Notification No. G.S.R. 712(E) published in Gazette of India dated the 3rd September, 1985.
- (4) A copy each of the following Notifications (Hinds and English versions) under section 159 of the Custom. Act, 1962:—
 - (i) G.S.R. 824(E) published in Gazette of India dated the 1st August, 1988 together with an explanatory memorandum exempting specified goods required for the Light Combat Aircraft Programme of the Ministry of Defence from the whole of the basic and additional duty of customs.
 - (ii) G.S.R. 825(E) published in Gazette of India dated the 1st August, 1988 together with an explanatory memorandum seeking to exempt specified goods when imported into India for research purposes by a public funded research institution or a University upto specified value limits from the whole of the basic and additional duties of customs.
 - (iii) G.S.R. 826(E) published in Gazette of India dated the 1st August, 1988 together with an explanatory memorandum seeking to exempt goods covered by Notification Nos. G.S.R. 824(E) and G.S.R. 825(E) dated the 1st August, 1988, from the auxiliary duty of customs leviable thereon.

- (iv) G.S.R. 836(E) published in Gazette of India dated the 3rd August, 1988 together with an explanatory memorandum seeking to rationalise the Notifications applicable to all Export Processing Zones|Free Trade Zones including Gem and Jewellery complexes and Special Jewellery complex at Jhandewalan, New Delhi, with a view to bring uniformity therein.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise and Salt Act, 1944:—
 - (i) G.S.R. 770(E) published in Gazette of India dated the 6th July, 1988 together with an explanatory memorandum seeking to prescribe concessional excise duty at the rate of 10 per cent ad valorem in respect of motorised two-wheelers of engine capacity not exceeding 25 cubic centimetres and of value not exceeding Rs. 3000|- per two-wheeler.
 - (ii) G.S.R. 821(E) published in Gazette of India dated the 29th July, 1988 together with an explanatory memorandum making certain amendments to Notification No. 188 87-CE published in Gazette of India dated the 29th July, 1987.
 - (iii) G.S.R. 827(E) published in Gazette of India dated the 1st August, 1988 together with an explanatory memorandum making certain amendments to Notification No. 36|87-CE published in Gazette of India dated the 1st March, 1987.
- (6) A copy of the Tamil Nadu Agricultural Produce Markets (Amendment) Act, 1988 (President's Act No. 1 of 1988) (Hindi and English versions) published in Gazette of India dated the 10th May, 1988, under sub-section (3) of section 3 of the Tamil Nadu State Legislature (Delegation of Powers) Act, 1988.
 - (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 65 of the Bharathidasan University Act, 1981 read

- with clause (e) (iv) of the Proclamation dated ine 30th January, 1988 issued by the President in relation to the State of Tamil Nadu:—
- (i) Notification No. II(2)|EDU|5369|87 published in Tamil Nadu Gazette dated the 9th September. 1987 nominating six members to the senate of the said University.
- (ii) Notification No. II(2)|EDU|6146|87 published in Tamil Nadu Gazette dated the 14th October, 1987 nominating eight members to the senate of the said University.
- (iii) Notification No. 11(2)|EDU|1130 (f. 1)|88 published in Tamil Nadu Gazette dated the 10th March, 1988.
- (8) A copy each of the following Notification (Hindi and English versions) under sub-section (2) of section 51 of the Mother Teresa Women's University Act, 1984 read with Clause (c)(iv) of the Proclamation dated the 30th January, 1988 issued by the President in relation to the State of Tamil Nadu:—
 - (i) Notification No. II(2)|EDU|6836|87 published in Tamil Nadu Gazette dated the 25th November, 1987.
 - (ii) Notification No. 48 published in Tamil Nadu. Gazette dated the 16th December, 1987.
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 65 of the Bharathiar University Act, 1981 read with Clause (c)(iv) of the Proclamation dated the 30th January, 1988 issued by the President in relation to the State of Tamil Nadu:—
 - (i) Notification No. II(2)|EDU|7257|87 published in Tamil Nadu Gazette dated the 2nd December, 1987.

- (ii) Notification No. II(2)|EDU|1130(f. 2)|88 published in Tamii Nauu Gazette dated the 10th March, 1988.
- (10) A copy of the Notification No. II(2) EDU 22 97 88
 (Hindi and English versions) published in Tamil
 Nadu Gazetie dated the 4th May, 1988, under subsection (2) of section 400 of the Famil University Act, 1982 read with Clause (c)(iv) of the Proclamation dated the 30th January, 1988 issued by the President in relation to the State of Tamil Nadu.
 - (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Open University, New Dear, 197 the year 1985-86.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indira Gandhi National Open Oniversity, New Delhi, for the year 1985-86.
 - (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
 - (13) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Haryana Agro-Industries Corporation Limited, Chandigarh, for the year 1986-87.
 - (ii) Annual Report of the Haryana Agro-Industries Corporation Limited, Chandigarh, for the year 1986-87 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) above.
 - (c) (i) A copy of the Annual Report (Hindi and English versions) of the Animal Welfare Board of India. Madras, for the year 1984-85 along with Audited Accounts.



- (d) (i) A copy of the Annual Report (Hindi and English versions) of the Animal Welfare Board of India, Madras, for the year 1985-86 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Animal Welfare Board of India, Madras, for the year 1985-86.
- (e) (i) A copy of the Annual Report (Hindi and English versions) of the Animal Welfare Board of India, Madras, for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Animal Welfare Board of India, Madras, for the year 1986-87.
- (f) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (c) to (e) above.
- (g) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of Karnataka Dairy Development Corporation Limited, Bangalore, for the year 1986-87 within the stipulated period of nine months after the close of Accounting year.
- (14) A copy each of the following Notifications (Hindi and English versions) under section 8A of the Dock Workers (Regulation of Employment) Act, 1948:—
 - (i) The Madras Unregistered Dock Clearing and Forwarding Workers (Regulation of Employment) Scheme, 1988 published in Notification No. S.O. 385(E) in Gazette of India dated the 12th April, 1988.

- (ii) The Madras Unregistered Dock General Pool Workers (Regulation of Employment) Scheme, 1988 published in Notification No. S.O. 386(E) in Gazette of India dated the 12th April, 1988.
- (iii) The Bombay Dock Workers (Regulation of Employment) Amendment Scheme, 1988 published in Notification No. S.O. 468(E) in Gazette of India dated the 4th May, 1988.
- (15) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (1) of section 4 of the Dock Workers (Regulation of Employment) Act, 1948:—
 - (i) S.O. 730(E) published in Gazette of India dated the 29th July, 1988 appointing the first day of August, 1988 as the date on which the Madras Unregistered Dock Clearing and Forwarding Workers (Regulation of Employment) Scheme, 1988 shall come into force.
 - (ii) S.O. 731(E) published in Gazette of India dated the 29th July, 1988 appointing the first day of August, 1988 as the date on which the Madras Unregistered Dock General Pool Workers (Regulation of Employment) Scheme, 1988, shall come into force.
- (16) A copy of the Major Port Trusts (Procedure at Board Meetings) Amendment Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 819(E) in Gazette of India dated the 28th July, 1988, under sub-section (3) of section 122 of the Major Port Trusts Act, 1963.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Inland Waterways Authority of India for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Inland Waterways Authority of India for the year 1986-87.

- (18) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Mogul Line Limited for the year 1985-86 within the stipulated period of nine months after the close of the Accounting year.
 - (20) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of Shipping Corporation of India Limited for the year 1986-87 within the stipulated period of nine months after the close of the Accounting year.
 - (21) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Pepsu Road Transport Corporation, Patiala, for the year 1985-86, under sub-section (3) of section 35 of the Road Transport Corporation Act, 1950.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Pepsu Road Transport Corporation, Patiala, for the year 1985-86.
 - (22) A statement (Hindi and English versions) showing the reasons for delay in laying the papers mentioned at (21) above.

3. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (1) That at its sitting held on the 30th August, 1988, Rajya Sabha passed the Delhi Rent Control (Amendment) Bill. 1988.
- (2) That at its sitting held on the 30th August, 1988, Rajya Sabha agreed without any amendment to the Aircraft (Amendment) Bill. 1988, passed by Lok Sabha on the 5th August, 1988.

- (3) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to Appropriation (No. 4) Bill, 1988, passed by Lok Sabha on the 23rd August, 1988.
- % (4) That at its sitting held on the 1st September, 1988, Rajya Sabha passed the Benami Transactions (Prohibition) Bill, 1988.

4. Bills passed by Rajya Sabha—Laid on the Table

- (1) The Delhi Rent Control (Amendment) Bill, 1988.
- % (2) The Benami Transactions (Prohibition) Bill, 1988.

5. Parliamentary Committees-Summary of Work

Secretary-General laid on the Table a copy of the 'Parliamentary Committees (Other than Financial Committees)—Summary of Work' (Hindi and English versions) pertaining to the period 1 June, 1987 to 31 May, 1988.

6. Report of Committee of Privileges

Shri Bipin Pal Das laid on the Table the Second Report (Hindi and English versions) of the Committee of Privileges.

7. Report of Committee on Absence of members

Shri Bipin Pal Das presented the Thirteenth Report (Hindi and English versions) of the Committee on Absence of Members from the sittings of the House.

8. Matters under Rule 377

- (1) Shri Umakant Mishra raised a matter regarding need to ensure regular power supply to Mirzapur and Bhadoi in Uttar Pradesh to improve the production of carpets.
- (2) Dr. K. S. Bhoi raised a matter regarding early setting up of oil refinery at Paradip.
- (3) Shri Dharam Pal Singh Malik raised a matter regarding need to enact a uniform law for Panchayats.

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[%]At 6.05 P.M.

- (4) Shri Bharat Singh raised a matter regarding steps to meet power requirement of Delhi.
- (5) Shri Ram Pyare Panika raised a matter regarding need to clear the proposal for construction of a bridge on Kanhar river in Mirzapur district.

9. Statements by Minister

The Minister of State for Home Affairs made statements regarding:—

- (i) the alleged gang rape which took place at Mangolpuri Delhi on 29th August, 1988; and
- @(ii) the incident which took place near Prime Minister's residence on 1st September, 1988.

(Lok Sabha adjourned at 12.26 P.M. and reassembled at 2.14 P.M.)

10. Supplementary Demands for Grants (Railways)-1988-89.

Discussion on the Supplementary Demands for Grants Nos. 2 and 16 in respect of the Budget (Railways) for 1988-89, continued.

Shri Madhavrao Scindia concluded his reply to the debate.

Both the Supplementary Demands for Grants (Railways) Nos. 2 and 16 for 1988-89 for the amount shown under column 3 of the printed List of Supplementary Demands for Grant (Railways) 1988-89 were voted in full.

11. Government Bill-Introduced

The Appropriation (Railways) No. 4 Bill, 1988

12. Government Bill-Passed

The Appropriation (Railways) No. 4 Bill, 1988

The motion for consideration moved by Shri Madhavrao Scindia was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

[@]At 4.26 P.M.

Clause 1, the Enacting Formula and the Long title were also adopted.

The motion that the Bill be passed was moved by Shri Madhavrao Scindia.

The motion was adopted and the Bill was passed.

(Lok Sabha adjourned at 3.19 P.M. and re-assembled at 3.48 P.M.)

13. Amendments made by Rajya Sabha to Government Bill—Agreed to

The Prevention of Corruption Bill, 1988

The motion that the following amendments made by Rajya Sabha in the Bill be taken into consideration, was moved by Shri P. Chidambaram;—

Enacting Formula

1. That at page 1, line 1, for the word "Thirty-eighth" the word "Thirty-ninth" be substituted.

Clause 1

2. That at page 1, line 5 for the figure "1987" the figure "1988" be substituted.

Clause 29

3. That at page 13, line 17, for the figure "1987" the figure "1988" be substituted.

The motion for consideration was adopted.

Amendments made by Rajya Sabha in the Bill were also adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to, was moved by Shri P. Chidambaram.

The motion was adopted and the amendments were agreed to.

14. Government Bill-under consideration

The Water (Prevention and Control of Pollution) Amendment Bill, 1988.

The motion for consideration of the Bill was moved by Shri Z. R. Ansari.

The following members took part in the debate:-

- (1) Shri Digvijay Sinh
- (2) Shri Aziz Qureshi
- (3) Shri Y. S. Mahajan
- (4) Prof. N. G. Ranga
- (5) Shri Harihar Soren
- (6) Shri Virdhi Chander Jain
- (7) Shri Vijay N. Patil
- (8) Shri Shantaram Naik
- (9) Shri Jagannath Patnaik
- (10) Smt. Chandresh Kumari
- (11) Shri Jai Prakash Agarwal
- (12) Shri N. Tombi Singh
- (13) Shri Sriballav Panigrahi
- (14) Shri Ram Bhagat Paswan
- (15) Shri Shankarlal
- (16) Shri Harish Rawat
- (17) Shri Chintamani Jena
- (18) Shri R. S. Khirhar
- (19) Shri Daulatsinhji Jadeja
- (20) Shri Balasaheb Vikhe Patil
- (21) Shri Yogeshwar Prasad Yogesh
- (22) Shri Lachchhi Ram
- (23) Shri K. D. Sultanpuri

Shri Z. R. Ansari commenced his speech in reply to the debate.

His speech was not concluded.

The discussion was not concluded.

7 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 2nd September, 1988).

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, September 2, 1988/Bhadra 11, 1910 (Saka)

No. 386

f1-01 A.M.

1. Obituary References

The Deputy Speaker made references to the passing away of Shri Awadhesh Chandra Singh, a member of Fourth and Fifth Lok Sabha and Shri Fatesinghrao Pratapsinghrao Gaekwad, a member of Second, Third and Fifth Lok Sabha.

Therefore, Members stood in silence for a short while as a mark of respect to the deceased.

2. Papers Laid on the Table

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The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) A statement regarding Review by the Government on the working of the Bharat Brakes and Valves Limited, Calcutta, for the year 1986-87.
 - (ii) Annual Report of the Bharat Brakes and Valves Limited, Calcutta, for the year 1986-87 along with Audited Accounts and Comments of the Comptroller and Auditor General thereon.
 - (b) (i) A statement regarding Review by the Government on the working of the Bharat Process and Mechanical Engineers Limited. Calcutta, for the year 1986-87.

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- (ii) Annual Report of the Bharat Process and Mechani- Cal Engineers Limited, Calcutta, for the year 1986-87 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) A statement regarding Review by the Government on the working of the Weighbird (India). Limited, Calcutta, for the year 1986-87.
- (ii) Annual Report of the Weighbird (India) Limited, Calcutta, for the year 1986-87 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (d) (i) A statement regarding Review by the Government on the working of the Burn Standard Company Limited, Calcutta, for the year 1986-87.
 - (ii) Annual Report of the Burn Standard Company Limited, Caicutta, for the year 1986-87 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Four Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Family Courts (other qualifications for appointment of Judges) Rules, 1988 (Hindi and English versions) published in Notification No. G.S.K. 678(E) in Gazette of India dated the 2nd June, 1988, under sub-section (2) of section 22 of the Family Courts Act, 1984.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) A statement regarding review by the Government on the working of the National Insurance Company Limited, Calcutta, for the year ending the 31st December, 1987.
- (ii) Annual Report of the National Insurance Company Limited, Calcutta, for the year ending the 31st December, 1987 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) A statement regarding Review by the Government on the working of the New India Assurance Company Limited, Bombay, for the year ending the 31st December, 1987.
- (ii) Annual Report of the New India Assurance Company Limited, Bombay, for the year ending the 31st December, 1987 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) A statement regarding Review by the Government on the working of the Oriental Insurance Company Limited, New Delhi, for the year ending the 31st December, 1987.
- (ii) Annual Report of the Oriental Insurance Company Limited, New Delhi, for the year ending the 31st December, 1987 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) A statement regarding Review by the Government on the working of the United India Insurance Company Limited, Madras, for the year ending the 31st December, 1987.
- (ii) Annual Report of the United India Insurance Company Limited Madras, for the year ending the 31st December, 1987 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) A statement regarding Review by the Government on the working of the General Insurance Corporation of India, Bombay, for the year ending the 31st December, 1987.
- (ii) Annual Report of the General Insurance Corporation of India, Bombay, for the year ending the 31st December. 1987 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Benami Transactions (Prohibition of the Right to Recover Property) Ordinance, 1988.

- (6) A copy of the Annual Assessment Report (Hindi and English versions) on the programme and its implementation for accelerating the spread and development of Hindi and its progressive use for the various officials purposes of the Union, for the year 1986-87.
 - *(7) A copy of the First Report (Hindi and English versions) of the Ninth Finance Commission together with an explanatory memorandum showing the action taken thereon, under article 281 of the Constitution.

3. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (1) That at its sitting held on the 1st September 1988, Rajya Sabha agreed without any amendment to the Motor Vehicles Bill, 1988, passed by Lok Sabha on the 22nd August, 1988.
- (2) That at its sitting held on the 1st September, 1988, Rajya Sabha agreed without any amendment to the Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances Bill, 1988, passed by Lok Sabha on the 31st August, 1988.
- % (3) That at its sitting held on the 1st September, 1988. Raiva Sabha passed the Auroville Foundation Bill, 1988.

4. Bill Passed by Rajya Sabha—Laid on the Table %The Auroville Foundation Bill, 1988.

5. Assent to Bills

Secretary-General laid on the Table the following two Bills passed by the Houses of Parliament during the current session and assented to:—

- (1) The Road Corporation (Amendment) Bill, 1988.
- (2) The Punjab Appropriation (No. 2) Bill, 1988.

^{*}Laid at 4.07. P.M.

[%]At 6.25 P.M.

6. Leave of Absence

The following members were granted leave of absence from the sittings of the House for the period mentioned against each:—

- (1) Shri K. P. Unnikrishnan 29th March to 12th April, and 18th to 25th April, 1988.
- (2) Dr. (Smt.) Phulrenu Guha 18th April to 13th May, 27th July to 23rd August, and 29th August to 1st September, 1988.
- (3) Shri Azeez Sait 27th July to 12th August, 1988.
- (4) Shri Ram Ratan Ram 27th July to 10th August, 1988.
- (5) Shri Dal Chander Jain 27th July to 19th August, 1988.
 - (6) Shri Girdhari Lal Vyas 27th July to 12th August 1988.
 - (7) Dr. Prabhat Kumar 16th to 23rd August, and Mishra

 29th August to 5th September.

 1988

7. Minutes of Committee on Private Members' Bills and Resolutions

Shri Ram Awadh Prasad laid on the Table Minutes (Hindi and English versions) of the Fifty-fourth to Fifty-sixth sittings of Committee on Private Members' Bills and Resolutions held during the current session.

8. Government Bill—Introduced

The Monopolies and Restrictive Trade Practices (Amendment) Bill, 1988.

9. Matters Under Rule 377

- (1) Shri Shankar Lal raised a matter regarding need for Central assistance for supplying drinking water to Pali (Rajasthan) from Indira Gandhi Canal.
- (2) Shri Birbal raised a matter regarding need to direct the Haryana Government to construct the portion of Ganga Canal Link passing through that State.

- (3) Sdri Chintamani Jena raised a matter regarding need to finalise the site for setting up of the Central Institute for Farm Machinery Training and Testing.
- (4) Shri Ram Singh Yadav raised a matter regarding need for direction to Banks for liberal grant of loans to young entrepreneurs.
- (5) Shri Manvendra Singh raised a matter regarding need to take fire preventive measures in Mathura Oil Refinery.
- (6) Shri V. Sreenivasa Prasad raised a matter regarding need to set up industries in Chamarajanagar (Mysore).
- (7) Shri Kammodi Lal Jatav raised a matter regarding need to provide better irrigation facilities to the farmers of Chambal region of Morena district of Madhya Pradesh.
- (8) Shri Balkavi Bairagi raised a matter regarding need to ensure remunerative price to the farmers for garlic and corriander.

10. Government Bills-Passed

(1) The Benami Transactions (Prohibition) Bill, 1988, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri B. Shankaranand.

The following members took part in the debate: -

- (1) Shri Ram Singh Yadav
- (2) Shri Vijay N. Patil
- (3) Shri Shankarlal
- (4) Shri Sriballav Panigrahi
- (5) Kum. Mamata Banerjee
- (6) Shri K. D. Sultanpuri
- (7) Smt. Usha Choudhary
- (8) Shri Harish Rawat

Shri B. Shankaranand replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 9 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. Shankaranand.

The following members took part in the debate: -

- (1) Shri Jagannath Patnaik
- (2) Shri B. Shankaranand

The motion was adopted and the Bill was passed.

(2) The Jamia Millia Islamia Bill, 1988 as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri P. Shiv Shanker.

Two amendments for reference of the Bill to a Select Committee were moved by Sarvashri G. M. Banatwalla and Ebrahim Sulaiman Sait.

(Lok Sabha adjourned at 1.06 P.M. and re-assembled at 2.03 P.M.)

The following members took part in the debate:-

- (1) Shri G. M. Banatwalla
- (2) Shri Aziz Qureshi
- (3) Shri G. S. Dhillon
- (4) Prof. Narain Chand Parashar
- (5) Shri Abdul Rashid Kabuli
- (6) Shri Khurshid Alam Khan
- (7) Prof. Nirmala Kumari Shaktawat
- (8) Shri Ebrahim Sulaiman Sait
- (9) Shri Nawal Kishore Sharma
- (10) Shri Rajmangal Pande
- (11) Shri Z. R. Ansari

Shri P. Shiv Shanker replied to the debate.

Both the amendments for reference of the Bill to a Select Committee moved by Sarvashri G. M. Banatwalla and Ebrahim Sulaiman Sait were negatived. The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

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Clauses 2 to 41 and the Schedule were adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Shiv Shanker.

The motion was adopted and the Bill was passed.

11. Motion regarding Fifty-sixth Report of the Committee on Private Members' Bills and Resolutions

Shri Kamla Prasad Rawat moved the following motion: -

"That this House do agree with the Fifty-sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 30th August, 1988."

The motion was adopted.

12. Private Member's Resolution—Under Consideration

Further discussion on the following Resolution moved by Shri Somnath Rath on the 19th August, 1988, continued:—

"This House while expressing its appreciation of the New 20-point Programme initiated by the Government, notes that implementation of the poverty alleviation programmes has not been fully satisfactory and urges upon the Government to take immediate steps for effective implementation thereof."

The following members took part in the debate: -

- (1) Shri Aziz Qureshi
- (2) Shri N. Tombi Singh
- (3) Kum. Mamata Banerjee
- (4) Shri Harish Rawat
- (5) Shri Chintamani Jena

- (6) Shri Ram Bhagat Paswan
- (7) Shri K. Pradhani
- (8) Shri Pratap Bhanu Sharma
- (9) Shri Mohd. Ayub Khan (Speech unfinished)

The discussion was not concluded.

7.27 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 5th September, 1988)

SUBHASH C. KASHYAP,

Secretary-General.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Monday, September 5, 1988/Bhadra 14, 1910 (Saka)

No. 387.

11 A.M.

1. TRIBUTE TO DR. SARVEPALLI RADHAKRISHNAN ON HIS BIRTH CENTENARY

The Speaker paid tribute to Dr. Sarvepalli Radhakrishnan, former President of the Union of India on his birth centenary.

2. STARRED QUESTIONS

Starred Questions Nos. 469, 471, 472 and 475—480 were orally answered. Replies to the remaining questions were laid on the Table.

3. UNSTARRED QUESTIONS

Replies to Unstarred Questions Nos. 4899—5134 were laid on the Table.

A statement by the Minister of State for Health and Family Welfare correcting the reply given on 8 August, 1988 to Unstarred Question No. 1756 regarding Cholera and Gastro-Enteritis in Northern India was also laid on the Table.

4 PAPERS LAID ON THE TABLE

The following papers were laid on the Table:-

(1) (i) A copy of the Annual Accounts (Hindi and English versions) of the Himalayan Mountaineering Institute, Darjeeling, for the year 1985-86 together with Audit Report thereon.

- (ii) A copy of Review (Hindi and English versions) by the Government on the Accounts of the Himalayan Mountaineering Institute, Darjeeling, for the year 1985-86.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956;—
 - (1) (i) A statement regarding review by the Government on the working of the Maruti Udyog Limited, New Delhi, for the year 1987-88.
 - (ii) Annual Report of the Maruti Udyog Limited, New Delhi for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Padmaja Naidu Himalayan Zoological Park for the year 1985-86 within the stipulated period of nine months after the close of the Accounting Year.
 - (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—
 - (i) G.S.R. 810(E) published in Gazette of India dated the 22nd July, 1988 together with an explanatory memorandum seeking to amend rule 13 of the Central Excise Rules, 1944 so as to allow export of tea without payment of duty after complying with the procedures laid down.
 - (ii) G.S.R. 863(E) published in Gazette of India dated the 17th August, 1988 together with an explanatory memorandum seeking to amend the basic excise duty on steel castings of wheels falling under chapter 86 which arise during the course of

manufacture of wheels produced by a factory belonging to the Central Government and are required for use by any department of Central Government.

- (iii) G.S.R. 881(E) published in Gazette of India dated the 26th August, 1988 together with an explanatory memorandum seeking to provide that the duty of excise falling under sub-heading No. 2404-90 of the Schedule to the Central Excise Tariff Act, 1985 shall not be required to be paid during the period from 28-2-1986 to 23-6-1986.
- (iv) G.S.R. 882(E) published in Gazette of India dated the 26th August, 1988 together with an explanatory memorandum seeking to provide that the excise duty on compounded rubber falling under heading No. 40.05 of the Schedule to the Central Excise Tariff Act, 1985 and used in the factory of production for the manufacture of goods falling within Chapter 40 of the said Schedule, shall not be required to be paid during the period from 28-2-1986 to 24-5-1987.
- (6) A copy each of the following Notifications (Hindi and English versions) under section 159 of the customs Act. 1962:—
 - (i) G.S.R. 848(E) published in Gazette of India dated the 10th August, 1988 together with an explanatory memorandum seeking to amend Notification No. 208/81-Cus. dated the 22nd September, 1981 so as to include the life saving drug "Ceftazidime injection" in the exempted category of drugs and medicines.
 - (ii) G.S.R. 860(E) published in Gazette of India dated the 16th August, 1988 together with an explanatory memorandum seeking to reduce the basic customs duty on import of fire-arms and ammunition by "renowned shots" from the existing level of 70 per cent ad valorem to 35 per cent ad valorem.

- (7) A copy of the Notification No. G.O.MS. No. 1016
 (Hindi and English versions) published in Tamil Nadu Gazette dated the 22nd October, 1987 making certain amendments to the Tamil Nadu Municipal Engineering and Water Works Service Rules, 1970, issued under sub-section (2) of section 77-A of the Tamil Nadu District Municipalities Act, 1920, read with Clause (c) (iv) of the Proclamation dated the 30th January, 1988 issued by the President in relation to the State of Tamil Nadu.
- (A) (i) A statement regarding review by the Govern-(Hindi and English versions) of the Delhi Development Authority for the year 1986-87 under section 26 of the Delhi Development Act, 1957.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Delhi Development Authority for the year 1986-87.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 1986-87.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Rashtriva Sanskrit Sansthan, New Delhi, for the year 1986-87.
 - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 1986-87 together with Audit Report thereon.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

- (12) A copy of Annual Accounts (Hindi and English versions) of the Maintained institutions of Delhi University for the year 1985-86 together with Audit Report thereon.
 - (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy of Annual Accounts (Hindi and English versions) of the Indian Institute of Management, Bangalore, for the years 1985-86 and 1986-87 together with Audit Report thereon.
- (15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
 - (16) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 22A of the Monopolies and Restrictive Trade Practice Act, 1969:—
 - (i) S.O. 556(E) published in Gazette of India dated the 9th June, 1988 making certain amendments to Notification No. S.O. 408(E) published in Gazette of India dated the 22nd May, 1985.
 - (ii) S.O. 671(E) published in Gazette of India dated the 1st July, 1988 making certain amendments to Notification No. S.O. 408(E) published in Gazette of India dated the 22nd May, 1985.
 - (iii) S.O. 672(E) published in Gazette of India dated the 1st July, 1988 making certain amendments to Notification No. S.O. 65(E) published in Gazette of India dated the 21st February, 1986.
 - (iv) S.O. 754(E) published in Gazette of India dated the 12th August, 1988 making certain amendments to Notification No. S.O. 408(E) published in Gazette of India dated the 22nd May, 1988.

- (17) (i) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of Industrial Co-operatives Limited, New Delhi, for the year 1983-84 together with Audit Report thereon.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of Industrial Cooperatives Limited, New Delhi, for the year 1983-84.
- (18) (i) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of Industrial Cooperatives Limited, New Delhi, for the year 1984-85 together with Audit Report thereon.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of Industrial Cooperatives Limited, New Delhi for the year 1984-85.
- (19) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) and (18) above.
 - (20) A copy of the Annual Report (Hindi and English versions) pertaining to the execution of the Provisions of the Monopolies and Restrictive Trade Practices Act, 1969 for the year ending the 31st December, 1986, under section 62 of the Monopolies and Restrictive Trade Practice Act, 1969.
 - (21) A copy each of the following papers (Hindi and English versions) under article 323(1) of the Constitution:—
 - (i) Thirty-Seventh Report of the Union Public Service Commission for the year 1986-87.
 - (ii) Memorandum explaining the reasons for non-acceptance of the advice of the Union Public Service Commission referred to in the above Report.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Jute Manufactures Development Council, Calcutta, for the year 1986-87 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Jute Manufactures Development Council, Calcutta, for the year 1986-87.
- (23) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Jute Corporation of India Limited, Calcutta, for year 1986-87.
 - (ii) Annual Report of the Jute Corporation of India Limited, Calcutta, for the year 1986-87 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (25) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 1986-87 along with Audit Report thereon.
- (27) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 1986-87 along with Audit Report thereon.
- (29) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.

- (30) A copy of Audited Accounts (Hindi and English versions) of the Dr. Borooah Cancer Institute, Guwahati, for the year 1986-87.
- (31) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) A copy of the Annual Accounts (Hindi and English versions) of the Chittaranjan National Cancer Research Centre, Calcutta, for the year 1986-87 together with Audit Report thereon.
- (33) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) A copy of the Dr. M. G. R. Medical University, Tamil Nadu (Amendment) Act, 1988 (President's Act No. 3 of 1988) (Hindi and English versions) published in Gazette of India dated the 24th June, 1988 under sub-section (4) of section 3 of the Tamil Nadu State Legislature (Delegation of Powers) Act, 1988.
- (35) A copy each of the following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Eighth Lok Sabha:—
 - (i) Statement No. XXII—Second Session, 1985
 - (ii) Statement No. XV-Third Session, 1985
 - (iii) Statement No. XVII-Fifth Session, 1986
 - (iv) Statement No. XIV-Sixth Session, 1986
 - (v) Statement No. XII-Seventh Session, 1986
 - (vi) Statement No. XI—Eigh!h Session, 1987
 - (vii) Statement No. VII—Second Part of Eighth Session, 1987
 - (viii) Statement No. VI-Ninth Session, 1987
 - (ix) Statement No. IV-Tenth Session, 1988

- (36) A copy of the Pulses, Edible Oilseeds and Edible Oils (Storage Control) (Second Amendment) Order, 1988 (Hindi and English versions) published in Notification No. S.O. 595(E) in Gazette of India dated the 21st June, 1988, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (37) A copy each of the following Notifications (Hindi and English versions) under section 4 of the Bureau of Indian Standards Act, 1986:—
 - (i) S.O. 740(E) published in Gazette of India dated the 4th August, 1988 making certain amendments to Notification No. S.O. 464(E) published in Gazette of India dated the 12th May, 1987.
 - (ii) S.O. 759(E) published in Gazette of India dated the 16th August, 1988 making certain amendments to Notification No. 464(E) published in Gazette of India dated the 12th May, 1987.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Punjab State Warehousing Corporation, Chandigarh, for the year 1986-87 along with Audited Accounts, under sub-section (11) of section 31 of the Warehousing Corporation Act, 1962.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Punjab State Warehousing Corporation, Chandigarh, for the year 1986-87.
- (39) A copy of the Report (Hindi and English versions) on the progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories on the Railways for the year ending 31st March, 1987.
- (40) A copy of the Child Labour (Prohibition and Regulation) Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 847(E) in Gazette of India dated the 10th August, 1988, under sub-section (1) of section 19 of the Child Labour (Prohibition and Regulation) Act, 1986.

5. MESSAGE FROM RAJYA SABHA

Secretary-General reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 4 Bill, 1988, passed by Lok Sabha on the 1st September, 1988.

6. ASSENT TO BILL

The Secretary-General laid on the Table the Tamil Nadu Appropriation (No. 2) Bill, 1988, passed by the Houses of Parliament during the current session and assented to.

7. MINUTES OF COMMITTEE ON ABSENCE OF MEMBERS

Shri Anoopchand Shah laid on the Table Minutes (Hindi and English versions) of the sitting of the Committee on Absence of Members from the Sittings of the House held on the 31st August, 1988.

8. REPORT OF COMMITTEE OF PRIVILEGES

Shri Jagan Nath Kaushal presented the Third Report (Hindi and English versions) of the Committee of Privileges.

9. PRESENTATION OF PETITION

Shri Sharad Dighe presented a petition signed by Shri Jai Singh, Convener, National Campaign for Housing Rights and others regarding declaration of Housing as a Fundamental Right and review of proposed 'National Housing Policy' etc.

*10. MOTION REGARDING REPORT OF THE JOINT COMMITTEE EXTENSION OF TIME...

Shri Somnath Rath moved the following:—

"That this House do further extend upto the last day of the Winter Session, 1988, the time for presentation of the Report of the Joint Committee on the Bill to provide for the appointment of a Lokpal to inquire into allegations of corruption against Union Ministers and for matters connected therewith."

The motion was adopted.

^{*}Memorandum giving reasons for extension of time circulated separately.

11. MOTION REGARDING SECOND REPORT OF THE COMMITTEE OF PRIVILEGES

Shri Jagan Nath Kaushal moved the following:-

"That this House do agree with the Second Report of the Committee of Privileges laid on the House on 1st September, 1988.

The motion was adopted.

12. GOVERNMENT BILLS—INTRODUCED

- (1) The State of Arunachal Pradesh (Amendment) Bill, 1988.
- (2) The Banking, Public Financial Institutions and Negotiable Instruments Laws (Amendment) Bill, 1988.
- (3) The Sixth Schedule to the Constitution (Amendment) Bill, 1988.

13. MATTERS UNDER RULE 377

- (1) Shri Jagannath Patnaik raised a matter regarding need to acquire the house in Afghanistan where Netaji Subhash Chandra Bose stayed after escaping from British internment.
- (2) Shri Madan Pandey raised a matter regarding need to enact a law to safeguard the interests of agricultural labourers.
- (3) Shri Somnath Rath raised a matter regarding need to construct the building of KVK Centre, Bhanjnagar (Orissa) and also implement the training scheme meant for cultivators.
- (4) Shri Virdhi Chander Jain raised a matter regarding need to clear the Waste Land Development project in Indira Gandhi Canal areas.
- (5) Shri Chintamani Jena raised a matter regarding steps to augment agricultural production.
- (6) Prof. Nirmala Kumari Shaktawat raised a matter regarding need to export garlic in view of sharp fall in prices in local market.

- (7) Shri Dal Chander Jain raised a matter regarding setting up of Oil Refinery in Damoh (Madhya Pradesh).
- (8) Shri Harish Rawat raised a matter regarding need for early implementation of the agreement arrived at with the association of Junior Engineers of CPWD.
- (9) Shri Ram Bhagat Paswan raised a matter regarding need to take necessary measures for rehabilitation of the people affected by floods and earthquake in North Bihar.
- (10) Kum, Mamata Banerjee raised a matter regarding need for early clearance to the Bakreswar Thermal Power Project.
- (11) Shri Krishna Singh raised a matter regarding need to set up a high power TV transmitter at Gwalior.

14. GOVERNMENT BILLS—PASSED

(i) The Water (Prevention and Control of Pollution) Amendment Bill. 1988.

Discussion on the motion for consideration of the Bill moved by Shri Z. R. Ansari on the 1st September, 1988, continued

Shri Z. R. Ansari concluded his reply to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 28 were adopted.

Clause 1, was adopted, as amended.

The Enacting Formula was adopted.

The Preamble was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Z. R. Ansari.

The motion was adopted and the Bill, as amended, was passed.

(ii) The Delhi Rent Control (Amendment) Bill, 1988, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shrimati Mohsina Kidwai.

The following members took part in the debate:-

- (1) Shri Jai Prakash Agarwal
- (2) Dr. G. S. Rajhans
- (3) Shri Haroobhai Mehta
- (4) Shri Sriballav Panigrahi
- (5) Shri Shanti Dhariwal
- (6) Smt. Sunderwati Nawal Prabhakar
- (7) Shri Vijay N. Patil
- (8) Shri Ajay Mushran

Shrimati Mohsina Kidwai replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 20 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shrimati Mohsina Kidwai.

The motion was adopted and the Bill was passed.

(iii) The Merchant Shipping (Amendment) Bill, 1988, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri Rajesh Pilot.

The following members took part in the debate:-

- (1) Shri Shantaram Naik
- (2) Kum. Mamata Banerjee
- (3) Shri Chintamani Jeena
- (4) Prof. Saif-ud-Din Soz

Shri Rajesh Pilot replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up. Clauses 2 to 6 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Rajesh Pilot.

The motion was adopted and the Bill was passed.

(iv) The Dock Workers (Regulation of Employment) Amendment Bill, 1988, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri Rajesh Pilot.

The following members took part in the debate:-

- (1) Kum. Mamata Banerjee
- (2) Shri Sriballav Panigrahi
- (3) Shri Chintamani Jena

Shri Rajesh Pilot replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Rajesh Pilot.

The motion was adopted and the Bill was passed.

(v) The Auroville Foundation Bill, 1988, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri L. P. Shahi.

The following members took part in the debate:—

- (1) Shri Aziz Qureshi
- (2) Prof. N. G. Ranga

- (3) Shri N. Tombi Singh
- (4) Shri Ram Singh Yadav
- (5) Shri Sriballav Panigrahi

Shri L. P. Shahi replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 34 and the Schedule were adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri L. P. Shahi.

The motion was adopted and the Bill was passed.

(vi) The State of Arunachal Pradesh (Amendment) Bill, 1988

The motion for consideration of the Bill was moved by Shri Sontosh Mohan Dev.

The following members took part in the debate:-

- (1) Shri P. K. Thungon
- (2) Prof. N. G. Ranga
- (3) Shri N. Tombi Singh
 - (4) Prof. Saif-ud-Din Soz
 - (5) Shri Wangpha Lowang
 - (6) Dr. G. S. Rajhans
 - (7) Shri Shantaram Naik

Shri Sontosh Mohan Dev replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were adopted.

The motion that the Bill be passed was moved by Shr. Sontosh Mohan Dev.

The motion was adopted and the Bill was passed.

15. STATEMENTS BY MINISTERS

- *(1) The Minister of Agriculture made a statement regarding procurement minimum support prices of Rabi crops of 1988-89.
- **(2) The Minister of State for Finance made a statement regarding amendments to Direct Tax Laws and the Wealth (Inheritance) Duty—Bill, 1988.

[Lok Sabha adjourned sine die at 6.15 P.M.]

SUBHASH C. KASHYAP, Secretary-General.

^{*}Made at 4.05 P.M.

^{**}Made at 5.55 P.M.